MR. CHAIRMAN: Permission to Temain absent is granted.

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THE CONSTITUTION (FORTY-FOURTH AMENDMENT) BILL 1976—contd.

MR. CHAIRMAN: Dr. V. B. Singh had not completed.

DR. V. B. SINGH: Sir, I had barely spoken two sentences last Friday and had demanded the extradition of certain persons who were carrying on anti-India propaganda from the American soil. I did not identify those persons. Here are two letters in my hand. One is by Ram Jethmalani and the other two names are illegible. But I am passing on these letters to Shri Om Mehta. The second is the domestic source. It is an appeal by the Citizens for Democracy. I would not have taken any notice of this appeal since it is an 'appeal on behalf of a Committee which does not have any address. But since the signatories are headed by Shri M. C. Chagla, one of our former Education and External Affairs Ministers. I have "to make only one submission that when Shri Chagla was Education Minister, he was campaigning throughout the country. He met us in Lucknow and appealed to us to campaign that education be made a Concurrent Subject. At that time this campaign failed. Now, he should see the success of his old campaign materialising in the amending Bill.

The second objection raised is that there is no mandate of the people. Sir, I will only read out an extract from the 1971 Election Manifesto of the Indian National Congress-

"The nation's progress cannot be halted. The spirit of democracy demands that the Constitution should enable the fulfilment of the needs and urges of the people. Our Constitution had earlier been am-, ended in the interests of economic

development. It will be our endeavour to seek such further constitutional remedies and amendments as are necessary overcome the to impediments in the path of social justice."

Amdt.) Bill, 1976

So, it will be seen that the mandate is not time-bound. Only th3 accusation can be that the Congress has been late in bringing forward this series amendments.

Then, Sir, the third objection is on constitutional grounds. Here, I would like to read out a small portion of article 368—

"Notwithstanding anything contained in the Constitution, Parliament may in exercise of its constituent power amend by way of addition, variation or repeal any provision of this Constitution in accordance with the procedure laid down in this article."

So, it is a comprehensive power to change or alter or subtract or add any part of the Constitution including the Preamble, and in exercising this power, Parliament is only exercising its constituent powers. And it will be fulfilling the needs of the so-called Constituent Assembly. Therefore, the talk of a Constituent Assembly is redundant. A Constituent Assembly— from the way the talks had been going on—will mean a reversal of the progress in the field of socio-economic justice that has been registered because a series of questions like the privileges of the Princes, the privileges of the ICS and property, all these will come. My second objection to this idea is that the talk of a Constituent Assembly, when Parliament assumes the constituent power under article 368, is a negation of the powers given to the supreme authority in the Constitution. Thirdly it also shows a lack of confidence of some Members of the Parliament. They are not sure, in talking of a Constituent Assembly, whether they are competent to amend the Constitution or not. And this is because of the fact that they are ignorant of the existence of the con[Dr. V. B. Singh]

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stituent power in article 3C8. My last objection to the idea of a Constituent Assembly is based on the point that once the Prime Minister has cleared the ground, to talk of 3 Constituent Assembly i3 a disrespect to her, if the talk is not tantamount to a vote of no confidence.

Then, Sir, they say we can amend the Constitution but not the Preamble, as if the Preamble is not a part of the Constitution. The Constitution can be amended in its totality, including the Preamble.

Then I come to the last point, what has been called the 'basic structure'. Nowhere it is defined and what is not denned need not be talked about. It is a figment of imagination and should be dismissed as a hallucination of some people.

Then there are some people who say that there should have been some legislation relating to, let uu say, the deletion of the right to private property, the guarantee of employment, the curtailment of the privileges of the IAS and provision for a society free of exploitation. My submission is that at this of our social and economic stage development, it ig not a question of deletion of tbfi right to property as such but a Question of deletion of the concent-ation of private property in defiance of the provisions made in the Directive Principles of State Policy. And precisely for that, powers are being taken to see that writs do not corns in the way. Any other provision will create a misunderstanding in the sense that political education or the political apparatus of the Government and of the parties which are for socialism is not geared to the need in the sense that people can be properly educated so that they may not misunderstand such a provision as they have misunderstood certain other provisions. So far as the question of guarantee of employment is concerned, it is a question primarily of eliminating poverty and unemployment Then automatically the question of guarantee of employment comes in. So, unless we generate the resources needed to fulfil those promises, we cannot make them as, for instance, in the esse of compulsory primary education, which has not been fulfilled during the last 27 or 28 years. So, what is the fun of increasing the number of promises which will remain unfulfilled because the resources do not permit their fulfilment? (Time bell rings). Sir, in-the Preamble has come the word "socialism". Talking on the Second Five Year Plan on the 23rd May, 1956, Pandit Jawaharlal Nehru said in the Lok Sabha-

"What do we mean when we say 'socialist pattern of life'? Surely we mean a socity in which there is-social cohesion without classes, equality of opportunities and the possibility for everyone to live a good life."

Elaborating this idea, the Second Five Year Plan and the Third Five Year Plan have said what socialism means. There it is <said—

Essentially ... the basic criterion for determining the lines of advance must not be private profit but social gain, and that the pattern of development and the structure of socioeconomic relations should be so planned that they result not only in appreciable increases in national income and employment but also in greater equality in incomes and wealth. Major decisions production, regarding distribution. consumption and investment-arid in fact all significant socio-economic relationships—must be made by agencies informed by social purpose. The benefits of economic development must accrue more and more to th« relatively less privileged classes of society, and there should be a progressive reduction of the concentration of incomes, wealth and economic power. The problem is to create a milieu in which the small man who has so far had little opportunity of perceiving and participating in the immense possibilities of growth through organise effort is

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enabled to put in his best in the interests of a higher standard of life for himself and increased prosperity for the nation.

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My conclusion is that these objecves which have been laid before the Parliament in the Second and Third Five Year Plans have been approved almost unanimously. The attainment of iihes-e objectives, however, has

hindered because of certain legal im pediments and those hindrances are now bern' removed. Politically, the Government has greater responsibility

to see th;:t these goals are reached after removing those legal impedi which have hindered economic

growth and distributive justice thro ughout the country. This is not the last series of amendments. This is one of the series of amendments and more amendments will have to be brought in case the country has to march quickly on the path of socia lism

भी विद्यम्भरं ताथ यांचे (नाम-निर्देशित) : माननीय मध्यंक्ष महोदय, इस सदन में पिछले कई दिनों से कांस्टीट्यूशन श्रमें हमें टस के सिल सिने में तकरीरें मैंने स्नीं। बड़े गौर से सुनीं। बहुत सी चीजें यहां पेश की गर्यी । गांधी जी का हवाला दिया गया, पंडित नेहरू का हवाला दिया गया । इस बात पर सवाल उठाये गए कि डाइरेक्टिव प्रिंसिपरस की यहां कोई ग्जायश है या नहीं, इस बात पर नुक्ताचीनी की गयी कि सेकुलरि-ज्य का लक्ज जो जोड़ा गया कहांतक मनासिव है । माननीय अध्यक्ष महोदय मैं यह नाहुंगा कि इस मामले में कुछ सफाई हो जानी चाहिए। मैं वह उद्धरण नहीं दूंगा, वह हवाले नहीं दूंगा जो यहां पेश किये जा चके हैं, लेकिन किसी के मन में अगर काई गलतफहमी रह जाए दिलों में, तो उस को मैं दुर करना चाहुंगा। महत्मा गांधी जी का म्यान्त क्या था सेक्लरिज्म पर, उसे देखिए 🚗

"All those who are born in this country and claim her as their motherland, whether they be Hindu, Muslim, Parsi, Christian, J Sikh, are equally her childiare, therefore, brothers unit gether with the bond strongthat of blood,"

फिर इंडियन कांस्टीन यशन दिसम्बर 1946 में बहस चली और संविधान पर विधान निर्मार्त्ता परिए शुरू हुई तब किसी ने गांधी जी से 🖖 भारत के संविधान के बारे में अह राय है, इसके बेसिक, बनियादी 🌝 होने चाहिएं, गांधी जी ने क्या कर मैं कोट करना चाहता हं--

"I want the Constitution to be such that no one should suffer from want o clothing. This ideal can ed only if the means of ponecessaries of life show in the control of the m means of production she made a vehicle of trailexploitation of the mas-

er it id and realistion of .emain not be or the

सवाल उठाया गया कि 🕾 🖊 भी क्या करते ऐसी सुरत में जब कि प यशन में बार-बार तब्दीलियां हो रहें 🤃 931 में गांधी जी ने रांउड टेब्ल काफेट इस बात को बहुत साफ कर दिया । 🖰 उद्धरण देना चाहना हं -

"I am afraid that ' come, India would 🦠 passing legislation (). the down-trodden, the the mire into which is sunk by the capitalist lords, by the so classes.... If we arpeople from the tair be the duty of the I ment of India, in house in order, co · preference to these . free them from the which they are he the landlords, zan: men and those with joying privileges find that they are discriminated again. able to help them

vears to raged in · to raise len, from iave been the landed higher lift these n it would al governto set its lly to give e and even dens under crushed. If rs, moneyed e today enwill not be

[श्री विश्वमभर नाथ पांडे] ये उनके दावे हैं।

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जब किसी धमरीकन पत्नकार ने उनसे प्रश्न किया कि चाखिर द्याप चाहते क्या हैं इस तरह कहकर, तो उन्होंने कहा---

"I hate privilege and monopoly. Whatever cannot be shared with the masses should be tabco."

माननीय प्रध्यक्ष महोदय, फंडामेंटल राइट को लेकर यह कहा गया कि नेहरू कमेटी की रिपोर्ट में फंडामेंटल राइट्स का वयान दर्ज है। यह कहा गया कि कराची कांग्रेस के फंडा मेंटल राइट्स के सिलसिले में प्राविजन किया था और यह कहा था कि यह अञ्ज है, फंडामेंटल राइट्स को टच नहीं किया जा सकता। इसलिए मैं बताना चाहुंगा कि आखिर नहेरू कमेटी की रिपोर्ट में पंडित मोतीलाल नेहरू ने क्या दर्ज किया या, में उद्धृत करता हूं---

"Why great importance attaches to a Declaration of Rights is the unfortunate existence of communal differences in the country. Certain safeguards are necessary to create and establish a sense of security, among those who look upon each other with distrust and suspicion."

इस वजह से क्योंकि माइनारिटीज की उन्हें ऐशयोर करना था, इस वजह से फंडा-मेंटल राइट का क्लाज जोड़ा गया । कराची कांग्रेस में जब यह सवाल घाया कि फंडामेंटल राइट को क्या पोजीशन दें, तो कराची कांग्रेस ने इस बात को साफ करते हुए अपने रेजोन्शन में फंडामेंटल राइट को जोड़ दिया था---

"Social revolution must follow or accompany political freedom in order to end the exploitation of the masses and political freedom must include the real economic freedom of the suffering millions."

इसलिए यह कहना कि फंडामेंटल राइट को कराची कांग्रस ने तय किया था, नेहरू कमेटी में दर्ज है, लेकिन ग्राधी बात कही गई, पूरी बात नहीं दोहराई गई। फंडामेंटल राइट के रेजोल्शन के अन्दर ही यह शामिल है कि इकानामिक प्रोग्रेस, इकानामिक रेवेलुशन की फंडामेंटल राइट का बहाना लेकर रोका नहीं जाएगा।

माननीय अध्यक्ष महोदय, सवाल उठाया गया कि प्रियेम्बल में सेक्यूलरिज्म की कोई जगह हो या न हो, मैं अर्ज करना चाहुंगा कि इस मुल्क की मिट्टी में सेक्यूलरिजम द्याज से नहीं है, हजारों वर्षों से इस देश की मिट्टी में सेक्यूरिजम की बूसमाई हुई है। आपका ध्यान में अथर्व वेदके पृथ्वी स्कत की तरफ दिलाना चाहता हुं। जब इस देश के लोगों के बारे में पूछा गया कि कैसा है यह देश तो कहा गया यह देश ऐसा है जहां---

'नाना जाति, नाना धर्म, नाना वर्णः नाना बर्चेस यथोकसम' ग्रयीत् यहां तरह तरह के धर्म हैं, तरह तरह के वर्ण हैं, तरह तरह की जातियां हैं प्रीर तरह तरह भाषायें हैं।

ऋषि से शिष्यों ने पूछा-तब इस देश में एकता कैसे होगी? ऋषि ने उत्तर दिया---एकता होने का एक ही तरीका है, वह क्या ? वह है : 'माता भूमि, पुत्रोहम् प्रथिव्या, ग्रर्थात् यह भूमि माता है और मैं इसका बेटा हूं। अगर ऐसा हो तो साराफर्क मिट जाएगा। आज से नहीं शुरू से हमने यह वुनियाद रखी थी । माननीय अध्यक्ष महोदय, आप देखिये कि यह चीज इस्लाम के अन्दर भी है। जिस समय भदीना के ऊपर कुरैशो का हमला हुआ तो मदीना के रहने वाले जतने भी खबसार, सहाबा, यहदी, ईसाई या ग्रीर लोग थे सब को रसलल्लाह ने इक्ट्रा किया इकट्ठा करने के बाद उनसे कहा कि हम सब मिल कर एक उम्मत या राष्ट्र वनाते हैं। उन्होंने यह नहीं कहा कि मुसल-मान अपनी अलग उम्मत बनायेंगे या ईसाई यपनी यसग उम्मत बनायेंगे । उन्होंने यह कहा कि सब मिलकर एक उम्मत बनाते हैं। जब इस देश के हिन्दुओं के दिलों में, मुसलमानों

के दिलों में सैक्यूलिएजम की यह भावना भर दी तब फिर क्यों एतराज किया जा रहा है । हजारों वधीं की तवारीख इस वात को दोहराती है । हमारे संत, हमारे महात्मा और हमारे ऋषि वरावर इस चीज को दोहराते रहे हैं। चाहे दिलाण के बाझवेश्वर हो या उत्तर के कवीर, उन्होंने इसी एक धारा का प्रचार किया है । क्यों कि यह सैक्युलरइज्म लक्ष्य लिया गया ? यह लक्ष्य लिया गया क्यों कि गृह गोलवलकर कहते रहते हैं :

"If we look at the things with an eye upon historical truth, we have to say the children of this mother-land are the Hindus only...".

फिर ग्रागे वह कहते हैं:

"Non-Hindus, particularly Muslims and Christians are incapable
of having love for this country."
उनके ग्रन्दर एक जजबा फ़ैलाया गया कि
भारत में सिर्फ हिन्दू ही एक नेशनलिस्ट
हैं वाकी ईसाई हो, मुसलमान हो उनके लिये
नागरिकता की कोई जगह नहीं है । यही
नहीं, जनसंघ ने भ्रपने प्रिसिपल एंड पालिटो
में जब ग्रपने सिद्धांतों को ब्यान किया है तो
कहा है :

"Any talk of composite culture is not only illogical but dangerous or it tends to weaken national unity and encourage fissiparious tendencies".

जो लोग नेशनल यूनिटी के खिलाफ हैं, माननीय प्रध्यक्ष महोदय, इसके पीछे भी एक इतिहास है । इतिहास क्या है ? इतिहास यह है कि 1966 के बाद इस देश के प्रन्दर एक-दो नहीं सेकड़ों हिन्दू-मुस्लिम दंश हुए। साम्प्रदा-िषक बंगे हुए। उस मां का ख्याल कीजिये जो यह कहती है कि उसके चार बेटे हैं। उन्हें जिन्दा जलाया जा रहा है । उसकी प्रांखों के सामने एक को जलाया, दो को जलाया, तीन को जलाया ग्रीर जब चौथे को जलाने लगे तो उसने कहा कि कम से कम एक बेटे को तो छोड़ दो या इसको हिन्दू बना खो। जानते हो, क्या जवाब मिला? सांप

के बच्चे को जिदा नहीं छोड़ा जाएगा। अध्यक्ष महोदय, गांधी जी की छाती पर तीन गोलियां चलीं। उन जडमों से रिसता खन हमारी बांखीं के सामने हैं। घ्राज देश के लोगों को ध्यान में रखना चाहिये कि इसके लिये कित्नी बड़ी कुर्वानियां दी गईं। हजारों घरों को जला दिया गया, हजारों लोगों को तबाह कर दिया गया । इसलिये कि वे दूसरे धर्म के हैं, दूसरी भाषा बोलते हैं, दक्षिण के रहने वाले हैं, इस देश के रहने वाले नहीं हैं, अगर यह भावना चलती रहेगी तो कैसे काम चलेगा। इसीलिये सेक्यलरिज्म शब्द हमारे प्रिएम्बल में लिया गया है ताकि इसको अच्छी तरह से अपने दिल में दोहराते रहें । इसके पीछे भी एक इतिहास है, एक भावना है । यह बात नहीं है कि खाली इसको जोड दिया और काम हो गया, इसके बाद हमको देखना होगा कि हमारी एज्केशन मिनिस्टरी, हमारी होम मिनिस्टरी और दूसरे लोग कैसे इसको समल में लाते हैं, कैसे इसको तरजीह देते हैं। अन्त में एक बात और मैं धर्ज करना चाहता है। जब सवाल उठाया गया डाइरेक्टिव प्रिसिपल का तो उस वक्त जो हमारे फाउंडिंग फादर्स थे उन्होंने उसको बहुत ग्रच्छी तरह से नहीं लिया। मसलन, टी० टी० कृष्णामाचारी के सामने जब यह प्रशन प्राया तो उन्होंने कहा :

"A veritable dustbin of sentiment, sufficiently resilient as to permit any individual of this House to ride his hobby horse into it..."

ये उनके श्रस्काज हैं। श्री बी० एन० राव ने इसको जरा माइल्डली डिफॉंड करते हुए कहा :

"Many modern constitutions do contain moral precepts of this kind."

पंडित जवाहर लाल नेहरू ने 1955 में जब देखा कि गलतफहमी हो रही है तो उन्होंने इसको साफ करते हुए मार्च, 1955 में लोकसभा में ध्रपने भाषण में कहा था।

"It is up to this Parliament to remove contradictions and make the [श्री विश्वः भर नाथ पांडे] Fundamental Rights subserve the Directive Principles."

धगर डाइरेक्टिव प्रिश्चित्स को फ्रेन्डामेंटल राइट्स से उबर रखा गया है तो यह ठीक किया गया है और इस विषय पर असारे देश में भीर संगद में काफ़ी मनानिव बहस हो चुकी है। माननीय सभापति महोदय याज यहां पर श्री कृष्णकान्त जी ग्रीर श्री दणतरी जी नहीं हैं, उन्होंने सिविल लिव**टीं** की बात कही है। मैं पूछता चाहता है कि बे किस तरह की सिविल लिबर्टी बाहते हैं ? भया वे डाकखानों को जलाने की सिविल लिवटीं चात्ते हैं नया वे रेल की पटरियों को उखाडने की सिविल निवर्टी चाहते हैं ? मेरी समझ में नहीं श्राठा कि वे किस ची जा की मिनिल लिबर्टी चाहते हैं ? क्या वे हायतेमाइट से पूलों को उड़ाने की सिविल लिबटी चाहते हैं ? मिविल लिवर्टी की इस देश में हम बहत कीमत दे चुके हैं। पिछले 15 वर्षों से हम बह कीमत देते रहे हैं । ग्रव हम किसी तरह की कीमत देने के लिए तैयार नहीं हैं। हिन्दुस्तान ग्रव एक राष्ट्र के रूप में जड़ा होकर यह कहेगा कि हमने जो उसूल अपने कांस्टिट्युशन में निर्धारित किये हैं हम उसी के अनुरूप घलेंगें। अब यह राष्ट्र अपने रास्ते से पीछे नहीं हटेगा। बहुत वका और बहुत से मौके हम विरोधी दलों को धपनी फिलोसीफी फैलाने के लिए देच्के हैं। अब हमने अपने प्रद्यान मन्त्री जी के नेतृत्व में फ़ैसला कर ियाहै कि इस पुरानी बातों को चलने नहीं देंगे । हिन्दुस्तान ५७ एक एक्की बुनियाद षर खडा हो जायेगा जिसके अन्दर कोई भी सर्वहारा वर्ग को दवाकर नहीं रख स**ेगा**। धुनावाद ।

SHRI S. W. DHABE (Maharashtra): Mr. Chairman, Sir, this is a historical occasion when we are considering amendments to the Constitution having a number of important basic principles for the governance of this country. As one working in the trade union field, I am extremely

happy that workers' participation in j management and legal aid to the poo* have been given a place of pride in the Directive Principles. Where workers' participation in management has been ensured, the report says that production has gone up up to 17 per cent in many industries. That is why it is necessary to bring in this thing in the Directive Principles. Nothing is going to succeed without the emotional involvement of the working class. If the working class is not treated as partners in any enterprise or industry or undertaking, no progress in the economic field is likely to take place. I am sorry to point out that though some unions are talking of co-operation, actually they are resorting to strikes and closures of industries are taking place. Many things have happened which could have been avoided and settled by peaceful means. Sir, if we want this Republic of ours to succeed in improving the standard of living of our poor people, it is necessary that the industrial working class which is a big brother of the rural working class whose conditions are very bad, should ensure industrial peace for 10 years. The employers should try to settle disputes with the willing co-operation of the working class. We want to have socialist democracy. Nothing can succeed without work. Swami I Vivekananda has said, "Work is worship". There is no clause about duty to work even in the Constitution which we have framed. The duty to work has been given a place of pride in many countries including the socialist countries. There is a chapter on duties in many Constitutions of the world. I will only read article 130 of the Constitution of the Union of Soviet Socialist Republic. It. says:

"It is the duty of every citizen of the U.S.S.R. to abide by the Constitution of the Union of Soviet Socialist Republic to observe the laws, to maintain labour discipline, honestly to perform public duties and respect the rules of st-ciety."

Sir, so far we have given emphasis on demand-oriented trade union

novement. But with the emergency and the Twenty Point Programme, a »ew thinking has come up. The trade inions have come to the conclusion that unless the trade unions discharge obligations towards the society, their own problems will not be solved. Therefore, it is the duty of everyone to work and maintain discipline. Fundamental Rights cannot exist without the Fundamental Duties. Therefore, Sir, when the duties are prescribed, Shri C. K. Daphtary, who is an eminent jurist, was saying that for the people who are already know, ing their duties, why the duties should be prescribed. If the duties are now prescribed, penalties must be provided. If penalties are not provided, then the preventive detention 's likely to be used against them for the failure of duties. Sir, I think, the whole thinking is pernicious. If you read our Constitution, it is not that duties are prescribed now for the first time. Duties have been prescribed for a number of functionaries. It is known, Sir, the Attorney-General's duty is to give advice to Government and other officers. Still, Sir, we provided in article 76(2). The duty of the Attorney-General is to advise the Government and other public officers. If the duties are prescribed for the Attorney-General; for the Chief Ministers, for the Chief Justice, the august office of the Prime Minister under Articles 76, 167 and 78 for the Union under article 355 to maintain the territorial integrity of the country, Sir, there is no reason why the duties cannot be provided for the citizens who required to be known about their duties. Under these circumstances, I feel, Sir. that the Chapter on Fundamental Duties is very important for further progress of the country.

Sir, the second question which I would like to deal at this stage is this. Tt was stated that in tho Golak Nath's case and thereafter, the Supreme Court has decided out of fear that because the Constitution will be amended, they should preserve the Fundamental Rights and other basic features. Sir, if you read the pro-

visions of the amending Bill of the Constitution, no change has been made in the basic structure or the formulation which has been said of the basic structure in the Kesavanand Bharati's case. The freedom of the individual and the dignity of the individual is not affected at all. The federal structure and the secular form of democracy which are said to be the basic features of our Constitution are not only not touched or abridged but they have now been enlarged and secularism has been given an important place in the Preamble* of the Constitution. Therefore, Sir Kesavanand Bharati's case is, I think, wholly irrelevant. Some people talk of tie Constituent Assembly. From the tine of the Golak Nath case, a minority view is that Constituent Assembly is not contemplated by our Constitution. I will quote from para 270 of the judgment given by Mr. Justice Ramaswami. says:

"There is also another aspect of the matter to be taken into account. If the Fundamental Rights are unamendable and if article 368 does not include any such power it follows that the amendment of, say, article 31,, by insertion of articles 31A and 3 IB, can only be made by a violent revolution. It was suggested for the petitioners that an alteration of Fundamental Rights could be made by convening a new Constituent Assembly outside the frame-work of the present Constitution, but it is doubtful if the proceedings of the new Constituent Assembly will have any legal validity, for the reason is that if the Constitution provides its own method of amendment of the Constitution, the proceedings of the Constituent Assembly will be unconstitutional and void."

Therefore, Sir, when we have got the power, when a constituted body has got the power to amend the Constitution and that power is plenary and untramelled, article 368 is the complete answer. This Parliament is supreme in all matters of amending

[Shri S. W. Dhabe] the Constitution. Therefore, there is no substance to say that we should convene a Constituent Assembly for amending any provisions of the articles of the Constitution.

Sir, I would like to say a few words on the different provisions which have been included in this amending Bill. Sir, first of all, I would like to say about clause 17. It amends the term of office of the Lok Sabha—it is proposed to extend it to Six years. Sir,, this, I think, is incomplete in itself. There are others also, the Rajya Sabha, and also the office of the President, the Vice-President, whose term was coterminous with the Lok Sabha. If the Lok Sabha's term is to be for six years, theirs should also be for six years. Similarly, Sir, article 83 of the Constitution provides for the term of Members of the Rajya Sabha. The Members of the Rajya Sabha, or the House of Elders, have always a term of one year more than the Members of the Lok Sabha. I do not know why the hon. Law Minister has not considered, or has ignored, this aspect of the matter. I think article 83 (1) should be suitably amended so as to provide for a seven-year or a seven and a half years term for the Members of the Rajya Sabha.

SHRI BHUPESH GUPTA (West Bengal): So many Members have also come to me who support the proposition that here the term should be 8 years or 9 years. Of course, I do not support it.

SHRI S. W. DHABE: When we talk so much about non-discrimination, I feel that discrimination should not be made in extending the term of the two Houses. (Time bell rings.) The last thing which I would like to suggest is that article 226 of the Constitution has been made nugatory. Clause (3) of amended article 226 provides that no petition for the redress of any injury referred to in subclause (b) or sub-clause (c) of

clause (1) shall be entertained if any1; other remedy for such redress is provided for by or under any other law for the time being in force. I feel that this clause should be omitted so that persons can go to a High Court for the enforcement of their* rights under article 226.

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Lastly, Sir, I would like to say one thing about the industrial tribunals which are proposed to be constituted. The clause enumerates a list of matters which are to be transferred to these tribunals. There are some matters which can be heard by a single bench and some are being » heard by a Division Bench. If all these matters are transferred to the tribunals, then they cannot be taken to a High Court. I would therefore request the Law Minister to carefully consider all these aspects.

(Time bell rings.)

Then, Sir, we have vast judicial talent in the country but there is no judicial training given to them. Unless we impart judicial training, we cannot have good judges and committed judges. This important aspect of the matter has not been considered up-till now and I appeal to the Law Minister to provide a judicial training programme for the judicial officers.

Lastly, Sir, I would like to say that....

MR. CHAIRMAN: No, no. If you go on like this, others will take advantage.

SHRI S. W. DHABE:....Let us all commit ourselves on this historic occasion to the welfare of the working class and poor masses, who are the real masters of the society. Thank you.

श्री भीष्म नारायण सिंह (विहार) : माननीय ग्रध्यक्ष महोदय संविधान (चवा-लीसवां संशोधन) विधेयक जिसको माननीय विधि मन्त्री ने सदन में प्रस्तृत िया है उसका

मैं समर्थन करता हं। मैं ऐसा मानका हूं कि सभाजवाद और धर्म-निरमेक्षता की स्रोर यह एक बढ़ना हुआ ऐतिहासिक कदम है ग्रीर इसके लिए में माननीय प्रधान मन्त्रो जी मो, विधि सन्त्रों जी को ग्रीर सरदार स्वर्ण सिंह जी को धन्यवाद देना चाहता हूं ।

Constitution (44th

अध्यक्ष महोदय, प्रश्न यह है कि क्या संविधान को एक स्टेटिक डाक्यमेंट हो या समय और परिस्थिति के मृताबिक उसे परिवर्तित किया जाए? भारतीय संविधान के बारे में जो कुछ मैंने समझा है ग्रीर इसके निर्माण के समय में हो जिन वड़े-बड़े नेता ग्रों ने अपने विचार व्यक्त किए हैं. उनमें सिर्फ पं० जबाहरनाल नेहरू जी ने उस वक्त जो बहाया उथके कुछ शब्द धापके समक्ष निवेदन करना चाहता है। पण्डित जी ने संविधान सभा में कहा था कि:

"Constitutions are drafted with the intention that they should endure and that the societies which they serve should endure.. Can any Constitution bind a nation down for ever?"

ये शब्द पंडित जी ने उस वक्त कहेथे धौर में श्रव अमरीका के संविधान के जी मल ड्राफ्ट्रामीन थे, श्री वामस जेफसैन, उनके कहै शब्दों को भी आपके समञ्जारतत करता हुं जिससे यह सम्ब्ट हो जाएगा कि संविधान कोई स्टॅंटिक डाक्यमेंट नहीं बन सकता है।

Mr. Thomas Jefferson said:

"Some men look at Constitution with sanctimonious reverence and deem them like the Ark of the Covenant, too sacred to be touched. They ascribe to the men of the preceding age a wisdom more ti»an

human and suppose what they did to be beyond amendment. Laws institutions must go hand in hand with the progress of 1he human mind. As new discoveries

are made, new truths discovered, and manners and opinions change with the change of circumstances, institutions must advance also, and keep pace with the times. Each generation has the right to choose to itself the form of government it believes the most promotive of its

own happiness. A solemn opportunity of doing this every 19 or 20 years should be provided by Constitution."

में अपने प्रधान मन्त्री जी के कहे हुए शक्दों को भी आग के समझ रखना चाहता हं, जो उन्होंने कई बार कहे हैं। उन्होंने कहा है:

Constitution embodies traditions and aspirations of a people. But it is more than a manifesto, for it provides the legal instruments for transplanting ideals into practice. It has to provide solutions to problems inherited from the past, those inherent in the present and those likely to emerge in the future. Flexibility and responsiveness are the essence of any living social organism."

इस से स्पष्ट है अध्यक्ष महोदय, कि संविधान समय ग्रीर परिस्थित के ग्रनुसार परिवर्तित किया जाना अवश्यम्भावी हैं; स्वाभाविक है। मैं सर्वप्रथम जो प्रस्तावना में दो शब्द जोड़े गये है 'सभाजवाद' श्रीर धर्मनिरपेक्षता' उस की सराहना करता है। मैं ऐसा मानता हूं कि न केवल प्रस्तावना को संविधान की मूल भावना को व्यक्त करने का माध्यम माना जाता है, की आफ् दि कांस्टीट्यूशन कहा जाता है, लेकिन मैं तो ऐसा मानता हुं कि भारत की जनता की जो मूल भावना है उस को संविधान की

(श्रो भीष्म नारायण सिंह

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प्रस्तावना व्यक्त करती है ग्रीर मैं ऐसा मानता हं कि यह 44वां संविधान संशोधन भारत के उनकरोड़ों लोगों की भावनाको व्यक्त करता है जो कि श्रभी गरीबी भ्रौर तंग= हाली में हैं भीर जिन के जीवन के लिये भाज भी पांच ग्रावश्यक चीजों गेटी, कपडा, मकान, शिक्षा ग्रीर स्वास्थ्य की ग्रावश्यकता है। इन की पूर्ति इस संविधान संशोधन के माध्यम है होगी ऐसा मैं मानता हं। यह कहना कि यह जो संविधान संशोधन हो रहा है इस के लिये रेफ़ेरेंडम की ग्रावश्यकता है, रेफरेंडम किया जाना चाहिए था वह बात ही हास्यास्पद लगती है। जहां 59 क्वाजेज का अमेंडमेंट हो रहा हो वहां कोई रेफरेंडम किया जाए यह संम्भव है? अमरीका जैसे देश में भी कोई इस तरह का रेफरेंडम नहीं होता। वहां कांग्रेस को ही संशोधन करने का ग्रधिका र **है**। ग्र**ट्यक्ष महोदय, पीपूरुस मैं**डेट की बात कही जाती है। मैं उस को दोहराना नहीं चाहता। कांग्रेस ग्रध्यक्ष ग्रीर अन्य कई माननीय सदस्यों ने 1971 के चनाव घोषणा पत्र की चर्चाकी हैं। उन्होंने उद्धरण दिया है, उन पंक्तियों को पढ़ कर मुनाया है कि 1971 के चुनाव घोषणा पत्न में संविधान संशोधन के निमित्त कहा गया था श्रीर इस से स्पष्ट है कि पीपृत्स मैंडेट हम को मिलाहग्राथा। उनकी ग्राशा भौर धाकांक्षाओं के ब्रनुसार ही हम संविधान का संशोधन कर रहे हैं।

संविधान संशोधन के लिये संसद के प्रधिकार के विषय की भी चर्चा की गयी है। काफी तर्क इस के सम्बंध में दिये गये हैं। मैं इस सम्बन्ध में ज्यादा नहीं कहना चाहता, लेकिन एक बात अवश्य कहना चाहता है कि जब 43 बार उसे संजोधित करने का संसद को अधिकार थातो 4 4वीं बार उस से यह अधिकार छिन कैसे गया? भीर सर्वोच्च न्यायालय में जो फ़ैसले हुए उन का हवाला दिया जाता है तो उस के विषय में

बहुत काफ़ी यहां कहा ना चुका है जो जजमेंट माये हैं उन की बर्चाभी की गयी है। उस के बारे में यह बताया गया है।

श्रीमन, में सम्पत्ति के श्रधिकार के सम्बंध में दो शब्द कहना चाहता हुं । सम्पत्ति का अधिकार मौलिक अधिकार में सभाविष्ट है। मैं विधि यन्त्री जी को ग्रीर भी धन्यवाद देता आगर इसके विषय में भी वह सोचते या तो यह मौलिक ग्रधिकार से निकल जाता या उसकी एक सीमा बांध दी गई होती। भेरा सझाव है कि इस पर विधि मन्त्री जी विचार करेंगें।

धारा 311 के सम्बन्ध में भी दो शब्द निवेदन करना चाहता हं क्योंकि ग्रह्मक महोदय ग्राप देखेंगे कि यह ग्रन्भव बताता है और जिसके श्राधार पर 27 वर्षों के अनभव के आधार पर यह संशोधन लाये हैं फ़िर भी आप देखेंगे कि जो प्रशासन में लोग हैं जो सरकारी कर्मचारी हैं उनमें बहत सारे ाच्छे भी हैं **से**किन जो लोग हमारी नीतियों के ग्रन्हप ग्राचरण नहीं करते या ग्रनेक तरह की शिका**यतें** उनके वि**रुद्ध होती** हैं उनके विरुद्ध कोई ठोस कार्यवाही हम नहीं कर पाते। कोई कदम नहीं उठा पाते । इसलिए धारा 311 के विषय में भी सोचना चाहिए कि उसमें क्या परिवर्तन किये जाने चाहिएं। डयटीज डिफ़ाइण्ड हैं ५६**ली** वा**र** इसके लिए मैं धन्यवाद देता हं।

(Time bell rings)

इन्हीं शब्दों के साथ प्राध्यक्ष महोदय मैं इस संशोधन विधे**य**क का **पुन**ः स्वागत ्रका है।

JANARDHANA REDDY (Andhra Pradesh): Sir, I rise to support this historic Forty-fourth Amendment Bill moved by our Mr. Gokhaleji. Recently, Shri Om Mehta in a letter to us, to all the Members af the Congress Party in Rajya Satoha, said that we all should consider it as a Drivileee to be able to associate

ourselves with such important amendments of Constitution aimed at ushering socio-economic transformation of our society. I entirely agree with him and so, I have no hesitation in thanking the leadership of Shrimati Indira Gandhi for giving us this opportunity of performing this historic duty.

Sir, I have heard with great attention the speeches made by the Members from our side as well as from the Opposition side. I do not find any single Member who came out with the view that the Constitution does not require any amendment. Generally, we hear two or three remarks, i.e., what is the great hurry in bringing forward these Constitution amendments and can we change the basic structure of this Constitution? These are mainly the two aspects that we hear both in the House as well as outside. Sir, I am neitiher a legal pandit nor a Constitution expert to speak much about this but I can only project the views of the people whom we have met recently and with whom we have discussed about these Constitutional amendments. Everybody knows, there are three main pillars of our parliamentary democracy, legislature, executive and judiciary. The main ptarpose of bringing forward these amendments to the Constitution— every one knows-is to see that these pillars functioned harmoniously in order to achieve the desired objective. A Constitution of a nation is the amalgam historical experience and aspirations for the future. Constitution enunciates the ideals that the nation promises and pursues. In any developing country like ours aspirations of people will be more and more. Today, I can say that there is a kind of urge in a common man, in the poor, to come up,, to lead a better life and break the barriers of poverty. The leadership has decided to meet this challenge. And the culmination of these two is the present amendments.

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Unfortunately, some of our people are looking at these amendments from a political angle and they are opposing the amendments. Some people in the House have said that the amendments are being made in a hurry and they simply say there is no reason to pass the amendments. They accept that all these amendments are aimed at bringing about a socio-economic change in the country but, at the same time, they ask, why hurry? Where is the hurry? They want to hurry up elections,, hurry up lifting of the emergency but not to bring about a socio-economic change in this nation.

Sir, our revered colleague, Daphtary Saheb, has mentioned that we, the Members, have not gone and spoken to the people about these amendments. Sir, I am sorry to say that it is not correct. In recent years, perhaps, no amendment or enactment has received such wide publicity in the nation as this one. It was discussed both on the platform and in the Press, and whenever we had some conferences, people came and questioned us on so many issues and we invited experts to answer them and we ourselves answered them. It came in the Press and if somebody says that we have not met the people and let them know about these amendments,, it is rather an unfortunate statement.

Sir, much was said about the basic structure of the Constitution in this House. As everyone says, no one can see any basic structure in the Constitution. But there is only one tiling that we can see there and that is ihe basic objective of the Constitution, that is, the maximum good for the maximum number of people. And to achieve this objective, it is the political power which has to decide. But, unfortunately, in our country, it ii the Judiciary or the legal pundits tha(have taken this up and they are discussing these amendments as if their alone are concerned with them.

[Shri Janardhana Reddy] 12 Noon

Sir. I do not want to comment on the Judiciary, but there is one thing I can say 1 accept Borooahji's suggestion, in view of the experience we had, that there is an immediate need to restructure our Judiciary and our legal education. Unless we do it, we cannot expect much change in the thinking of our legal luminaries.

Sir, Parliament is constantly exposed to public opinion and to the challenge of socio-economic urges. That is why Parliament,, wherein the sovereign will of the people is reflected, is given the constituent power k> amend the Constitution. Any amendment of the Constitution, duly enacted, will be as much a fundamental law as is the rest of the Constitution. No question, therefore, can arise of its validity being challenged. This places the matter beyond doubt. It has been proposed that article 368 should expressly state that any amendment of the Constitution shall not be called in question in any court of law on any ground.

Sir, we are faced with the acute problem of the alarming increase in our population. Tlfais amendment giv63 scope to control it and the Government is doing its best to control the population. That is why we have given a place to family planning in this Constitution Amendment.

Then, Sir, we had to think of the longrange aspect of getting education into the Concurrent List and the educationists are expecting much on account of this thing. It is a State subject. Whenever we raised something about the educational system in thig august House, the Government used to s&V that Parliament has no jurisdiction over the State subjects. Now we c«n do something to bring about a kind of uniform educational system in the country. Similarly, Sir, I am of the opinion that Health should also be brought under the Concurrent List in future. And, Sir, I want to remind the Government that the people

immediately after the amendment of the Constitution are expecting something from them, to bring about certain changes, and so the responsibility of the Government has enhanced by amending the Constitution. Finally, Sir, when Dhabe Sahib was mentioning about enhancing the term of the Rajya Sabha, so many people were happy-But why permit them to tell the same in the same House? Our revered leader might have observed it—she was present;—that this is the mind of the Members. This is what I want to bring to her notice.

Sir, I once again feel it is a privilege for me to stand before you and speak in support of this amendment of the Constitution.

Thank you.

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): Mr. Chair man, arguments have been adduced by some honourable Members for not pro ceeding with the proposed amend ments. Our friends opposite have challenged, in the House and outside, the mandate 0\$ the present Parlia ment, alleged the absence of a national debate and have made the extreme suggestion of a referendum. They have alleged that the proposed amendments are intended to legitimize emergency, emasculate the Judiciary and Parliament, weaken the federal structure and take away the safeguards for individuals and minorities. Most of these points, and others they have made, are old familiar ones and have been repudiated and explained time and again. These groups and parties have raised their voices in this alarmist manner whenever any Constitutional amendment was put before Parliament. They are not bothered about the contradictions in their arguments, or those that exist between the points of view of their different groups. Some people are said to be "so conservative that they believe nothing can be done for the first time". But we are not even being original. We are acting in continuation of, and in consonance with, the intentiona of

our Constitution makers. Tfae historian Brogan describes the U.S. Constitution as having "acquired a patina of age that discouraged the irreverent hands of the renovator. Almost from the start, it was put into the care of a priesthood, the lawyers, who from time to time, have opened the Sibylline Book, and told the multitude what was the judgment of the ancestors on situations, which it is highly improbable that the ancestors had ever foreseen." Is this what we want for ourselves? Right at this moment. discussions are going on about Constitutions in many countries, notably in the United Kingdom and in the United States. In one, the question has arisen whether the type of democracy they have can continue. Some have advocated the sort of measures which we have taken; others, that powers of Parliament should be limited. In the USA also—I am receiving a number of letters and reading articles—these questions are being debated, whether the power should be more or less or how to have the flexibility which enables legislative bodies to keep pace with the changing world. In the other House, some parties chose to stay away from their responsibility. They sensed their total isolation from the people by the massive support which the Bill received in the Lok sabha. I am glad to see that in this House they have participated! in the discussions. But what they said shows again, how out of tune thisy are with the present times. They only appear to take part but remain aloof from what all of us are trying to do together. This is not astonishing. Did the threat to democracy in India not come from the actions of some of these very people? What have these desparate groups in common escept a lack of faith in our people and towards

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As I said earlier, most of the points that have been made have been replied to and have been dealt with from our aide. Many hon. Members have made valuable contributions. I

our democracy and our ideals?

should like to make special referenc< to Shri Borooah's speech. It was comprehensive. He dealt with brilliance and humour, with all aspects of the question. This was expected for he has been most intensely involved will the drawing up of these amendments Himself widely read, he has added to our education and introduced us to the thoughts and words of eminent writers and thinkers, men of politics and men of law. I might add that he has just loaned me a book from which there will be some quotations in my speech.

He made some suggestions about legal education which I hope that Law Minister will look into. He also rightly praised the Judges. Sir, there is a rumour, I do not know what to call it—being spread that we are against Judges or against the Supreme Court. The Congress President went out of his way to express our view with clarity. But I also would like to assure this House and the world outside that no such feelings exist in our minds and a wrong meaning has been read into what has been said by some of my colleagues. It is 'entirely wrong to say that we are against the Judges. Shri Daphtary especially dwelt on this point and he also said that I had wielded the big stick in my speech in the Lok Sabha. I cannot understand or recall which phrase he found in my speech which could possibly have given such an erroneous impression. I did not say anything against them nor did I intimidate anyone. This is an example of how words and expressions can be distorted and then these distortions are repeated by word of mouth Honourable Members must have noticed that I do not believe in generalising. Therefore, I rarely speak of Judges or for that matter, of people of other vocations and professions, as if they were separate species. I know that there are individuals in each group; there are good, had and indifferent people. There are many— I would say most-good Judges and good judgments. But it was the ex-

[Shrimati Indira Gandhi] ceptions which created particular situations which had to be dealt with. Hence, we tend to draw greater attention to such judgments. Most Judges do not jump into the political arena. But one did. These acts highlighted the dangers we face. In a way, we can be thankful to Justice Subba Rao for he brought into the open, something that was long festering under the surface. He drew our attention to the threat. Some members of the Judiciary and some of the socalled intelligentsia, have expressed their views on democracy, Shri Borooah spoke about them also. May I ask in all humility if they considered the advocacy of murder and violence, the neglect of their studies by school and college students, the nonfunctioning of Government employees to be part of democracy? And if not, what prevented them from expressing their views when all this and much more was happening? Surely, they were not unaware of the incitement to the police and the military not Only not to obey orders but actually to mutiny, or of the Jan Sangh leader's announcement that politics would be taken "to the streets". Just now my friend opposite, Shri Bishambhar Nath Pande, has dealt at some length with the communal situation that was often created and of which there was a very grave danger. Parties claiming to believe in non-violence were not willing to oppose the violent acts of the Constitution parts of their United Front. Shri Krishan Kant praised my father, Jawaharlal Nehru. But he did not like to say anything about what has been the attitude of the other parties about Jawaharlal Nehru, whether it was the Jan Sangh or the Swantantra Party or the SSP. Was It not-especially the SSPsingle-minded, abusive, malicious hostility all those years while Nehru was alive and after his, death? Shri Krishan Kant also quoted Gandhi and Nehru. But if you will look at those quotations more carefully, you will see that they apply more appropriately to the agitation with which he was associated and not to us or to our policies.

The Opposition parties have taunted us with their interpretation of Gandhiji's advice to the Congress Party. And this comes up most frequently at the time of elections. Now, Gandhiji specifically selected and instructed some people to keep away from politics and to devote all their time and all their lives to constructive work. But now these very people are being organised and urged to interfere in politics, to use, Or rather misuse, the apparatus of their work against the Government. When some Opposition parties thought they could not win democratically, they suggested different types of political setups. They advocated 'total revolution'. When they thought they could not function within the limits of the Constitution, they were willing to abandon it. And a committee was constituted to revise the Constitution. All this happened months before the Emer~ gency.

Emergency itself has not brought gains. But it has awakened people to their responsibilities and that awakening has brought gains. The feeling that each must work for the common good has given a new direction. Now, we find that as soon as people are being released and other measures relaxed, the old tendency to laxity is creeping back. Some Members have mentioned abuse by the police of the powers. I would like to point out that this is not a happy situation But it is not a new situation. Peopla in authority at the lower level, whether it is the police or other officials, have previously also tended to deal harshly with the so-called weaker sections or with others whom they thought they could push around. But what I said about judges, applies equally to the police and other functionaries, we cannot put Dhem all under one label. Not all allegations are correct. And whenever our attention is drawn to any complaint, we look into each and every case that is reported to us and take action on it. But again, I would say that it is pubMc opinion and the awareness in the pub-

lie which is the only real security for correct behaviour of any person in authority.

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The word "dictatorship" has been frequently bandied about, in the year before tine Emergency, and especially by persons who themselves have shown dictatorial tendencies over the years. Not only our system, but our methods of working leave little room for authoritarianism. Certainly, the wellknown story—and again I am quoting from Wilson's book-of Abraham Lincoln could not be repeated here. Now, this is the story. At the end of a Cabinet discussion, Abraham Lincoln collected the voices and found himself in a minority of one. Noes: 7; Aves: 1. The Aves have it. In the U.S. the decision is that of the President and his alone

Doubts haver also been expressed about some future Government. No one can guarantee a Government of the future. If it is democratically inclined, it will certainly keep to democratic rules. But if it is not so inclined, it. is not going to abide by our rules or our Constitution, regardless of whfit we might say or do now. Therefore, it is best to depend not merely on forms of expression, but to educate the people and strengthen our institutions.

Shri Daphtary seemed to have a special animus against the duties which we have brought in. This matter has been gone into by several Members End specially by the Member who spoke just now. And he, asked: Why law was mentioned? Quite frantly, it need not have been mentioned. It is one of the things taken for granted. But having once been mentioned, it could not be left out specially in view of what has been mentioned, it could not be left before the emergency, when people showed scant regard for the law of the land.

Then he mentioned the National Anthem. The National Anthem should be respected is self evident. But do all Indians realise this? Hon. Members in this House and the other House have advised us not t0 play the National Anthem at the end of cinema shows because instead of standing everybody walks out. At other functions also we cannot take for granted that people will show that respect and appreciation of what the National Anthem and the Flag stand for. So, we have to keep on repeating it.

Some lion. Members may have been present at the airport or at other functions connected with the visit of the President of Zambia. Recently I was in Zambia. The President, all his entourage and every Zambian present sing the National Anthem whether a band is playing or a choir singing it. All of them sing at airports, at banquets and other places. I must say it gives a feeling of unity and enthusiasm, which was contagious even to us non-Zambians. A feeling for one's country grows, and this is very important. I am not a narrow-minded nationalist. Yet I do believe that such a feeling is essential for a country like ours to hold together and to go forward.

And equally vital is the deve'op-ment of a scientific temperament. There are many ways of describing it. But basically it is a search for the truth; not to take anything for granted, but to seek the truth, to have an open mind with regard to all ideas that emerge and to look into the future and to prepare to meet its challenge.

We have certain situations in India which do not exist in other countries. For instance, the Press here expects, and does get, all help and amenities from the Government. Also where-else in the world does industry depend so much on the Government? And yet they use all we give them, against the Government. Which Government in the world would help institutions to work against it?

In my Lok Sabha speech I quoted from Dr. Ambedkar as Shri Borooah did here that the Congress's constant attempt is to put itself above party interests and work for the aspiration of the Indian people.

[Shrimati Indira Gandhi]

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Only the Congress has thought of J nominating to Parliament persons from other parties, persons who have opposed us and who are not in line withh our thinking. Could any honourable Member inform me if thta has happened in any other party in any other country?

Elections are important and we have had them regularly until the emergency. Some States have had more than their due, for instance, West Bengal and Kerala. We do not consider elections as a distraction. But there are times when we must all rise above controversy and anything that could create chaotic conditions. In our country, there is class and caste consciousness. My own family's early and close involvement with the freedom struggle and its high ideals enabled us to break away from bothour so-called class and caste. We have married into different castes and different religions and into different States and even nationalities. Once having been exposed to the larger problems of our country, how can our concern remain confined to any narrow interests? For myself 1 can say that there was no day when the interests of the weaker sections and the wider aspect of national and inter-national issues did not occupy the thinking and conversation of those around me. But, unfortunately, for many of our people these distinctions continue to colour their attitude and • some feel that they can be exploited for political or economic advantage. Each . caste and each class, in spite of (all our admonition, still thinks of its interests and fights for them and some consider this as part of a natural process. But we are in the midst of a revolution started by men like Raja Rammohun Roy, Swami Viveka-nanda, Tilak, Gokhale and many other and given life by Mahatma Gandhi. And any revolution, howsoever peaceful, is meant to and does upset such natural processes.

Our Opposition has a proven record of raising trivial controversies and

obscuring the main issues and often even arousing communal feelings. Today, these have to be avoided at all costs. Hard and important decisions have to be taken in a number of fields so that we can maintain the precarious foothold we have acquired on the steep phth of our onward journey. With the many pressures and challenges with which India is confronted, we cannot afford any sliding back. At this moment, consolidation of economic gains is essential and our progress does depend on our ability to become more selfreliant. No nation can play around with its stability. Also, we have not fought so hard and with so much sacrifice for our freedom to tolerate any foreign interference in our affairs. Some rights have to suffer a little if it is in the cause of strengthening and survival of our country. It is only when we have a country that we can have a democracy. This is obvious if you look at the history even of other countries where there have been periods when they had curtailed certain rights of their people.

Honourable Members are aware that organisations have been set up abroad like "Indians for Democracy". I shall quote from an American citizen, not an Indian in America, but an American in America, who has written to me, commenting critically on this attitude. She says:

"All these Indians who have taken up residence abroad, who have compunctions about deserting India for what they consider greener pastures, are now criticising the efforts of your country to go ahead."

Long before we won freedom, even when the British power was establishing itself in India, that warrior and farsighted statesman, Tippu Sultan, said—and I

"Yes, India will emerge free and independent long after we have perished. But freedom is no fulfilment. The question that tears at my heart is what would be the fate of India then. our country-

men learn something from the past or will they be blind to the warn ings and tread the same old path of disunity and destruction? -----

".. Will they preserve the soul of the country? Or will they let it rot with linguistic, communal and petty rivalries? Will they set up provincea or divisions, with each casting a stone at the other or will they be guided towards the common goal of greatness through individual, collective and cooperative effort?"

The unity of India depends on a strong Central Government. In the modern democratic context, a strong Government is one which, deriving power from the people, has the will and capacity to defend it from the challenges of those who do not hesitate to endanger the national interest for their short-term objectives. As Eric Shonfleld, a British author, said in a broadcast, referring to the situation in his country:

"But the successful defiance of authorities by public organised groups of people who find some decision or rule inconvenient to them, has been rapidly eroding the legitimacy of governmental power. This legitimacy—by by which I mean the recognised right of government to obedience to rules and require that have been orders properly made) even when these conflict with an individual citizen's personal interest—depends, in part, on visible ability of Government to make its will effective against those defy it. If this is absent, an ordinary citizen will be inclined to feel that he is a foot in not taking advantage of the weakness of government.'

This is the situation which had developed in India before we declared emergency.

There has been considerable talk of judicial review. The United Kingdom has no system of judicial review. One example mentioned by Harold 1

Wilson is where a High Court in Belfast threw doubt on the position of the troops. The legal issue was settled in a little less than twenty-four hours, by a Bill that went through both Houses and regularised the position of the Army.

Coming back to the subject under discussion—the Constitution (Amendment) Bill—what we are trying to do is quite simple. The objective of this Bill is the rejuvenation of the nation and the Constitution. We are bringing into a sharper focus the intensions of our founding fathers. We are re-establishing harmony between the legislature, the executive and the judiciary as originally provided in the Constitution. We are removing the cobwebs created by some recent attempts of the judiciary to encroach into political and legislative spheres. We are re-asserting the sovereignty of the people and pointing out that everything else, including the Constitution, is for the people. We are trying to end once for all some needless controversies which stood in the way of quicker Progress. We are clarifying again beyond any doubt the sovereign constituent power of Parliament when it is amending the Constitution.

There is nothing radical or new in the amendments. Whatever appears as new is a clearer expression of the urges which moved the nation before and after independence and which guided the founding fathers. But, as I said, we are for the sovereignty of Parliament. But the sovereignty of Parliament is itself dependent on the people of India. Parliament is a creature of the Indian people. Therefore, what we are really trying to do is to strengthen the Indian people, to enable their voices to be heard and to enable the quicker solution of their problems.

So, Sir, I hope that this House will accept our amendments.

SHRI SANAT KUMAR RAH/ (West Bengal)): Mr. Chairman, Sir,

[Shri Sanat Kumar Raha]

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it is known to everybody that our Party, the C.P.I., support the Constitution (Forty-fourth Amendment) Bill, 1976. It is needless to repeat the arguments which have already been repeated. I shall refer to only a few points. Sir, I charge that the Government has indulged in wastage of Government time, wastage of judiciary and wastage of national morale. This has been done due to the irresponsibility on the part of the Government and on the part of the judiciary. It was in 1951 that the Shankari Prasad case came up and the supremacy of Parliament was established in all respects. At that time, it was authoritatively clarified that Parliament has got the power, the constituent power, to amend the Constitution under article 368. Then, the Golaknath case came up in 1967 which under Articles 13/2 and 32 eroded the supremacy which was established in 1951 by the Supreme Court. The Government waited for so many years to amend the Constitution under article 368. Therefore, the question arises as to whether in relation to the articles relating to Fundamental Rights, the Supreme Court was meant to safeguard the vested interests of a particular class. Why has the Government waited so long after the 1951 amendment when Parliament has got the supreme power to amend the Constitution for good under article 368? They should have established the supremacy of Parliament at that time. I think in 1973 also, the position was more confused complicated. When article 368 empowers Government to amend Constitution thoroughly, what was the difficulty which stood in the way of your amending the Constitution from 1951 to 1967 in the faGhion in which you are doing today? This is my first charge. So, I tlhink the wastage of 20 years and the wastage of supremacy of Parliament for all these years has eroded, to some ex. tent, the supremacy of Parliament and has created some confusion in the mind of the people regarding Parliament.

Deputy Chairman in the Chair

Therefore, the Government should be alert in future so that the articles, of the Constitution are not misinterpreted in any way by the judiciary.

Further, I apprehend that this. Fortyfourth Amendment Bill will also be challenged. The Government should take care so that this challenge is properly met, if possible by the strength of the people so that tile ' supremacy of the Parliament to make amendments to the Constitution is guaranteed for good.

Secondly, I would say that we are unanimous at least on one point. Whether somebody is ultra right or ultra left, whether he belongs to the Congress, the C.P.I, or some other party and whether he is an independent Member, nobody has objected to the socio-economic provision already envisaged in the Constitution.

Therefore, I think, as regards the interests of the people, as regards the interests of the country, this is the first point of priority and the piimary point to be looked into thai this Constitution Amendment Bill envisages fundamental socio-economic measures. If it is accepted that socioeconomic measures are more important and fundamental, then the others are secondary-when the Constitution was amended, how the Constitution was amended and whether this is a historic time or the psychological moment, all these things will come afterwards. I think, therefore, the rightist parties who were fundamentally opposed to the socio-economic measures, have a right to oppose. On the other hand, I do not find any reason for a sectarian party like the f CPM Party who are not opposed to the interests of the people, to rise on this occasion to oppose the 4t4th Amendment Bill when there are some provisions in the Bill regarding the socioeconomic measures. Though we are

living still in this system of capitalist economy in our country, we have to work with it, if it is possible to do that. Whether by having a creative revolution in India, we can change overnight the Constitution, the judiciary, the executive and the Parliament itself, is another question. I think the left sectarianism cannot have its own foundations in any soil because the objective conditions and the subjective conditions will determine the moment of revolution. If that revolutionary situation does not arise, then the left sectarian people like the CPM do misdeeds, and the CPM are doing disservice in the cause of the country and the interests of the people.

Six-, my second point is this. The Lok Sabha has passed this amending Bill and we are also going to pass this Bill. We should not be complacent that the voices of referendum,. Ihe voices of convening a Constituent Assembly and the voices of the delaying tactics to settle the constitutional provisions, have been for the time being defeated. I think the Parliament should be alert against those tactics of raising the voices of referendum, the voices of convening a Constituent Assembly from within and outside the Congress Party. The Parliament should be careful to see that these voices do not rise. And if they rise, we can befittingly figlit against them and establish the supremacy of our Parliament.

Sir, in the Statement of Objects and Reasons, I find that there are some significant items. One is this: "The fight for the Constitution amendment is going on for the last 27 years since its inception." Even in the midst of making the Constitution, there was a struggle. The struggle would clearly express that there is a struggle between two forces,, one for the vested interests and the other .for the demolition of the interests of the veseted class from the forum of democracy in our parliamentary system. This struggle is still going on and this will go on till there is a classless society in future where the socialism in all its manners and ways will have its own future ideal and image in the human society.

Sir, the Statement of Objects and Reasons says that it is "to remove the impediments in the growth of our Constitution towards achieving the objectives of socio-economic revolution." I think, nobody in the country would object to this. Secondly, it says, "to curb the vested interests to the detriment of the public good." There is nobody against it other than the vested interests. That is the fight we have launched against it. We are launching the fight against the vested interests and we shall launch in future also. That is the particular class the monopolists reactionary vested class, who are always objecting to the growth of the country. They are' the enemy number one.

No. (3) to spell out expressly the high ideals of socialism. All right. Ideological social education should be given to the people so that the basic strength from the people can come to change the society radically towards socialism. That must be done (Time Bell rings). Sir, how many minutes?

MR. DEPUTY CHAIRMAN: We have been giving only ten minutes.

SHRI SAN AT KUMAR RAH A: All right. No. (4), to give the Directive Principles precedence over some of the Fundamental Rights which frustrate our social advance Good. Everyone wants it except the veseted interests. No. (5) to make the Directive Principles more comprehensive and with wider scope. It is wanted by all the people for the welfare of the poorer sections and downtrodden sections of the community. Next, to make article 368 more concrete and to put the matter of amending power more clearly and concretely and be-

vond any doubt. Good. But it is a sad thing that the Government has come to this idea after a wastage of 22 or 23 vears. Next, to establish the supremacy of Parliament to amend the Constitution. Good. To remove the imbalances executive between judiciary, their legislature for harmonious functioning. Good, that should also be done. So long, in the fight for amendment of the Constitution there was no harmony. I think if the supremacy of Parliament is accepted by all these three pillars, legislature, executive judiciary, this harmony be established. If the confusion be there, struggle will go on and thaft struggle will be more confusing for the interests of the vested classes and right reactionaries and so supremacy of Parliament should be established in all respects. In other matters also some administrative tribunals and some tribunals should be formed.

(Time bell rings)

Before I conclude, I must say one thing and that is that Government should take the resonsibility, after amending the Constitution, to implement every clause and every article of the Constitution in the interests of the people. How can it be done? Our party suggested many amendments to amendments but they have not been accepted. I think the Minister of Law and Justice should be free from close-doorism. There must be open mind and free and frank discussion as to how these amended clauses can be implemented in future, how the structure should be framed,, how the judiciary should function, how the executive should function, how the parties should function and how the progressive forces can be united to implement this Constitution.

With these words, Sir, I think, Mr. Gokhale, the Minister of Law and Justice, will take every care to see that we re-structure according to this Constitution the entire framework of the judiciary so that the judiciary can be of help to the poorer people of India.

SHRI GOVINDRAO RAMCHAND-* RA MHAISEKAR (Maharashtra): Mr. Deputy Chairman, Sir, I rise to support the Bill wholeheartedly.

Sir, the Bill starts with the addition of the two words "socialism" "secularism" followed by a set of amendments in order to put through effectively these two policies in the Constitution.

Sir, at the outset,, I wish to state that those in favour of the amendment of the Constitution and those against are diametrically opposed to the objectives they have set for themselves for this purpose. Those in favour of the amendment have brought this Bill in full belief that Parliament is supreme and that the Constitution, a law of laws, is an instrument for the socio-economic transformation leading to social and economic justice and equality.

Sir, those who are opposing it are opposing on very technical grounds and are also exaggerating the quality of sacredness they are attributing to the Constitution. They are } laying emphasis on the sacrosanct character, the procedural sanctity and the immutability of some parts of the Constitution under the garb and philosophy of basic structure.

The points of dispute are: forces of change versus forces of stability; bread versus cultural eliteness and Fundamental Rights; power relationship between the States and the Centre, advocates of unlimited power of amendment to the representatives of the people versus those who think of the immutability of the Constitution and the Courts versus the legislators who are the representatives of the A people and who are elected by the people.

Sir, I wish to submit that the Constitution is an instrument and a mean*

for the governance of a nation. As the time chimes, instruments and means not only become outmoded, but preventive and suicidal. They require modifications. Every generation is a nation and no generation has a property in the coming generation. This apart, the generation gap is becoming wider within a short span of five years. Therefore, the Constitution has to be plastically responsive to the aspirations of the people. What are these aspirations? In a nutshell, they indicate a desire for socio-economic justice and equality. Those who feel the pulse of the people get the impulse to be dynamic. Those who do not can remain unmoved and pose to be active by carrying out dilatory tactics. According to them, resorting to Constitutional amendments is not good in faith. But Sir, it is sacred to uue it for the happy salvation of the weak than to leave them at the mercy of the strong. They little realise that an unamendable Constitution contradiction in terms. We have no doubt achieved a consumer revolution. But the beneficiaries of this revolution are only a few lucky mortals because, in the past, we have unintentionally adhered to a bourgeois society of which Karl Marx has said and I quote:

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"Constant revolutionisation of production, uninterrupted disturbances of social conditions, everlasting uncertainty and agitations distinguish this society from others."

This was what was happening before the Emergency with the full inspiration of who are opposing amendments now. The Opposition insisted on the basicness of the Fundamental Rights of individuals and are resisting the precedence being given to the Directive Principles little remembering the doctrine 'A society perishes, perishes the individual'. They also do not seem to remember what the Father of the Nation had said that even God will have to appear in the form of food before the hungry. There is no incompatibility

between the Fundamental Rights and the Directive Principles. These amendments have been brought forward on the basis the principle of harmonious construction and interpretation. It is very clear from what has happened in this country that the grand alliance had polarised itself completely to an extent to oppose each and every move of the ruling Congress Party. They could never understand that politics is a continuous struggle for socio-economic transformation and that power is a means. They harped on power and, therefore, one can understand their moves to defeat the Government and not to make it strong even where people's good was concerned.

continuous manipulations, The wirepullings and morchas against the Prime Ministership of the country for the last seven or eight years were a step in the direction of total revolution. If they had succeeded in their endeavours, they would have abrogated the whole Constitution at the very first opportunity. They were not successful as this move of 'total revolution' which was nothing but a thrust to create anarchism was repelled, negatived and drowned by the tidal wave of 'Quiet Revolution' brought about by our beloved Prime Minister,, Shrimati Indira Gandhi. What else is Emergeny? It is nothing but a revolution brought about peacefully on all fronts. It is the consolidation of these gains that we wish to bring about through these amendments. Some of those who oppose the amendments play the fiddle of 'Restoration of Pre-Emergency conditions'. Here lies the trap. They want us to return to the days of a 'Soft State', a term that was coined by Mr. Gunnar Myrdal in his book 'Asian Drama', for Asian nations who were struggling hard for the survival of their nascent democracies. And Myrdal describes "Soft State" as, I quote:

"National Governments require extra-ordinarily little of their citizens. There are few obligations

[Shri Govindrao Ramchandra Mhaisekar]

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to do things in the interest of the community or to avoid actions opposed to that interest. Even those obligations that do exist are enforced inadequately, if at all. This low level of social discipline is one of the most fundamental differences between the South Asian countries today and Western countries at the beginning of their industrialisation".

Sir, intentionally and contemptuously this "Soft State" name was given to India by one B. Nossieter who wrote a book under that title in 1970 having visited this nation. What made him visit this country? Sir, I quote him:

"I was drawn by what I thought was India's political significance. So, it was said the largest functioning democracy sustaining the Western tradition of representative Government and individual liberty under the most harrowing conditions. I wanted to know how this strange experience was faring, what were its prospects for survival whether an open society in an impoverished nation was capable of material advance."

Sir, this gentleman left with an observation and I quote:

"But unless the soft State of India hardens, the prospect for more than a sluggish growth leaving largely unchanged the life of the overwhelming majority appears as murky as the sacred waters of muddy Ganges".

Sir,, it is in this context our Prime Minister, while laving the foundation stone of the Mahatma Gandhi Institute in Mauritius, asked a pertinent question to the foreign critics of emergency. "Do you want us to return to the state of a soft State?" Sir, I feel the same question can be asked to those who are asking for "restoration of pre-emergency conditions" and opposing the amendment. I

repeat what I said sometime back on the floor of this House that the Prime Minister of this country is trying to convert the concept of class democracy into 'mass democray'.

Sir, it is said that in Greece democracy existed in the form of city States to be controlled by 'military i generals'. It did Pay in continental I countries like England but then it was controlled by 'elitists'. It is said that the Presidential form of Government is there in the United States but it is completely monopolised by the ~" ! capitalists. With the introduction of the 20-point programme and now with these amendments our Prime Minister has set in the process. To me the behaviour of those opposing the amendments appears to be that of the 'elitists',, backed by rich reactionaries, that of armchair polity having been divorced from action and the poor masses. There is no exaggeration if I say that to them applies Cromwells concept of Democracy: A system where small people try to do big things. But, Sir, it is not their fault, for howsoever bad democracy is, it is the best form of governance, \ man has discovered. Even those who do not practise it; swear by it.

Shri Daphtary the other day said in this House that majority of the people are law abiding. The Forty-fourth Constitution Amendment Bill is for the welfare of these law abiding, toiling millions and for the correction of those who arrogate to themselves the so-called discretion and chicanery and act in a way to misguide defying all laws and rules of morality.

Sir, the amendment is based on the 'principle of harmonious functioning, of the different provisions already existing in the Constitution. As the A Prime Minister has rightly said in the Lok Sabha all our aims have not been achieved, the process has begun.

Sir, I wish one principle had been enunciated in the Directive Principles of Policy, i.e., "To have a national

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I warmly welcome the chapter on duties. But I would wish two things to be included, (1) the duty to vote and (2) the duty to follow the policy of family planning.

In the Chapter of Rights, I wish provision should have been made for an employmentguarantee scheme, at least for the 36 per cent wage earners in the country.

Then, Sir, I come to the point which Mr. Dhabe, my friend, has raised i.e. extension of the life of Rajva Sabha.

I feel-not because I am a Mem ber of this House, not because I am interested in the extension of the duration of my term in this House but because it will be in consonance with the basic principles of parliamentary powers—that there has to be a difference between the duration of the Lok Sabha and the R-ajya Sabha. It should be eight years for the Rajya, Sabha and the principle should be that the retirement of the Members should be one-fourth after two years. It is because there is a basic point. Ninety per cent of the Members of Rajya Sabha are elected every two years by the Legislative Assemblies which are to be for six years. If they are elected for six years, then everytime the same Legislative Assembly will electing the same Members-100 per cent of them—which will not be correct because the basic principle of the functioning of the Rajya Sabha is that the Legislative Assemblies which follow subsequently should also have the opportunity of electing at least one-fourth Members to the Rajya Sabha. Hence my appeal to the Minister of Law is that there has to be a different e in the duration of the life of the Lok Sabha and the Rajya Sabha.

Lastly, while supporting the Bill, I, in all my humality and eagerness request the honourable Law Minister to see that no room is left for litigation under the principle of conflict of laws or conflict of differing provisions and, thereby, somehow or other negativing arbitrarily some of the provisions which we have made under the different amendments in this 44th Constitution Amendment Bill. Thank you, Sir.

SHRI MAHENDRA MOHAN MISH-RA (Bihar): Honourable Deputy Chair, man. I rise here to support the historic 44th Constitution Amendment Bill as introduced by our honourable Law Minister, Mr. Gokhale. Before 1 proceed further, I would like to congratulate our respected Prime Minister, Shrimati Indira Gandhi, who has redressed the long-felt grievance of the sixty crores of our people by introducing this Bill in Parliament. In 1971, Sir, the people clearly gave the mandate to her and also reposed confidence in her. The people were conscious of the fact that unless we were returned to Parliament with a two-thirds majority, she would not be able to bring about socio-economic changes. Therefore, conscious of that fact, people gave her a clear majority in Parliament and the sixty crores of people are obliged to her that she has given an opportunity to bring about socio-economic changes.

Sir, I cannot forget the contribution of our dynamic Congress President, Mr. Borooah about whom our Prime Minister has said a lot. Similarly I cannot forget to say a few words about our Law Minister. He is not only a Law Minister but also a lawyer, a jurist and he has finely drafted this Constitution Amendment Bill for our discussion. He has rightly caught the sentiment of our sixty crores of people. Our Prime Minister also has to be thanked for that

Now, Sir, we have got a law. We are conscious of the fact that the criti-

cism laid down by the Opposition is not a constructive one. That is criticism for criticism's sake. For-1 P.M. merly they were saying that Parliament cannot amend the Constitution. Thereafter they said that Parliament cannot amend the Fundamental Rights. Now they have brought'-, a new terminology— as the Law Minister has said it— with some political motive. They have manufactured a new term and say that the "basic structure" of the Constitution cannot be changed. And lastly they said that this Parliament is not competent to amend the Constitution. This clearly shows that their criticism is not constructive and that it is only for the sake of criticism. History won't forget them that when the country was going to shape its socio-economic programme, they were conspicuous by their absence in parliamentary debates and on the platform where people wanted to listen to them.

Now, Sir, I am very much thankful to our Law Minister for inserting the two words "secularism" and "socialism" in the Preamble. In fact, secularism is not a new word. Nobody can say that India is not a secular State. In articles 25 to 30, religion, culture and so on have been mentioned. All articles talk Of secularism. Therefore, the addition of these two words in our Preamble is, very apt, and I must congratulate our Law Minister for that. Now, Sir, I just quote the saying 0f late Pandit Jawaharlal Nehru, He said—to quote his words—"The Constitution should not be out of touch with the aspirations of the people". Sir, we have seen the difficulties created by a number of decisions of the Supreme Court. Therefore, our party was adamant to have social and economic programmes rapidly. Therefore, these amendments were brought before the House. We know that this is not the first time that the Constitution has been amended. All my senior colleagues have said that on 43 occasions

prior to this there have been amendments of the Constitution. Right up to 1967, as so many of my friends have said, there was no controversy with regard to the power of Parliament. But, after 1967, the Golaknath case, and also after the 1973 Act the Kesavananda Bharati case, led to this controversy. With all respect to the Judiciary, I must tell this House that there is no question of supremacy. All the three are like brothers. There is no question of supremacy of Parliament, and all those things. Parliament is the law-maker and the Judiciary is the interpreter of the Constitution. As our Prime Minister has put it, by the new amendments we make clear the misunderstanding of three wings of the Government.

Now, I must thank our leaders that in the Directive Principles they have added the workers' participation, legal aid and exploitation of the youth, and all those things. On that, enough has been said. Now I will just draw the attention of the Law Minister to article 226. There certain provisions for the protection of Fundamental Rights have been provided. In article 226(3), after the words "any other remedy" I want three words to be added "equally convenient and effectual". This article 226 is a positive action providing the article only for enforcing an easy solution. Therefore, I would draw the attention of our Law Minister to the need that after the words "any other remedy", the words "equally convenient and effectual" be added. That will give more effect to the spirit of article 226.

I am very thankful to the Law Minister for adding chapter IVA dealing with the Fundamental Rights and also the establishment of administrative tribunals. As a student of law, from the very beginning, I was feeling that the administrative tribunal is very beneficial to the service class people, so that they need not waste their time in the law courts.

Now, I would close my speech by just quoting the words spoken by our

श्री कमलनाय मा (विहार) : उराधाक्ष महोदय मैं इस संविज्ञान संशोधन विशेय ह का सपर्थन करने के िये खड़ा हुता हुं। ग्राज हमारे राष्ट्रीय जीवन में इप संविज्ञान संशोधन को उपस्थि। करके श्रीर इपकी प्रस्तावना मैं दो शब्द समाजवाद ग्र**ंर** धर्म निर्पे प्रवाद को जोड़कर एक युगान्तर कारी परिवर्तत लाया गया है । मैं अपके साध्यत सेयह निवेदन करना चाहता हूं कि धर्म निरपेक्ष-वाद हुशारे संि**धा**ा में जोड़ कर गेइप प[ा]-**व**िको लाहरए हे ब्**हुत** बड़ी सेवा याच्या **की**, की गयी है हम जानते हैं कि कम्युनल राइट्र के चनते, साम्त्र तथिकता के चनते हु गरे देश को किल अति का माभना करना पड़ा है। भारत साता और हातरे राष्ट्र पिता दोनों ही हत्या इसी भूमि एर हुई है। इज रॉ वर्षों से जब से हम लोग इस देश में बने हैं भाज की श्रवण्डताभारत के यहान सपूर्वी का एतमात घ्येप रहा है। इप भारत की भूमि पर राम ग्राये। उन्होंने उतर से दक्षिण तक भारत को एह हिया ग्रीर भारत की जनता ग्राज तक राम को भगवान नात हर पूजती है। कृष्ण आये उन्होंने द्वरित से मगीपुर तक पूर्व से पश्चिम तक इस विशाल देश को एक किया और भारत की करेड़-करोड़ जनता भ्राज भ्रवने घर मे राम भ्रोर कृष्ण की पूजा तरतो है। हमारे यहाँ मुसलमान श्राये । यक वर ने भारत की **झखण्डता को** कायश रखने के लिये हिन्दू **ग्रीर** मुपलमार्वों को एक िय**ा ।** यहात्या गांधी **पौर** मंडित जब हालाल नेहरू ने भारत की ग्रखण्डता को कायम रखने के लिये हिन्दू, म्सलमान, सिक्ख भीः इलाई ग्बीं को एक होर में जाति-पांि और सम्प्रदाय के बंधन ऊपर उठावर बोधने का प्रयास किया। लेकिन

िस ऋखण्ड भारत की कल्पना की थी: उसके विपरीत हमारे सामने; हमारी मजरों के सामने हमारी भारत माता का खून हुन्ना ग्रीर हुमा**रा** देण खण्डित **हुग्रा** । साम्प्रदायिकता की ग्राग की प्यास भारत के खण्डन के बाद भी नहीं बुझी ग्रीर जिस महामानव के वारे में जार्ज बर्नार्ड शाने सहाथा कि ग्राने वाली सन्तानें इस बात का विश्वास नहीं करेंगीं कि मोहनदास सर्मचन्द गांधी जैसा कोई हाड़ मांस का व्यक्ति संनार में पैदा हुग्रा था। यानी आज तक कोई इतना दड़ा व्यक्ति सुष्टि में पैदानहीं हुता, ऐसे हमारे राष्ट्रपिता वापू को इस साम्प्रटायिकता की याग ने निगल लिया। इस कुर्वानी के बाद न्ना हमने **ग्रा**ने **सं**िधान में इस बात को जेड़ा कि इस धर गे पर चाहे वह ग्रत्पनत को साम्प्रदायिकता हो या ब्ह्रुात की साम्प्रदा-यिकता हो, हिन्दुस्तान की धरतो पर ग्रव साम्प्रदायिकता की कोई वर्चानहीं कर सलता। तो मैं समझता हूं कि आत सुकरात को द्यातमा, ईंगू की झाल्मा, महात्मा गांघी की आत्मा, गणेश शंकप विद्यार्थी की आत्मा, जिन्होंने मानव**ा के लिए ग्रपने** जीवन का विनिदान किया हमें ग्राणीर्वाद देंगी । यह सेंकुली उन की घोषणा जो संध्िधान में की गई है, वह भानवता की विजय की घोषणा है।

हमारे राष्ट्रिपता बापू ने कहा कि पंडित जवाहरलाल नेहरू मेरे उत्तराधिकारी होंगे क्योंकि इस गरेब देण की गरीब जनता की आणा एवम् आवांक्षा के वे प्रतीक हैं। इस देश में डेमोकेटिक सोणिलिज्म के जन्मदाता पंडित जवाहर लाल नेहरू थे। गांधी जी ने कहा था कि कांग्रेस को तोड़ दो या अगर न तोड़ो तो आवार्य गरेन्द्र देव को कांग्रेस का श्रष्ट्यक्ष बना दो। पंडित जवाहरलाल

[थी कमलनाथ झा]

नेहरू को भारत का प्रधान मंत्री श्रीर श्राचार्यं नरेन्द्रदेव, भारतीय समाजवादियों के श्रवणी, को हमारे र ष्ट्रियता कांग्रेस श्रव्यक्ष बनावर, श्राजादी के उद्या काल में ही सभाजवाद का शिलान्यास करना चाहते थे। जो उत्र समय तो नहीं हुआ, श्राज हो रहा है।

भाज गांधी जी नहीं है। जबाहरला नजी नहीं है, आचार्य न रेन्द्र देव नहीं हैं। हभ लोग सीमाग्यशाली हैं कि गांधी जी ग्रौर जवाहर नाल जी की झात्मा को लेकर श्रीमती इन्दिरा गांधी इस देश की प्रधान मंत्री हैं। वह पवित्र प्रधाग छोर का भी की भूमि पंडित जवाहर नाल जी और याचार्य नरेन्द्र देव जी की भी कर्मभूमि रड चुकी हैं। हम लोग वडे सौभाग्यशाली हैं। झाज श्रीभती इन्टिरा गांत्री एवम राज्य सभा के नेता पंडित कमला-पति जी, प्रयाग और काशी के जो महान सांस्कृतिक पीठां के प्रतीकस्त्रका जवाहरलाल जी एवम् ग्राचार्यं नरेन्द्र देव के कान्तिकारी विचारों का, जनतांत्रिक समाजवाद का, प्रतिनिधित्व करने के साथ उसे कियारमक रूप देने जा रहे हैं। इन्हीं दो महान् नेताओं के संरत्नण में यह समाजवादी घोषणा संबंधी संगोधन इस सदन में हम पास परने जा रहे हैं। यह हभारे लिए गीर बना विषय है। ग्राज का दिल विजय का दिल है—उन किसानों के लिए, उन मजदूरों के लिए, उन गरीब बद्धिजीवियों के लिए जो गांत्रों में, महरीं में,दपारों में, का रखानों में, खेतो में, खदानों में खलिहानों में हिम्मत के साथ अपने स्पने की पूर्ति के लिए लड़ रहे थे। प्राजादी के संग्राम के दिनों में फांसी पर अलने वाले हिं स्तान सोशलिस्ट रिपन्लिकन ग्रामी के चन्द्र शेखर आजार, भगत सिंह ग्रीर उनके साथी ने जो समाजवाद का सपना देखा था, जिसके बारे में लेबक ने कहा हैं:

"जो चढ़ गए पुण्य वेदी पर, लिस् विना गर्दन की मोल, कलम ध्राज उनकी जय बोल।"

आज वे क्रांतिकारी, वे विचारक, वे समाजवादी कार्यकर्ता, वे मजदूर वे किसान, वे बुद्धिजीवी, वे लेखक, जो लड़ाई लड़ते-जड़ते इस संसार से चले गये, यह संविधान संशोधन उनके विजय की घोषणा वर्ता है। आज यह हमारे लिए एक रैंड लैटर डे है।

उपस्थापति यहोदय यह संशोधन हमारे लिए वही महत्त र उता है जो इंग्लैंड की ननता के लिए मैंग्ना कार्टा की घोषणा का महत्व था आज हमारे लिए वहें महत्व हैं जो कम्युनिस्टों के लिए कम्युनिस्ट मेनिफ़ेस्टो घोषणापत की घोषणा काथा धाज हय लेगी के लिए व्हा महत्व है जो गुनामी के दिनों में पूर्ण स्वतंत्रता की घोषणा का यहत्व था काज हलारे लिए रही सहत्व है जो यू० एन० ग्रो० हयू**मन राइट्**न की घोषणा का यहत्व था ग्राज हसारे लिए दही महत्व है जो व इंग में पंचशील का यहत्व था। भारत के संविधान का यह संशोधन हिन्द्स्तान के लिये नहीं एशिया, अफ्रोका लैटिन अमरोका के बैंगवर्ड ग्रौर डेक्लपिंग कन्हीज के लिये भी एक यार्ग प्रशस्त करता है। हिन्दुस्तान जिस दिन शाजाद हुआ, 1947 में तो 10 साल के अंदर साम्र ज्यवाद के शिकंजे में कसे हए एशिया, अफ्रीका और लैटिन अवरीका के ए १-एक मुल्क झाजाद हें गए। साम्राज्यवाद का एक इस्क गढ़ एक के दाद दूसरा उह गया। ग्राजारी के दौर के बाद भाज स्वावलम्बन का दीर है। हर कन्द्री भ्रपने पैरों पर खड़ा होना चाहता है जो पहले गुलाम देश था गरीब देश था एक बार फिर इन्दिश गांधी ने संसार के गुलाम ग्रीर गरीब देशों को एक यार्ग दिखाया है कि हैमोक्रेटिक सोशलिज्य और सेक्यूलरिज्य एकमात्र रास्ता है दबी भोर पिछड़ी हुई जनता के विकास भीर

उन्नयन के लिये। इसलिये मैं कहना चाहता हं कि आज भारत ही नहीं, सम्पूर्ण एशिया, सम्पूर्ण अफ्रीका और संपूर्ण लैटिन अभरीका के दने और पिछड़े देशों के लिए यह एक मार्ग-दर्शन है। (Time bell rings) सभापति महोदय कुछ लोग कहते हैं कि जल्दबाजी हुई है संविधान संशोबन करने में कुछ लोग कहते हैं कि यह सर्वथा अन चित हैं। वे यथास्थिति को कायभ रखना चाहते हैं। परिवर्तन प्रकृति का भाषवत नियम है :---

Constitution (44th,

"वासांसि जोणीनि यथा विहाय: नवानि गृहणानि नरोउपराणि शरीराणि विहास जोर्णन्यन्यानि संयाति नवानि देही।"

तीन हजार वर्ष पहले इस भारत की भूमि पर घेषणा हुई कि प्रानी चीज काम, बेकाम, बेकार को बदलो और नयी चीज को सामने लायो मन्ष्य से प्राणी तक को परितर्तन का सहारा जीने के लिये लेना पडता है अगर कोई कहता है कि जल्दी किया तो हम पुछते हैं जल्दी वया किया ? हमारी पा**र्टी** ने एक क्ष्टरी काय को जो करोड़ों जनका के हित में है अंजाम दिया है जिसकी सबसे अधिक जरूरत अगर कभी थी तो अभी है जैश कि बबीर ने कहा है:

"काल करे सौ याज कर, भाज करे सौ धव। पल में परलय होइगी इहरि, करोगे कब 11

इसलिये कोई जल्दबाजी नहीं की गई है, ठीक वक्त पर ठीक ढ़ंग से काम हुन्ना है। अन्त में एक बात मैं आपको कहना चाहता हं। दफ्तरी जी यहां नहीं हैं। संविधान संशोधन पर वे ग्रीर ग्रधिक वाद विवाद चाहते हैं। समाजवाद किसके लिये है। वह दफ्तरी जी के लिये नहीं है। वह सेठों के बड़े-बड़ेजो बुद्धिजीवी के लिये नहीं है। समाजवाद बुनियादी तौर पर गरीबों के लिये है। उन बुद्धिजीवियों के लिये जिनके दिल में समाज के लिये दर्द है। 977 RS-3

जिनके लिये समाजवाद है उनके मुंह में बोली नहीं है ग्रीर जिनके मुंह में बोली है वह समाजवाद के विरोधी हैं। इसलिये म्राज वाद विवाद कौन करेगा ? जो समाजवाद चाहता है, नहीं, जो समाजवाद नहीं चाहता है, जो उसका विरोधी है ग्रीर ऐसे लोगों के वाद विवाद के बारे में दफ्तरी जी से बडा विद्वान एवं दार्शनिक । संत त्लसीदास ने कहा है-- जिमि पाखंड विवाद तें लुप्त होहि सद्ग्रन्थ"।

श्री उपसभापति : श्रापने पहले ही 12 मिनट ले लिये हैं ।

श्री कमलनाथ सा : एक वाक्य कह कर में बैठता हं कि डाइरेक्टिव प्रिसिपल्स को फ़ंडामेंटल राइट्स पर जो प्रिसीडेंस दिया गया है वह गागर में सागर भर दिया गया है। एक नया रास्ता खोला गया है भाने वालों के लिये, वह जितना चाहे इससे पा सकते हैं। अन्त में में अप**न** कांग्रेस अध्यक्ष ग्र**ौर प्रधान** मंत्री जी को धन्यवाद देते हए बैठता है ।

SHRIMATI AMBIKA SONI (Puniab): Mr. Deputy Chairman, during this debate it was indeed very interesting and educative to listen to the hon. Members who are Constitutional and legal experts. But as a lay person in both these fields, I must frankly say that it seems to me that the question at issue is not merely a legal or constitutional one. Constitutional amendments which have been introduced embody and reflect the urges of the Indian people as a whole.

Neither are the proposed amend ments an affair to be settled amoni the Congress and the non-Congres Members on the basis of oratory, rhe toric or linguistic haranguing. Th question is; Are we all—the Supren; representatives of the will of tt peopleauthorised to compromise, bargain, to adjust or to adapt or i feel about bringing amendments in the Constitution whii are aimed at creating conditio;

[Shrimati Ambika Soni].

which will establish a more just and equitable society? Are we afraid or fearful of the progressive programmee and the policies of our Prime Minister which have been directed to bring in socio-economic justice to be implemented with a greater measure of success?

I would like to ask the hon. Mem bers: Will the teeming, trusting millions whom we represent tolerate if we today, just to gain a scoring or debating point for one political party or the other, compromise and instead of enshrining in our Constitution that the Directive Principles affecting the well-being of the society as a whole, should be held above the fundamental rights of an individual, were to passlaws upholding tih.e interests of a privileged minority? Can we allow that? Is it possible, is it human, is it patriotic to conceive that any level of judiciary has the right to let the rights of a handful of individuals over-power or overwhelm or deny the chances of the millions of leading a more creative, constructive and ideal life? It is indeed true that the country's Constitution is supposed to be the mirror of the people's desires and aspirations and dreams. It is an instrument promoting the welfare of the people, of the country. It should not be turned into a stone-wall against which the hopes of millions of people are dashed. A Constitution is not an end in itself—it is only a means to and end—the en^ being the fulfilment of the ever-changing needs and hopes. of a dynamic people—of a people in transition.

Commonsense and pragmatism tell us that all things grow out-of-date I with the passage of time. And, Sir, there come moments when one has to overhaul them or replace them with something in tune with the times. ; something useful, something which yields results. Vintage things are good for museums, rallies and record books. A vintage constitution may

have a hallowed place in the archives, but it has no constructive role in the lives of the people.

What do we see when we look at the world around us? It would not take us long to discover that many an institution has collapsed and many a Constitution has been scrapped because it ceased to be an effective instrument for orderly change.

The founding-fathers were fully conscious of the vital role, that the Constitution should perform in a developing and changing society. That was why a provision for the amendment of the Constitution was incorporated in the body of the Constitution itself. Shri Jawaharlal Nehru, the spiritual father of the Constitution, had said:

"Laws are meant to fit the exiofc ing conditions and they are meant to help us better ourselves. If conditions change, how can old laws fit in? They must change with the changing conditions or else_they become iron chains keeping us back, while the world marches on. No law can be an unchangeable law; it must be based on knowledge and as knowledge grows, it must grow with it"

That the Indian Constitution has been growing with times is proved from the fact that it has been amended constantly to remove the impediments to social and economic progress of the country. The country has made substantial progress in specific fields since independence and the promulgation of the Constitution. After the death of Shri Jawaharlal Nehru; quite a few national and international crystalgazers had predicted India's doomsday. However, the unprecedented socioeconomic achievements of our great Prime Minister, Shrimati Indira Gandhi, have dumb-founded even the most cynical of India's critics. We have achieved much, but much more needs to be done. But, whenever the Prime Minister has

initiated steps and measures to bring about socio-economic emancipation of the down-trodden and the poor, certain vested interests, encouraged and abetted by reactionary and extremist forces, have tried to sabotage all those radical and progressive policies.

The anti-national and anti-social activities like smuggling and hoarding, which almost shattered the national economy, created a situation and forced the Government and the legislatures to take stringent measures. The approach of the courts towards the legislative and the executive measures adopted to combat those evils pointed the way towards the need for constitutional amendments. The situation created by antidemocratic elements just before the declaration of the emergency also generated a compelling which situation in appropriate amendments to the Constitution became necessary.

Sir, while I welcome all these amendments, I would fike to make two suggestions wMch, according to me, in my humble opinion, deal with the very vitals of our political life. The first suggestion is the one concerning our young people. Time and again we all have stated that the Constitutions should reflect the hopes and aspirations of the masses and the majority of the people in this country. Sir, the majority in this country is the youth, the young people under the age of 35 or so. The problem, the frustration most commonly faced by them, is that of unemployment. Years of hard work, high expense, sacrifice and expectations are dashed against the concrete walls of unemployment. A young man, shorn of self-respect, deprived of an opportunity to live an honest life befitting human dignity, where should he turn? j What should he do? He becomes an easy prey of the hovering opportunist wolves, hankering a*ter every opportunity to entrap in their net of antisocial and anti-national activities, such innocent victims of socio-

economic backwardness. What are they to do? They naturally become victims of those who create confusion and indulge in violent activities creating a situation of lawlessness and chaos- Why do we have political unrest? Why do our university campuses close down? It is only because of these frustrations and these depressions among the young people that these things happen and even a handful of people are able to close them down. It is because of this feeling of economic insecurity that young people get on wrong lines and their energies go along destructive channels.

I would like to suggest that job opportunities should not only be given to the chosen few coming out of the public schools or those of the uPPer middleclass. No doubt that under the 20-point economic programme, further avenues have been opened to the youth for further gainful employment. But I feel that it is of the utmost importance to give even more importance to this vital issue.

It is so especially in today's context when millions of progressive and forward-looking young people under the leadership of a dynamic personality, Sanjay Gandhi, have undertaken a massive campaign to eradicate social evils and free our people from age-old bondages, especially when as a result of the stringent economic measures taken by the Prime Minister we have controlled inflation and our economy has taken a brighter turn.

It is but legitimate to hope now that soon unemployment should be a thing of the past. Therefore, 1 feel that the right to employment should be enshrined in the Directive Principles of State Policy. The process of providing employment on a priority basis should be initiated. Earlier, the Prime Minister had compelled the Planning Ministers to make greater provisions for generating employment. The Prime Minister is on record, when the Fifth Five Year Plan

[Shrimati Ambika Soni]. -was being laid out, to give half-a-million jobs to young people. The emphasis was on the fact that jobs should be given on a priority basis. We fully realise that to provide employment to all the young people in this country is indeed a stupendous task involving biUion3 and billions of rupees and involving an infrastructure which may probably be out Of our reach now. But a beginning has to be made. I would like to suggest that the right to employment should ^e included in Article 39.

The second suggestion, Sir, that I would like to make is this. While I warmly welcome the inclusion of Fundamental Duties of Citizens, there is indeed no section known that citizens should respect the National Anthem, the Flag and they should not indulge in any anti-national activities and all the other duties which have been enumerated, but which I won't repeat because of shortage of time. But when the Fundamental Duties and duties of the common man are sought to be denned, hardly any attention is being given to the duties of the Parliamentarians. It is a notorious fact that many Members belonging to the irresponsible opposition parties have indulged In anti-national activities within a.nd outside the legislature. They have tried to impede the proceedings of the House and Tiave incited people to violence, strikes and downright mutiny. They have indulged in smear campaigns agaffisl national leaders and made baseless allegations, seeking the shelter of parliamentary privilege. They have provoked students and the youth of this country to shut down colleges and universities. They have indulged in all kinds of baseless allegations, character assassinations and unparliamentary procedures. It is my humble opinion, therefore, Sir, that there should be a basic code of conduct for all Parliamentarians and the listing Of their basic duties. The least that can be done is to ask them to visit their

constituencies for a specific length of time between sessions and make them submit, say, a quarterly report of their activities tD a committee of both the Houses. This committee, should* have the right to decide whether a parliamentarian or whether an elected representative of the people, has been able to discharge his duties towards those whom he is supposed to represent. The spelling out of the basic duties of the parliamentarians will not only fix their responsibilities but also further convince the masses of the Government's firm r'esolve to ensure complete dedication and discipline from the elected to the electorate.

With these few suggestions, Sir, I solidly and whole-heartedly support the constitutional amendment, and I do hope that the hon. Minister will pay due attention to the suggestions I have given.

Thank you very much.

श्रीमती रत्नकुमारी (मध्य प्रदेश) माननीय उप-सभापति महोदय, मैं 44वें संविधान संशोधन के समर्थन में बोलने के िये खड़ी हुई हूं। झापको धन्यवाद देती हूं कि मुझे ग्रापने इस सभाके समक्ष कुछ कहने की अनुमति प्रदान की है।

[The Vice-Chairman (Shri Lokanath Misra) in the Chair]

संविधान की प्रस्तावना से ही वास्तिक उद्देश्य स्पष्ट होना चाहिए । ग्रतः यह प्रस्तावना का संगोधन आवश्यक है। सरकार को मैं इसके लिये बधाई देती हूं। हमारे संविधान में जो नीति निर्देशक तत्व हमारे बुजुर्गों ने सम्मिलित किये हैं उन्हीं के अनुसाद हमारे देश की समाज रचना की कल्पना उन्होंने की थी किन्तु हमने देखा कि आरज संविधान के प्रवृत्त होने के ग्रनेकों वर्षों के उपरान्त भी उस समाज रचना का ठीक वही -स्वरूप देखने में नहीं ग्रारहा है। इसका कारण क्या है ? केवल यही कि इन नीति निर्देशक तत्वों के अनुसार समय समय पर जो

कानुन बनाये गये उन पर मृत ऋधिकारों Å के उल्लंबन का भारोप लगाकर उसके सहारे न्यायालयों में चुनीती दी गयी श्रीर न्यायालयों ने इस क्राधार पर इन प्रगतिशील कानुनों को ग्रीर उनकी अनेकों म्ख्य धारात्रों को अवैध ठहरा दिया। इस प्रकार से ये नीति निर्देशक तत्व निर्वेल बने रहे। प्रस्तार्वित संशोधन में इन नोति निर्देशक तत्वों की प्रमुखता एवं उपादेयता को श्रसरदार बनाया ं जारहाहै जिससे अब जो कानृत इन तस्वों के प्राधार पर देश के बहुत गरीब एवं .पि. इ. हे तब को को उठाने के लिए बनाये जायेंगे 🖁 उनका अवरोध करने वाले स्वाधी तत्व न्यायालयों की ग्राइ लेकर सफ़त नहीं हो पायेंगे । श्रव वास्तव में नीति निर्देशक तत्वों के अनुरूप समाज रचना हमारे देश में हो सकेगी।

हमारे संविधान में नागरिकों के कर्तव्यों का कोई उल्लेख न होने से कतिपय ऐसे राजनेताओं ने,जिन्हें जन-समर्थन कभी नहीं मिल सका, कुछ नवयुवकों को गुमराह कर ऐसी नीति अपनाई जिससे तोड़ फ्रोड़ द्वारा 🤻 राष्ट्रीय सम्पत्ति का बड़ा ही नुकसान हुआ। । देश में हिंसा का वातावरण फ़ैल गया। व्यक्तिगत एवं सामाजिक सुरक्षा खतरे में * पड़ गई। ऐसे में हमारी प्रधान मंत्री श्रीमती इन्दिरा गांधी जी ने अपनी अनोखी सझदझ का परिचय देकर ग्रापातकालीन स्थिति की ै धोषणान की होती तो देश में जो एकता, **प्रब**ण्डता ग्रीर सामान्य स्थिति भ्राज दिखाई देरही है उसका क्या होता इसकी कल्पना की जासकती है। कर्तव्यों के समावेश से ग्रब मविष्य में ये लोग ग्रपने ये काले पूरे नहीं कर पायेंगे। प्रस्तावित संशोधन में कतंत्र्य बताये गये हैं उनका समर्थन करते हुए मैं बड़ी विनम्प्रताके साथ निवेदन करना घाहती हूं कि भाग 4(क) मूल कर्त्तंब्य (51क) के (क) में राष्ट्रध्वज के पश्चात् राष्ट्र-भाषा भी जोड़ा जातः चाहिए ताकि देश में कतिपय तत्वों के द्वारा जो भाषाई अव्यवस्था फ़ैलाने का कुप्रयास किया जाय उसका सदा के लिये पटाक्षेप हो जाय । आशा है, माननीय मंत्री महोदय इस तथ्य पर अवश्य ध्यान देंगे ।

मैं लोक सभा एवं राज्य विधान सभाग्नों के कार्यकालों को 6 वर्षों का किये जाने का समर्थन करती हुं। इससे लोक सभा एवं राज्य सभा के सदस्यों का कार्यकाल एक-सा हो जायेगा । मैं शासन को बधाई देती हूं कि कुछ न्यायाधिकरणों की स्थापना के लिए भी संशोधन प्रस्तुत हैं। इससे न्यायालयों पर जो भार है वह कम होगा ग्रीर न्याय अपेक्षाकृत शीघ्रता से प्राप्त हुआ करेगा। मैं प्रखिल भारतीय न्यायिक सेवा के गठन के लिए भी सरकार को बधाई देती हूं। इससे निष्पक्ष न्याय को बल मिलेगा । देश के जिस भाग में गम्भीर स्थिति हो वहां ही ब्रापात्-घोषणा की जाये । इन संशोधनों से सुदृढ़ शासन व्यवस्था होगी ग्रीर देश की ग्रखण्डता को कोई खतरा कभी नहीं होगा।

इन संशोधनों से संसद् के माध्यम से जन-प्रतिनिधियों की सर्वोच्चता प्रतिपादित की जा रही है। न्यायालयों तथा नागरिकों की भूमिका की व्याख्या स्पष्ट की जा रही है। जिससे देश में सामाजिक, ग्राधिक क्रांति के मार्ग प्रशस्त होंगे। इसलिए मैं ऐतिहासिक 44वें संशोधन का समर्थन करती हं।

THE VICE-CHAIRMAN (SHRI LOKNATH MISRA): Shri Sultan Singh is absent. Shri Charanjit Chanana.

SHRI CHARANJIT CHANANA (Delhi): Sir, the architects of the Indian Constitution were wise enough to have visualised the need of change with changing generations, and, therefore, they made the Indian parliament the custodian of their Constitution. The widening generation gap can create social chaos. To assure a safe and bright tomorrow for the next generation, the generation gap has to be bridged. Keeping this in view, the

fShri Charanjit Chanana]

supremacy of Parliament should be understood as the supremacy of the people. The history and experience of 25 years of parliamentary democracy show us that we can frame laws for the benefit of the people and change environmental frame in the country. The Indian economy has recorded changes in complexion a9 well as dimension. To steer the economy through for the benefit of the common man, the Parliaments, through executive have been trying to keep lhe rights of the individuals safe within the social or collective framework. But the vested interests took refuse in the loopholes of the Constitution. This was the politics of individualism which checked the regular or planned flow of the fruits of economic growth to the common man. With due respect to the institution our judiciary, ofmisinterpretations of the text of the Constitution were accepted. Unfortunately, a developing economy like ours cannot afford the luxury of judicial gymnastics which cost us very high when work major they as economic bottlenecks. Although leaders in the past also faced these hurdles) yet the situation had to be tackled by our present Prime Minister who, fortunately, for the country is a great futuro-logist and a great statesman. Besides the present generation, the future generation should be obliged to her for having taken the initiative of moving the Constitutional Amendment in the perspective interest of the country. Although normally the future tests the statesmanship of a leader, immediate experience of the nation has already proved her theories to be correct. The vested interests operating through opposition parties in India created a situation which forced the declaration of emergency to divert the things from the perverted channels to the regular and normal ways in the interest of the common masses. This exercise has protected fihe Indian ma.3ses from the rigours of violence, lawlessness, economic crimes eating into the vitals of our economy. Emergency, in fact

saved the country from an economic and social epidemic.

Sir, I shall touch the economic aspects of the Constitutional amendments since in a developing economy like India, economic stability ol \he nation alone ensures the political ethos of a society.

Our Constitution embodies the ambitions of its architects in the shape of the Directive Principles of State Policy. These "Principles" laid down a guideline to ensure a rural as well as an urban habitat for the common people, a social order for the welfare of the people which is again an economic parameter, the right to work, provision for a just and humane conditions of work, a living wage for workers and a higher standard of living. The country has come to the conclusion. from the experience of a quarter of a century, that the Directive Principles of State Policy should not only be the guiding principles but an operative thrust of every policy in future. These amendments have rightly placed the Directive Principles on a pedestal * higher than even the Fundamental Rights. Since the social good is always higher than the individual good, whenever there is a clash between the two, these amendments have given a better bias to the 'Principles' by adding among other clauses, the one relating to "securing the participation of workers in the management of industries."

Sir, the insertion of the ideological content to the Preamble, namely, 'Socialist', aims at providing economic egalitarianism. Equitable distribution of wealth and incomes has all along * been the essential part of our way of life and philosophy of life. Our Party and the Indian Constitution are wedded to this ideology and these objectives.

Sir, a student of economics would consider the Constitutional amendments as a sine qua non for an accelerated growth rate of economic growth for the country. We cannot afford to accept economic bottlenecks produced by a few judgments of the Supreme Court. For instance, the Golaknath case relating to the Bank Nationalisation cost Us an amount of Rs. 90 crores to be paid to the shareholders, who were millionaires, at the cost of the common tax payer. The Se payments had to be made to meet the objections raised by the Supreme Court. The question again, Sir, is: Can We or should we afford such penal luxuries?

Economic crimes eating into the vitals of Indian economy cannot be tolerated under the garb of a judicial umbrella. The economic criminals like smugglers taxevaders, exploiters of the poor cannot now resort to writ petitions, thus diving deep and long into oblivision. The law before the House after the amendments would treat the economic criminals in the same way as other criminals, if not more rigorously.

Sir, economic ailment3 in the body politic are more dangerous for the populace—more so, in a developing economy like India which has built a valuable economic infra structure so laboriously over the last 30 years. The proposed constitutional amendments should, therefore, be supported as a part of the New Economic Programme of the Prime Minister to strengthen the structure of the future economy of the country. Thank you.

SHRI V. B. RAJU (Andlhra Pradesh): Mr. Vice-Chairman, Sir, much has been said about these amendments and there is very little that we could say as a new point for understanding the philosophy and politics behind this approach.

Now, Sir, as I look at it and look at the criticism, the conflict is not between Parliament and the Judiciary, but between the forces of status quo and the forces of change. To present it as an institutional conflict may not be correct and we don't do justice to it. So, both in the political ranks and also in other walks of life there are forces which would like to preserve the status quo or are apprehensive of the change and to that extent they try to come in the way. Now, what we are trying to do is just to secure an effective control over the forces of change.

Sir, the House will recall that after his visit to Moscow, Prime Minister Nehru, in 1927, made it very clear that nationalism by itself is not sufficient for the modern nations. The dictates of the age do point to something more. Unless humanity is relieved from the scourge of poverty, there may not be peace in this world. The tensions are bound to be there-Not only is this philosophy or this thinking extended to the removal of disparities within the domestic sphere of a country but this is now extended to the removal of disparities even between the nations and this disparity that is now obtaining among the nations has to be eradicated if the humanity is to be saved from the scourge of war. Therefore, socialism has relevance to the age. Now, it is not a party dogma or doctrine.

Now, Sir, some friends have criticised and asked why we are putting all these words 'socialism' and 'secularism* in the Preamble? Sir, it is so simple if anybody can intelligently perceive or wisely at it. Hitherto in this country if anyone talked about democracy he was voicing a national urge. But

[Shri V. B. Raju]. if he said something about socialism, he became partisan. What we are trying to do is to elevate this thought, this concept and this approach from a party level to a national level. After these provisions are incorporated constitution, I do not think anybody will be doing a correct thing by opposing a socialist programme. Any political party may not be correct in its approach to oppose socialism when once this is incorporated in the Constitution. Earlier, if anybody had said anything against democracy, we did not take him seriously and we did not take him to be a person speaking for the nation. Therefore, the concept of socialism is elevated, in fact, to a national level and this is a great progress in this country. We have now got an identity. The world knows what we are. The citizens of this country, whether literate or illiterate, also know what we have got to struggle for, what sacrifices we have to make for and what value system we should preserve.

If I understand the Constitution as reflecting the urges of the people,-it is a political instrument, no doubt. Much has been said about it that it is the law of the laws and so on and so forth-it can be broken into six parts. First is the Preamble to which I have made a reference. Preamble provides the necessary direction and reveals the character of the nation. It is not a mere scrap of paper. Constitution is not a scrap of paper and the Preamble is not merely a platitude. Then, the Other parts are Fundamental Rights, Directive Principles, Fundamental Duties (which are now proposed to be added), structural features and functional procedures. Now, what I find is that mostly the debate i3 being taken to narrow corridors throwing light on the structural features. Now, let us take even the decisions of the Supreme Court. In the name of Golaknath, the concept of iionamendability of the Fundamental Rights has been introduced. But thanks to Keshavananda Bharati. He

pushed Golaknath out of the ring and then came out saying that the basic features cannot be touched. These two names, Golaknath and Keshavananda Bharati, I think, will be remembered for long in the judicial history more than the names of the judges who delivered the judgments in these two cases. I think these two names have become so much, known that they have really been associated with certain thought processes.

The Constitution has a framework. Nobody can deny that. But how basic is the framework and whether that framework cannot be touched or cannot be amended is the question. Who says that the Constitution has no framework? It is not in the air. There is a framework. But my point is that it is a structural framework and it is a question of adjustment so that we know, by experience, whether we are treading on the correct path or not. Based on the experience of a generation, we have found that there must be some adjustments and that some correctives should be applied to the vehicle so that it could move faster, nothing more than that. Now, we cannot make it rigid in the sense that Parliament has no power and that there is some unseen element which cannot be touched. All these things come from a mind which is not fully seized of the aspirations of the people. In fact, in this country, I think, we all, whether it is politicians or judges or teachers or administrators, need to be reeducated. That is more important. If anybody feels that he knows everything, I think he knows very little and if anybody says that he does not know anything, at least he begins to know something. By merely becoming a Minister or a Member of Parliament or a judge one does not become relatively wiser compared to others so that whatever he says should be accepted. We need to be re-educated on the question: What we have tried to achieve through the democratic processes are we in a position to achieve within the present framework? It is a question. What is the fun of Judges saying that Parliament has nc man-

date or the opposition political parties saying that the Congress has no mandate? Who else has got the mandate? There cannot be a void. They must say who has got the mandate. Now the attitude of the opposition is to look to the judicial processes for change to be brought about rather than to the political process. Any change can be brought about only by a political process in this country, not by a judicial process. I also do not understand some people talking in the name of minorities. They think that the courts can protect them. When the politics goes wrong, the courts won't be seen at all. It is in the minds and hearts of the people to respect certain valid systems. It is not the courts which are going to protect them. So, the politics of the country is more important tlhan anything else and Parliament being the highest political institution if its image is eroded, it is only to the peril of the country. Let the Judges understand this while interpreting a certain provision of a statute or administering justice or making a decision. They should always keep in mind two things. If I understand it if there is any basic feature, basic aspect or basic assumption, it is the unity of the country and eradication of poverty, and beyond these two what else is there? So, every action of ours, every pronouncement of ours, every decision of ours must be Judged in this light. There is very little room for us to actually argue on this point, who is wrong or who is right. As I said earlier, there is no confrontation. It is a question of understanding and ultimately what actually matters is how we stand in relation to the rest of the world. However, if the Judges could certainly shape the nation's destiny, we have no quarrel. We will certainly hand over the things to them. In fact, they cannot. Those opposition parties which speak in the name of the people particularly, it is very easy to talk in the name of the people— should know how people articulate, how people decide themselves,

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There must be some mechanism. Merely taking the name of the people for everything and trying to mislead others is not the correct thing. The people send their deputies here. The sovereignty rests with the people and when they send the deputies here they actually delegate their sovereignty to representatives here. Again when the question of rechosing comes, the sovereignty reverts to them. It is a sort of a circuitous way in which sovereignty lies. We have been chosen by the people, to talk in term of extended life of Parliament and all that, is all legal gimmicks. Nowhere it is- said that if the terms of Parliament is extended it is not the actual, real Parliament, that it is a psuedo Parliament, it has no meaning. So, all these arguments have no relevance. Here again I cannot restrain myself without making an observation on the editorial of a daily newspaper. They are asking for Fundamental Rights, freedom of speech, freedom of press and all that. But see how a national daily misleads the nation. I do not want to take the name of the national daily because its editor is not present here to defend himself. In the editorial of 5th November it is said:

"What will the 42nd Amendment achieve? It will, first emphasize the supremacy of Parliament over the judiciary and the people. of the Cabinet over Parliament and of the office of Prime Minister over everybody else. In short this will bring about an "elective dictatorship" of that kind Lord Hailsham recently spoke about."

Sir, this is how a daily paper,' a-national daily editorial, misleads the people and still they want freedom of press. I do not want to use any bad word but now such things are being written. We have allowed that freedom. But is it for the unity of 'the nation, for the respect of Parliament that these are being written?

So, let us not be apologetic about these things. I should plead that we

[Shri V. B. Baiul. should claim to ourselves in this country that we have managed the -affairs of tfce State so magnificently that we need not try to explain to others, the outside world or those cri-tics who, for their sadistic satisfaction of having thrown mud at those dignitaries who are in high office.

I will read only what a British professor has said. There are good men everywhere. Prof. P. H. Holt of the United Kingdom submitted a report to the British Council. He came to India for making a study about the emergency and other things. This, actually, is his statement which has been reported: —

"The India I find is so different from what I had been led to believe that I was shocked. Before I came, I had been prepared for harrowing poverty, dirt, flies, infected drinking water and political repression.. I found none of these things." Now, this is how certain forces in the world are trying to shape the thoughts even of intellectuals. The India as it obtains today is something else than what exactly is being tried to be picturised there. Therefore, when such misgivings or, what you call, wrong impressions are sought to be created, I am sure those efforts will be defeated and our country will grow from strength to strength.

Thank you, Sir.

SHRIMATI AZTZA IMAM (Bihar): Mr. "Vice-Chairman, Sir. I thank you for giving me a chance to speak on this important Bill.

A country speaks through its Constitution. Amendments to a Constitution are not something unknown or unwanted. They only reflect the various moods and aspirations of the people from time to time and are results of the socioeconomic contradictions that are bound to arise due to the changes in the economic forms and political set-ups. To be more precise, a Constitution has to provide effective answers to the Nation's needs. After we attained independence and the people of this country

gave to themselves a Constitution, various problems began to arise. The various economic and political forces began to pull apart, some trying to retain the vested interests and the others trying1 to win their bread. Parliament, as the sentinel of the people, had to go through at least 43 constitutional amendments in order to keep pace with the social and economic developments and to make the Constitution a living and workable document for the people. Our Prime Minister has rightly described this document as an instrument to serve the people. In her words, "The Constitution exists for the people.' People should certainly respect it, but they cannot be sacrificed for it."

The present amendment is certainly going to make the Constitution a living document, a document not for the elite but for the teaming millions of the country. The Government is to be congratulated on producing amendments which gave due consideration to current requirements and make our path towards the objectives set out in the Preamble to our Constitution more secure. It had, very rightly, added secularism and socialism, not so much because these were not already implied in our Constitution, but to indicate, beyond a shadow of doubt, the nature and direction of the Republic and its policies and programmes. It also filled a crying need for .greater discipline and more orderly and rapid progress by indicating to the citizens of our country what their fundamental duties are.

Sir, no nation can progress unless the people know about their duties. These duties will place the Constitution on a very high pedestal and distinguish it from the constitutions of the other countries in the world. The Fundamental Duties are based on a realisation of limitations of law and on faith in the people who are expected to respond to their constitutionally prescribed duties. A very significant feature in the Fundamental Duties is the inclusion of a duty for preserving wild life. The Constitution is not only for the interest and

safeguard of the teeming millions of this country; but it has also put a duty for the citizens to protect and improve the natural environment of the country and have .compassion for all living creatures. magnificent animals of our jungles and the beautiful birds brighten our lives. I ateo remember what Pandit Jawahar-lal Nehru said many years ago, that our life would become very dull and colourless if we do not have these magnificent animals and birds look at and to play with. Our "forests are essential for us from many points of view. Let us preserve them. As it is, we have destroyed them too much. In order to survive, we must learn to live with the nature than to destroy it. We must learn to conserve instead of destroying or polluting the precious natural resources of the biosphere—the clean air, the fresh water, the oceans, the land and the living organisms on which our very depends. We should, therefore, encourage for the preservation of what yet remains of forests and wild life. Most of the countries in the world are now taking keen interest in preserving wild life; but I can say with pride that in our country we have definitely taken a much greater lead in the matter.

It is good that provision has been made to the effect that nothing should be done which is derogatory to the dignity of women.

It is also gratifying to note that the Government has not been less attentive to the duties of the State and its different organs which must function now in greater harmony and not in conflict at all. An addition to article 39 directs the State to devote more attention to provide opportunities and facilities for the development of the younger generations, and to protect youth against exploitation and abandonment of their material and moral welfare by those responsible for them. Promotion of a system of legal aid to help those who, on account of poverty Or other disabling reasons, may be unable to obtain the full benefits of our laws

and the law courts, finds a place in our Constitution now. Our Congress President has rightly said that the purpose of law, is to protect the weak from the strong, the oppressed from the oppressor. I appreciate his concern when he said that mere legal aid is not enough. According to his own words: "If they are less expensive, the prestige of the law courts would go up and if there is any disrespect for the law courts, it is for their expensiveness".

I also share the concern of my friend Shrimati Sushila Adivarekar when she said about the setting up of the family courts and juvenile courts. The Committee on the Status of Women had also recommended in its report regarding the establishment of such courts. May I also request the honourable Law Minister to look into this matter and make some provision to make this sort of facility available in the country.

I feel happy for the provisions regarding the participation by the workers in the management of an industry. The involvement of the workers in the management is bound to result into a greater productivity and better management.

Now, coming to clause 10, I welcome the provisions contained in the proposed new article 48A which seeks to direct the endeavours of the State towards the protection and improvement of the environment and preservation of forests and wild life in the country.

I am also glad to note that in this amending Bill some of the proposed amendments contain necessary measures intended for avoiding* long < drawn-out litigation and fruitless conflict between the judicial and legislative and executive branches of the Government. They will, T submit tend to improve the administration of justice. They will, therefore, have the effect of adding to the stature and dignity of our Judges. As the honourable Law Minister has

the least bit.

Lastly, 1 would like to say that some people have tried to arouse the apprehensions in certain sections of our people in an attempt to obstruct the making of amendments which, they fear, may injure their own vested interests. Not a single article relating to the fundamental rights has been touched by the amendments. Furthermore, the emphasis on secularism and socialism will mean that all citizens, as organic part of the nation, will be able to play a more active, honourable, and vital role in adding to the development and greatness and glory of the nation. Their greatest security lies in proving their worth by their hard work, honesty, integrity, and performance of their duties well. These qualities are, I am sorry to have to admit, not yet sufficiently in evidence in our country. They have a scarcity value.

The emphasis on the duties of the citizens will make the values of these clear to them. Without due appreciation of the importance of these qualities, no nation can progress and prosper. Today, more than ever before in the past, no nation can stand still. It has either to go forward and rise upward or it lags behind and sinks downward. I recommend and fully support these amendments as they are meant to take us forward and upward towards the cherished goals set out in the Preamble to our Constitutian.

Thank you.

श्री श्याम लाल यादव (उत्तर प्रदेश): मान्यवर उपसभाष्ट्रयक्ष महोदय, इस संविधान संशोधन विधेयक का मैं स्वागत करता हूं और भाषकी श्रनुमति से निवेदन करना चाहता हूं कि यह संशोधन बहुप्रतीक्षित था और इससे सब जन हिता। होगा। मैं यह भी समझता हं कि यह संगंधन युग-रिवर्तक भी होगा। प्रधान वन्त्री ने अपने ऐतिह् सिक और यहत्वपूर्ण स्मरणीय कार्यकाल भें अनेका-नेक क्रांतिकारी कदम उठाये हैं; परन्तु यह संगोधन उन सब में सर्वाधिक व्यापक; दीर्घकालिक प्रभावोत्पादक है, जिससे उनके ध्रिकत्व की तेर्जास्वता निखर उठी है।

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मान्**यवर** प्रधान यन्त्री का प्रारम्भ से ही कहना है कि संविधान संशोधन पर स्वतन्त्र और खुली सार्वजनिक चर्चा होनी चाहिए और उसका कहरा अध्ययन होना चाहिए। प्रन्तु फि भी कुछ लोगों ने यहां पर सदन में भी और बाहर भी यह आरोप लगाया कि ऐसा नहीं हुआ। मेरी सथझ में नहीं आता कि वे कैसी चर्चा चाहते हैं। हमारा संविधान निष्प्राण वस्तु नहीं है वह जीवन्त है, प्राणवन्त है, इसलिए वह वेद वाक्य भी नहीं है। इस तरह से उसको काल व देश की बदलती श्रावक्यकतात्रों की पूर्ति हेतु समय समय पर देखना पड़ेगा कि क्या करना है। यह दायित्व हमारी प्रधान मन्त्री के उपर रहा, जिसका निर्वाह उन्होंने बड़ी निर्भी हतापूर्वक किया । मान्यवर, स्वतन्त्रता के मायने कभी स्वछन्दता नहीं रही। हमारे देश में दुर्भाग्यवश स्वच्छन्दता भी भराजकता में बदल गई। स्वतन्त्रता स्वतः नियमन का दूसरा नाम है और जब वह लोप हो जाये, तब सरकार व समाज की जिस्मेदारी है कि उसे रास्ते पर लाकर जन-जीवन को सामान्य बनाये।

मान्यवर, संशोधन के सिलसिले में जब से स्वर्गसिंह सिमित बनी और लोक सभा में संविधान संशोधन विधेयक प्रस्तुत किया गया, उस पर अनिगतित चर्चाएं हुई, सैकड़ों प्रतिवेदन प्रस्तुत हुए, संसद् के अधिकांश सदस्यों से अलग-प्रजा यूपों में विचार- विभक्षं हुआ। देश भर में मान्यवर, अनेक सेमीनार; गोष्ठियां और कन्वेंशन हुए और

वकीलों के संगठन ने उस पर विचार किया। श्री दफ्तरी जी ने स्वयं माना कि उनके कई सुझाव याने भी गये। यह बात समझ में नहीं श्राती कि खुली चर्चा के माने क्या होते हैं। त्याइस चर्चाके माने घेराव होते हैं, प्रदर्शन होते हैं, हड़तालें होती हैं? जन आकोश को उभारना होता है, रेल-तार को तोड़ना होता है, संसद् ग्रौर विधान सभाग्रों को गिराना और उसमें श्रवरोध पैदाकरना होता है। अल्पमत द्वारा बहमत वालों का शासन न चलने देने का प्रयास करना होता है और पुलिस और विद्यार्थियों को भड़कानाहोता है। खुली चर्चा के माने यही हैं कि जो 26 जून, 1975 के पूर्व होता था; उसकी पुनरावृत्ति हो, मैं समझता हं कि वह खुली चर्चानहीं होती।

सारे देश में इन संशोधनों पर जितनी श्रधिक चर्ची हुई मेरे ख्याल में जिस समय संविधान बना, उस समय भी इतने बड़े पैमाने पर इस विषय पर चर्चा नहीं हुई। मान्यवर, संविधान सभा में भी बहुत से दल नहीं शरीक हुए। सोशलिस्ट पार्टी ग्रौर दूसरे दल के लोगों ने उसका बहिष्कार किया । वह संविधान सभा सीमित मताधिकार पर बनी हुई थी और भ्राज की संसद् बालिग मताधिकार पर बनी हुई है तो यह कैसे कहा जा सकता है कि ग्राज जो संयद सदस्य चर्चा करने हैं, बाद-विवाद क्**र**ते हैं, वे जन-प्रतिनिधित्व नहीं करते। अतः, इत्तरह की **जो** ग्रापत्ति प्रस्तुत की गई है व**ह** बहुत ही। थोथी है, भ्रामक है, तत्वहीत है और सार विहीन है।

सान्यवर, इस संपद् के साध्यन से पहनी वार एक अध्याय जोड़ा जा उत्तु है, जिसके लिये लोग सदैव प्रधान सन्त्री को स्पर्ण रखेंगे। यह अध्याय जोड़ा जा रहा है मूल्य कर्तव्यों के सिलसिलें में। सान्यवर, ह्यारे देश में, ह्यारी संस्कृति में कर्तव्य का सदैव बड़ा ऊंवा स्थान रहा है।

अनन्त काल से हम धर्म की

धा रहे हैं, वर्चा करते धास्था करते हैं। हुमने कभी फल की इच्छा नहीं की। गीताने भी हमें यही शिक्षा दी कि हमें कर्म करना चाहिए, फल की इच्छा नहीं करनी चाहिए और धर्म का नाम ही। मान्यवर कर्ताव्य होता है। धर्म का बूपरा नाम हो कर्त्तव्य है। इसका समावेश करके मैं समझता हूं कि जनताकी भावनाके श्रन्तुल और इस देश की संस्पृति के श्रनुरूप यह कार्य होगा और इस वर्त्तव्य के बल पर हुसारे देश की जनता झाने बढ़ेगी। यही वर्षिया की भावना थी जिसने हुमें अब तक जीवित रखा, अनेक विपत्तियां झाईं, विदेशी शासन भी हुआ लेकिन कर्त्तंच्य की, धर्म की भावना ने हमें जीवित रखा। हमारे नागरिक श्रपने कत्तंब्यों को करते रहे, इसी लिए देश इस सहात स्थिति में पहुंचा। यह भ्रापित उठाई गई कि मुझ कर्त्तव्य के पोछे कोई शक्ति नहीं है, वह कैसे काग् किया जाएगा? यह केवत एक सदिवचार है यह कहा जाता है। ऐसे सक्जन भूल जाते हैं कि कई देशों के विधान में मूल ग्रिधकार भी न्यायालय द्वारा लागु करने की व्यवस्था नहीं। वेसी हालत में म्ल कर्तथ्यी वाला शहयाय जनता को ग्रंपने स्पष्ट कर्तव्यों की ग्रोर उत्प्रेरित करेगा और राज्य उसके नियमन की व्यवस्था करेगा । उसके विपरीत ग्राचरण दण्डनीय न होते हुवे अन्य प्रकार से राज्य व समाज के द्वार प्रतादित किया जा सकता है। इस व्यवःथा में, मात्यवर, मूल वर्तव्य के ग्रहपाय को जोड़ना एक बहुत ब**ड**े ग्रावश्यकता की पूर्ति करना है। सहात्रण गांधी ने भी भाग्यवर, इस वात को बराबर दुहराया **औ**र ग्रपने प्रवचनों **में** ह्हाकि बिना व**र्त्त**व्य को पुरा किए हुन अधिकार का लाभ पाने के अधिकारी नहीं हैं।

भान्यदर, संद् को सर्वो व्यता के सम्बन्ध में शंकाएं प्रगट को गईं। ग्राज इस बात का ग्राग्रह किया जाता है कि न्यायपालिका को यह श्रधिकार प्राप्त होना चाहिए कि संस्कृ

[श्री इयाम लाल यावव]

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संविधान में परिवर्तन करे श्रथवा कोई दूसरा विधान स्वीकार करे तो उसे देखने के लिए उसे जांचने का; उसे रद्द वरने का ग्रिविकार न्यायपालिका को होना चाहिए। मैं समझता हूं यह स्थिति मुनासिब नहीं थी। अगर न्यायपालिका संसद् के प्रभाव क्षेत्र को न्यून करने की सोचे या उसके करावर होने की तो केरी राय में यह दुस्साहस है। अत्युव, न्यायपालिका को संसद् द्वारा निमित अधिनयम या संशोधन को रइ करके उसका मखील नहीं उड़ाना चाहिए।

मान्यवर, हम ब्रिटिश संसदीय प्रणाली को मानते हैं। बहुत से लोग हैं जी उसकी दुहाई भी देते हैं। लेकिन क्या वहां पर कोई न्यायालय संसद् के कानून की असंवैधानिक करार दे सकता है ? वहां न्यायालय का काम संसद द्वारा पारित विधेयक की व्याख्या करना, उसको भाष्य करना, उसका अनुशीलन करना होता है; धर्य समझना ही होता है। उससे प्रधिक यदि प्रयास होगा तो संकट पैदा होता है। इस सिलसिले में भैं श्रापके माध्यम से माननीय मंत्री जी से अनुरोध कहंगा कि भ्रन्छेद 141 को भी संशोधित करने की आवश्यकता है, जहां पर कि सर्वोच्च न्यायालय के द्वारा दिए गए को कानन की मान्यता प्रदान की गई है। इंगलैंड में भी संसद की प्रभुता सर्वोच्च है ; कोई नागरिक वहां इस प्राधार पर चुनौती नहीं दे सकता कि विद्यान मानव के भूलभूत ग्रधिकारों के विरुद्ध पड़ता है। इस संवैधानिक तथ्य का वर्णन जिस प्रकार विद्वान विधिवेता डाइसी ने किया है, वह मैं आपकी अनुमति से पढना चाहता हूं :

"The principle of parliamentary sovereignty means neither more nor less than this, namely, that Parliament thus defined has, under the English Constitution, the right to make or unmake any law whatever; and further that no person or body is recognised by the law of England as having a right to override or set aside the legislation of Parliament."

यही स्थिति हमारे देश में भी होनी चाहिए ग्रीर इस सिलसिले में इस संशोधन विघेयक में जितनी बातें कही गई हैं, सुधार किया गया है, मैं समझता हं बहुत ही उचित है और प्रशंसनीय है । मान्यवर, इस विधेयक में प्रशासनिक अधिकरण बना कर एक अच्छी व्यवस्था की गई है। राज्य कर्मचारियों को, श्रवं-सरकारी कर्मचारियों को, सरकारी निगमों के कर्मचारियों को ग्रीर संरक्षण प्रदान किया जा रहा है। ऐसी व्यवस्था की जा रही है कि किस प्रकार वे भ्रपने भ्रधिकारों के लिए, श्रपने सर्विस मैटर्स के लिए वहां पर जा सकते हैं। मैं बड़ी नम्प्रता के साथ निवेदन करना चाहता हं कि यह एक नया भ्रधिकार दिया जा रहा है जो पहले उनको प्राप्त नहीं था। संविधान के अनुच्छेद 226 में जितने अधिकार थे उससे बड़ा श्रधिकार उन को दिया जा रहा है और मझे यह शंका है कि यह एक नयी ग्रदालत बन जायगी, एक नयी व्यवस्था बन जायगी । जो प्रशासनिक श्रधिकरण होंगे केन्द्र में श्रीर राज्यों में उनकी ताकृत बहुत बडी होगी ग्रौर ग्रागे चल कर यह हाई कोडे से कम व्यापक और प्रभावकारी न्यायिक संस्था के रूप में नहीं होंगे। इसलिये यह शंका है कि इन ग्रदालतों के द्वारा कर्मचारियों के हितों के लिये एक बड़ा हथियार संगठित होने जा रहा है, जिसे ग्रागे चल कर ढाना म फ़्लिक होगा । यह नयी रुकावटें पैदा कर सकता है। लेकिन इस का परीक्षण किया जा सकता है और मझे आशा है कि संसद् स्रीर राज्य विधान समायें जब कानून बनायेंगी तो इस बात का ध्यान रखेंगी कि जो यह प्रशासनिक ग्रधिकरण वर्ने वह इस प्रकार के काम न करें कि जो देश की स्थिति को ग्रीर ग्रधिक भयावह बना दें।

श्रीमन, हमारा संविधान बहुत बड़ा है। यह संविधान पहले भी वकीलों के लिये खजाना रहा है और मैं इस बात से सहमत नहीं हं कि ग्रामे चल कर यह वकीलों के लिये पैराडाइज नहीं रहेगा । कितना ही लिखित संविधान हो, कितने ही हम इसमें संशोधन और परिवर्तन कर लें, हमारा संविधान व कीलों के लिये खजाना ही सिद्ध होगा । जो प्रशासनिक श्रधिकरण बने हुए हैं उन में मुकदमें बहुत बढ गये हैं और वह वकीलों के लिये लाभदायक सिद्ध हए हैं। इसलिये यह बात ठीक नहीं जैंचती और इसे रोकने के लिये मेरी राय में इस संविधान का पुनरीक्षण होना चाहिए ग्रीर इस को फिर से बनाना चाहिए ताकि यह छोटा ग्रीर सरल हो सके ग्रीर इतनी ग्रधिक व्यवस्थायें इस में न हीं ।

एक बात की ग्रोर ग्रीर ध्यान दिला कर मैं श्रपनी बात समाप्त करूंगा। संविधान का जो रूपांतर हिन्दी में लोक सभा में पेश किया गया है उस के अनुवाद में अनेकों वृटियां हैं। सही शब्दों का सही तरी है से प्रयोग नहीं किया गया । दुर्भाग्यवश हमारे लॉ मिनिस्टर सैयद साहब भी हिन्दी से कम परिचित हैं, नेकिन अगर वह कुपा कर के देखेंगे तो पायेंगे कि कई स्थानों पर कई भंयकर भूलें की गयी है। मैं कुछ ग्रंशों को पड़ना चाहंगा। जब संविधान बना था उस समय मान्यवर, हिन्दी को राज भाषा घोषित किया गया था। हमारे सदन के नेता श्री कमलापति विवाठी ची यहां मौजूद नहीं हैं। वह इस के उग्र समर्थक थे। वह देखेंगे कि किस तरह से इस संशोधन विवेयक के अनुवाद में गलतियां की गयी हैं और उन का सुधार होना वहत जरूरी है वरना ग्राम जनता में, जो हिन्दी पढती है, जब यह संविधान जायेगा तो इसे देख कर, पढ़ कर उन के मन में भ्रम पैदा हो सकता है। ग्रंग्रेजी में जो प्रिवेंबिल लाया पया उस की मैं प्रशंसा करता है। उस-में पहले शब्द सोशलिस्ट है, फिर शब्द सेक्लर है और फिर शब्द डेमोकेटिक रिपब्लिक

है। लेकिन हिन्दी में रिपब्लिक के लिये लोकतांत्रिक पहले रखा गया, फिर धर्म-निरपेक्ष ग्रीर फिर समाजवादी गणराज्य रखा गया। उस का रूप बदल दिया गया। गणराज्य के पहले समाजवादी शब्द जब कि होना चाहिए था जो अंग्रेजी में है उस के अनुसार । उस के अनुसार धर्मनिरपेक्ष, समाजवादी लोकतांत्रिक गणराज्य होना चाहिए । यह भूल कैसे हुई मैं नहीं समझता, लेकिन मैं समझता हूं कि गणराज्य के पूर्व ग्रीर समाजवादी के बाद लोकतांत्रिक होना चाहिए ।

एक चीज ग्रीर बताऊं। जो ग्राटिकल रखा गया है सुत्रीम कोर्ट के जिज के लिये, उसमें या तो यह भूल से छ। गया है या अनुवाद में गलती हुई है। विधिवेत्ता कौन लिये जायेंगे, जो पुष्ठ 9 पर है, उस में है जो राष्ट्रपति की राय में पारंगत विधिवेता न हो। उल्टा लिख दिया गया है। न शब्द यहां ग्रा गया है जो नहीं होना चाहिए था। किसी प्रकार 'इन क्वेश्चन' का ग्रनुवाद 'प्रश्नगत' है ग्रीर 'इन ईश्य' का 'विवादग्रस्त' लेकिन यहां उस पर श्राक्षेप कर दिया गया है । उसी प्रकार "धाटेन" करना" माने धमकी देना होता है लेकिन यहां अनुवाद संकटापन्न हो गया है। इसी प्रकार सरकार उलटने के लिये जो शब्द प्रयोग किया जाना चाहिए वह ब्लाक उलटने से मतलब है, बाई फोर्स, लेकिन बाई फोर्स ग्रोवर था। करने के मतलव को ही खत्म कर दिया गया है। बाई फोर्स उलटना गैर-कान्नी है, लेकिन उस का शब्दश: अनुवाद नहीं रखा गया है। मान्यवर, खंड 10 में 'पर्यावरण' की रक्षा की व्यवस्था की गई है, लिखा है। यह पर्यावरण तो सारे देश का है।

DR. V. A. SEYID MUHAMMAD: Similar suggestions have also come, So, you can give your suggestions and we will examine the entire thing.

श्री इयाम लाल यादव : मैं मंत्री जी का बहुत ग्रामारी हूं। मैं उनको इस सम्बन्ध

श्रीश्याम लाल यादवी

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में लिख कर भेज द्ंगा। इनका उचित ग्रनुवाद होना चाहिए श्रौर ऐसा होना चाहिए कि जो मान्य शब्द हैं ग्रीर सारे देश में समझे जाते हैं उनका प्रयोग होना चाहिए ।

इन शब्दों के साथ, मान्यवर, मैं इस विधेयक का समर्थन करते हुए ग्रापको धन्यवाद देता हं।

SHRI HARISINH BHAGUBAVA MAHIDA (Gujarat): Sir, I rise to support this Constitution (Amendment) Bill. honourable Many Members have extensively spoken before me on the need and necessity for these Constitutional amendments which are before this august House. I do not wish to discuss all the points on the subject. Still I have chosen to speak on the subject for the sim-pie reason that I cannot control my feeling of happiness and satisfaction over a matter which was long overdue and which has at least become a reality.

Sir, the Constitution of a nation is the amalgam of its historical experiences and its aspirations for the future. So, the Constitution of a deve. loping nation in particular cannot have any basic structure which is permanent and immutable. It has only one basic objective: The maximum good of the maximum number of the people. What constitutes the maximum good and what means are necessary to achieve the same are questions which have invariably been solved by the seat of political power. So, Constitutions are not static. Regarding our own Constitution, in view of the above facts, what Shri Jawa-harlal Nehru said is very interesting and is worth recalling. He said:

"A free India will see the bursting forth of the energy of a mighty nation. What it will do and what it will not, I do not know. But it will not consent to be bound down

by anything. Some people imagine that what we do now is something that is not to be touched for ten years or twenty years. I would like the House to consider that we are in the midst of revolutionary changes, 'revolutionary' in every sense of the word, because when the spirit of a nation breaks its bunds, it functions in peculiar ways and it should function in strange ways."

Sir, the very important part comes now. He says further:

"It may be that the Constitution which this House may frame may not satisfy the free India. But this - (House cannot bind down the next generation or the people who will duly succeed in this task."

With far-sighted wisdom, Shri Jawaharlal Nehru said these things and he also said that the Constitutions are made for the people and not the other way round and that democracy is not a rigid and immutable concept.

Sir, it is our misfortune that political battles involving these questions are shifted to the jurisdiction of the judiciary by the political parties. Not only that, Sir. Some political parties, ^ because they were unable to accede to power by democratic means, were led to other unconstitutional or extra-constitutional challenges. I am sure, Sir, the proposed amendments will successfully face those challenges.

Sir, the Preamble of the Constitution is the key to it. The Preamble seeks "sovereign democratic republic of India" Socialist Secular Democratic Republic. The Preamble is embodiment of the people's aspirations and their values. Even when the Constitution was originally framed, the description of India as "sovereign democratic republic" and it was A. inadequate. The Preamble declared the resolve of the people to secure to its citizens, among other things, "equality of status and opportunity".

Sir, if you go through Articles 26 and 39, you will be able to see that the basic tenets of "Socialism and the secular" character of the were inherent in the Indian Republic various provisions of the Constitution. The proposed addition of the words "Socialist" "Secular" fills the omission in the and Preamble. Sir, the imperative need and necessity to amend the Preamble is very We have been witnessed to the struggle through which we had to pass and are still passing for the betterment of the lives of the teeming millions of this country. are also conscious oof the difficulties and hurdles which have come in the way of bringing socialism in this country. Sir, natural and historical hazards have always been there, but unfortunately many of them have been on account of the behaviours of our mankind. Mahatma Gandhi, Father of the Nation, wanted Swaraj for the poorest of the poor. His spiritual heir, Pt. Jawaharlal Nehru, the great architect of modern India struggled for his whole life to translate that dream into reality. Policies were framed, laws were enacted and all-out efforts implement them were throughout the period after Independence. frankly and honestly, we But, speaking have to admit that our Own party, the Congress, had in its fold certain elements so conservative and right reactionaries, that many a time they had tried to beg down the progressive measures envisaged under the leadership of Jawaharlal Nehru.

At a time when not only the opposition parties were out to under the good work done but even the constitutional provisions were used to throttle the spirit of progress in this country, some serious-minded people thought that Jawaharlalji must become firm and ruthless in clearing out those elements from the Congress party itself which had been obstructing the progressive policies so badly needed by the country. I recall one statement made in this behalf by one of the greatest thinker, of this age.

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Lord Burtrand Russel, who, while writing about Nehruji immediately after his death in 1964, said:

"Looking back I agree with those who say Nehru made a mistake in not dividing the Congress party into its socialist non-socialist components by retaining Congress as his political vehicle. After the struggle for independence had been won, Nehru was hampered by the Power of the right wing which increasingly came to dominate the Congress party. This domination was only held in check by his own leadership and command over the population of India. The price, however, of having to reconcile the powerful economic forces which Congress comprised with his hopes for democratic socialism was titie emasculation of the latter programme. India has a slow growth rate stricken with poverty and and remains disease. Nehru's own efforts to alter this would have succeeded more had his been forth-rightly socialist, with an party opposition in Parliament representing the very forces which now dominate Congress. It came to be that these forces sought to imprison Nehru even where his policy of nonalignment was concerned, and no small part of Nehru's reluctance to negotiate with the Chinese was owing to his knowledge that the right wing of the Congress prevented him from doing so. Nehru himself came to realise this, and perhaps the greatest tragedy of his deathcaused in no small part because he carried the burden of India's development on his shoulders—was that he was only taking forthright steps about his right wing...'

Sir, the people of India now congratulate wholehearted our Prime Minister, Shrimati Indira Gandhi, for completing the task undertaken by ier illustrious father. She has been iuccessful in bringing about a new itmosphere where in not only the bearing out of the rightist forces

[Shri Harisinh Bhagubava Mahida]

from the Congress has been achieved, which can be seen by a look to the opposition benches, but when the people of India themselves demand and want to amend basically the Constitution in such a way as to facilitate the smooth implementation of the progressive measures and at subserving the common good. Who are we to go against the desires of the people? Time has come to tap the tremendous strength, vitality, patriotism and brotherhood to make India powerful and great. May Almighty God give us and our worthy Prime Minister that strength and courage required to face those elements or political parties who are unable to accede to power through democratic means and have decided to unconstitutional or constitutional challenges. Sir, I again support the Bill whole-hearted-ly.

श्रीष्यारे लाल क्रील उर्फ तालिय (उत्तर प्रदेश) : माननीय उपसभाष्यक्ष महोदय, इस सदन के माननीय नेता श्री कमला-पति विपाठी जी के कहने के मुताबिक मैं इस संविधान संशोधन विधेयक पर हिन्दी में बोलंगा। मैं इस दिवय पर चन्द वार्ते ही सदन के सामने रखंगा । मझे इस बारे में ज्यादा कुछ नहीं कहना है; क्योंकि अब कहने को कुछ ज्यादा नहीं रह गया है। तमाम सदस्यों ने जो बातें कहनी थीं वह कह दी हैं ग्रीर खासतीर पर हमारे काविल कान्न मंत्री जी ने श्रपने विचार इस सदन के सामने बहुत वजाहत के साथ रखे हैं। मैं समझता हं कि ग्रव ज्यादा कहने के लिए कुछ नहीं रह गया है। मगर मैं अपने विचार मि० एच० इमन्ड के चन्द शब्दों को यहां पर कह कर शुरू करना चाहता हं --

"He that care not reason is a* slave. He that cannot reason is fool, He that will not reason is bigot."

ग्रव ग्रगर ग्रपोजीशन दाले कहें कि घोड़े की पांच टांगें होती हैं तो उनको इसके लिए

कैसे कंबिस किया जा सकता है कि उसकी चार टांगें हैं। ग्रसल में हमारे अपोजीशन वालों का यही हाल है। उनका तो एक ही काम रह गया है कि वे गवर्नमेन्ट की तरफ से आने वाली हर बात की मखालकत करना उनकी एक पालिसी बन गई है। उनका नजरिया ही ऐसा बन गया है कि गवर्तमेंट की तरफ से आने वाली हर बात की मखालकत करते हैं। इन्दिरा जी से उन्हें द्वेष हो गया है। ये वातें मेरी समझ में नहीं ग्राती हैं कि ये लोग इस तरह से क्यों मुखालफत करते हैं। मैं समझता हं कि यह ग्रमेन्डमेन्टेस कोई नई चीज नहीं है। ब्राप जानते हैं कि हर मल्क में ख्यालात ग्रीर विचार समय-समय पर बदलते रहते हैं भीर सोणल ग्रीर ग्राधिक ढांचा भी उसी तरह से बदलते रहना चाहिए। जब लोगों के दिवार बदलते हैं तो उन विचारों के मुताबिक लोगों की श्रावाज भी बलन्द होती है। इसी तरह से कांस्टिटयशन में भी अमेन्डमेंट्स होते रहते हैं। इस बारे में मैं कार्ल मार्क्स के एक मित्र फडिनेन्ड लेसले के उन विचारों को सदन के सामने रखना चाहता हं, जिनको उन्होंने सन् 1862 में एक मीटिंग को एड्रेन करते हुए कहा था --

"The actual constitution of a country has its existence only in the actual condition of force exists in the country: hence political institutions have value and permanence only when they accurately express those conditions of force which exist in practice within a society."

इसे कांस्टिट्यूशन संविधान नहीं कहा जा सकता है जो जनता के दिचारों को ग्रपने श्रन्दर नहीं रखता है । उसे कांस्टिट्युशन संविधान नहीं कहा जा सकता जो जनता की एसपीरेशंस के मुताबिक बदलता नहीं रहता है। जैसा मैंने कहा, ये भ्रमेन्डमेंट्स कोई नई चीज नहीं हैं। पहले जब झाल इंडिया कांग्रेस के इजलास हम्रा करते थे तो कांग्रेस के इजलास के साथ-साध

याल इंडिया सोगल भी हुया करती थी और कभी तो ऐसा होता था कि ये दोनों मीटिगें एक ही पंडाल में हुया करती थी क्योंकि हमारे नेताय्रों का यह विचार था कि पोलिटिकल रिकाम्से के साथ-साथ सोगल रिफार्म्स भी होने चाहिए । इस सिलिसिले में मैं यहां पर डा० अम्बेदकर की एक "बुकलेट एनहिलिशन आफ कास्ट्स" का जिक करना चाहता हूं और उसमें से चन्द शब्द यहां पर प्रकट करना चाहता हूं —

"It was at one time recognised that without social efficiency no permanent progress in the other fields of activity was possible, that owing to the mischief wrought by the evil customs, Hindu Society was not in a state of efficiency and that ceaseless efforts must be made to eradicate these evils. It was due to the recognition of this fact that the birth of the National Congress was accompanied by the foundation of the Social Conference. While the Congress was concerned with defining the weak points in the political organisation of the country, the Social Conference was engaged in removing the weak points in the social organisation of the Hindu Society. For some time the Congress and the Conference worked as two wings of one common activity and they held their annual sessions in the same pandal. But soon the two wings developed into two parties, a Political Reform Party and a Social Reform Party) between whom there raged a fierce controversy. The Political Reform Party supported the National Congress and the Social Reform Party supported the Social Conference. The two bodies thus became two hostile camps. The point at issue was whether social reform should precede political reform. For a decade the forces were evenly balanced and the battle was fought without victory to either side. It was however evident that the fortunes of the

Social Conference were ebbing fast. The gentlemen who presided over the sessions of the social Conference lamented that the majority of the educated Hindus were for political advancement and indifferent to social reform and that while the number of those who attended the Congress was very large and the number who did not attend but who sympathised with it even larger, the number of those who attended the Social Conference was very much smaller. This indifference, this thinning of its ranks was soon followed by active hostility from the politicians... Thus in course of time the party in favour of political reform won and the Social Conference vanished and was forgotten."

मैं जब पहली बार लोक सभा का मेम्बर बना नो मैंने भी एक श्रंग्रेजी में बीकनी निकाली, सोशल रिफारमर । कुछ साल तक 'चलने के बाद बन्द हो गयी। कोई ग्रादर्म(सोशल रिफार्म में इन्टरेस्टेड नहीं था क्योंकि लोग सोशल रिफार्म की जगह पोलिटिकल रिफार्म चाहते थे । सवाल यह होता है कि म्राजादी मिलने के बाद हमारा क्या हमा ी आजादी मिलने के बाद हमारे अन्दर क्या तबदीलीहई। ग्रगर सही तौर पर देखा जाय तोयह वैस्टैड इन्टरेस्ट जो है उन की तरक्की मिली। जिनके पास एक मिल थी उस के पास दो मिलें हो गईं, तीन मिलें हो गईं, चार मिलें हो गईं। जो गरीन तबका था वह वहीं का वहीं रहा। उसमें किसी तरह का परिवर्तन नहीं हुन्ना। मैं पूछना चाहता हूं कि इन सालों 🖟 हमने बांडेड लेबर, ब्लडलेस शैंड्यूल्ड कास्ट की तरफ क्या ध्यान दिया । भ्राज हम ने बीकर सेक्जन की क्या सहायता की है। एक ग्रादमी ग्रयनी ग्रौरत को गिरवी रख देता था एक रात के लिये या दो रात के लिये ग्रीर यह बात यह नहीं कि किसी गांव में हो या किसी एक सूत्रे में बल्कि सब जगह ऐसा होता था। ग्रान को

[श्रीष्यारे ल.ल कुरील उक्तं तालिव] अच्छी तरह मालूम है कि इसकी तरफ कोई भी ध्यान नहीं देता या स्रोर न इस सम्बन्ध में कोई कानून ही बनाया गया है।

ब्राज मैं यह जरूर कहंगा कि ब्राज इंदिरा गांधी जी ने जो कुछ किया है श्रीर जो वह कर रही हैं समाज के अन्दर समाज के आर्थिक ढांचे में समाज के सांशल दांचे में जो वह बुनियादी तबदीली लारहो हैं, उसके लिए उनका नाम हमेशा हमेशाके लिये ग्रमर रहेगा। ग्राज पहली बार उन्होंने यह महसुक्ष किया है। मैं पंडित जबाहर लाल नेहरू के वक्त में मेम्बर पार्लियामेन्ट या, लाल बहादुर शास्त्री के न**मय में भी** था और इन वक्त श्रीमती इंदिरागोधीके बक्त भी मेम्बर हूं ग्रौर मैं अपने दिल से यह बात कह सकता है कि जो तवजजां ग्राज इंदिरा गांधी ने वीकर सेन्शन की तरक दो है इससे पहले किसी प्राइन मिनिस्टर ने नहीं दी। मैं यह कहंगा कि इनना वडा काम उन्होंने किया है। जिसके लिये उन का नाम दनिया को राजनोति के इतिहास में वीसवी सदी की सबसे महान ग्रौरत के नाम से लिया जायेगा । इतनी बड़ी तबदीली लाना. जिस की किसी ने सोवा भी नहीं, था किसी के दिलोदिमाग में नहीं था उस चीज की तरफ इंदिरा गांधी जी ने तवज्जो दी और मैं बीकर सेक्शन की तरफ से सब से पुराने नुमाइन्दा होने की हैसियत से कह सकता हूं कि तमाम समाज, गरीब, समाज जो है, इस देश को कनजोर जिन में बोकर सेक्शन ग्रीर शैड्यूल कास्ट गैड्यूल ट्राइब्त भी शामिल हैं उनके इस श्रहसान को फरमोश कभो न कर सकेंगे।

श्रमी डायरेक्टिव प्रिंसिशल की वात श्राई है। उसको संविधान में एक श्रलग चैपटर दिया गया था। ताकि गरीबों श्रीर श्रल्प-संख्यकों को न्याय मिल सके। ऐसा करना जरूरी था ताकि श्राम गरीब जनता नगण्य न रह बाये। इन की बजह से एक नैशनल करेक्टर बनेगा श्रीर इसके कारण गरीबों को भी बराबरी का स्थान मिल जायेगा। उनको श्रच्छा सामाजिक स्थान देंगे, श्रायिक स्थान देंगे, यह उम्मीद थी, मगर ऐसा नहीं हुग्रा।

ंइसी तरह से ब्युरोकोसी है। ग्राज सबसे बड़ी दिक्कत हमारे सामने ब्युरोकेसी की श्रा रही है। ब्यूरोकेसी भी बीस-सूत्री कार्यक्रम को सिसेयरली लागू नहीं कर रही है क्योंकि वह एक खास तबके को बिलांग करती है। वे नहीं चाहते कि समाज के अन्दर आधिक और समाजिक ढांचा उन्नतहो, मौलिक परिवर्तन हों। वे अपने हक्क को आसानी से दैने की तैयार नहीं हैं। पब्लिक स्कूल में उनके बच्चे पढते हैं, सिर्फ़ इतना है कि वे अंग्रेजी अच्छी बोल लेते हैं --शैनो माइंडेड हैं--अच्छा पहन लेंगे, गिटपिट गिटपिट ग्रंग्रेजी में बोल लेते हैं। तो ब्युरोकेसी में बैठे लोग चाहते हैं कि समाज में कम से कम मौलिक परिवर्तन हो क्योंकि वे खद ग्रच्छी हास्त में हैं। हम जानते हैं आर्मी के अन्दर अगर कोई कैप्टेन है, उसका लड़का थर्ड डिविजन होने पर भी कैंफ्टन बन जाता है क्योंकि सारे लोग एक चेन में बन्धे हैं, वे लोग सेलेक्शन बोर्ड तक किसी न किसो तरह पहुंच जाते हैं। यह इसलिए है कि हमारे समाज के अन्दर बड़ें। ना बराबरी है। एक काल ड़ हाम्रोग्रेजी स्कूल में, पन्लिक स्कूल में पढ़ता है और दूसरी ओर गरीब का लड़का गरीबी के माहौल में पलता है। एक आदमी को कोई समझाने वाला नहीं बताने वाला नहीं उसके इर्दगिर्दगैर खादा लोग हैं और दूसरा जो है वह हर कदम पर कुछ न कुछ सोखता है, हरवदम ४र उसको मालू-मात है, उसको कोई जरूरत नहीं है सोसाइटे के ब्रन्दः जो पूरो न हो । एक्सरबाहै जो खाना खुद बनाता है, बड़ी मुश्किल से अपने बच्चों को पालता है, दूसरी अरूरियात को तरसता है। एक के पास मवाफिक माहौल है

For the development of one's personality a man needs a certain amount of leisure which these classes lack.

तो फण्डामेंटल तबदीली की अरूरत है हमारे समाञ के अन्दर। मगर वह तबदीली नहीं हो रही है भीर अभी तक जो हमने 20-सनी प्रोग्राम के इम्प्लीमेण्ट करने के लिए कहा है जिलों में जाकर देखिए--सिसेयरली किसी डी०एम०, किसी एस०डी०एम० ने उसको लाग् करने की कोशिश नहीं की। स्राज्यांव के प्रधान और छोटे छोटे अफ़सर पुलिस के दलाल बने हुए हैं, टाऊट बने हुए हैं। असल्यित को देखा आए, क्या हो रहा है? झाज ब्यूरोकेसी श्रौर पुलिस हमारे श्रोग्राम के रास्ते में बड़ी भारी स्कावट है। ब्राज जिले के ब्रफसरों की पुलिस के अफलरों को मेडेटरी की भावस्यकतः है। ख्द हमारे अन्दर वीकनेरेज हैं । हममें से कितने मेम्बर पालियामेंट होंगे, कितने लेजिस्लेटर्स होंगे

who have gone and seen the distribution of land to the landless with their own eyes.

जिल्होंने खुद जाकर जमीनों का डिस्ट्रीब्यूणन कराया है? जिल्होंने खुद वहां जाकर गरीबों की मदद की या मदद करनें की कोणिण की है। तो हमारे अन्दर कमजोरियां हैं। मगर धन्य है श्रीमती इन्दिरा गांधी को, कि कम से कन उनके हक में कानून तो बना दिया है, इससे आगे चलकर बहुत फ़ायदा पहुंचेगा, एक अच्छा समाज बनेगा, जिसमें बराबरी होगी।

पालियामेंट एक सावरेन वाडी है। कहने में तो यह एक सावरेन वाडी जरूर है-पालि-यामेंट इंग्र आलंगेंग ए सावरेन वाडी। यह साव-रेनिटी जनता के हाथ में है। जनता अपनी इस शक्ति के जरिए अपने नुमायंदों को पालि-यामेंट में भेजनी है और पालियामेंट को अधि-कार है कांस्टीट्यूशन को बदलने का लेकिन हम देखते हैं आज वड़े बड़े इन्टले क्चुएल कहं जाने वाले मुखालिकत करते है डाइरेयिक्टव्ह प्रिसिपल्स की। डायरेक्टव प्रिसिपल्स को आज अव्वल

दर्जादिया गया है क्योकि अजेज ने कुछ ग्रस्छे फ़ौसले नहीं किए हैं समाज के कमजोर तबके के लिए, गोड्यल्ड कास्ट्स के लिए। बहुत सी गलतियां अजेज ने की हैं। डाइरेक्टिव्ह प्रिंसिपलस का मतलब यह है कि फ़ण्डामेंटल राइटइस में जो दिया है उसको हम समाज में इस तरह से लागू करें कि जिससे हम समाज को ग्रागेले जाएं। ग्रव तक गरमो न्नाजादी जो चाहते है, हमने देखा उन्होंने वहा कि गवर्नमेंट को टैक्स न दें, आर्मी के लोग हक्म न मानें। लोगों को वायलेंस, तशदद के लिए उकसाया गया। यह तो मोबोकेसी हो गई, यह तो डेमोकेसी की जड़ों को काटना है। हमको तो डेमाक्रेटिक ट्रेडीशन विल्ड अप करना है, भ्रभी यह शरू ही हुई है कि लोगों ने तुफ़ान उठाना शुरू कर दिया है।

(Time bell rings).

दुनिया के छोटे-छोटे मुल्कों में क्या क्या नहीं हुआ है? 'कूप' हुआं है। खून खराबा हुआ है, खाना जंगी हुई है। धन्य है श्रीमती इन्दिरा गंधी जिनको वज्ह से देश में वह हालत नहीं होने पायी। मौके पर एमरजेंसी लगा दी गई। क्या क्या अपोजीशन ने काम किए, क्या जाती हमले नहीं हुए, क्या क्या संजय गांधी के लिए नहीं कहा गया, क्या क्या इन्दिरा जी के खिलाफ नहीं कहा गया? वे अप्ताज हम अपने मृंह में नहीं ला सकते हैं। एक बात की तरफ और मैं खास तनज्जह दिलाऊंगा।

उपसभाध्यक्ष (श्रीलोक नाथ मिश्र): 15 मिनट हो गये।

श्री त्यारेलाल कुरील उर्फ तालिय: एक मिनट और । मैं दरख्वास्त करूंगा ध्रपने काविल कानून मन्त्री जी से और अपनी मोहतरिम श्रीमती इन्दिरा गांधी जी से कि यह अजेज They should not be allowed to become one privileged class or a few privileged classes. Members of the scheduled castes should also be taken in

[श्री प्यारे लाल क्रील उर्फ तालिब]

the High Courts and the Supreme Courts. मैं 25 साल से बाकायदा प्रेक्टिस करता आ रहा हं। मैं दिखाने के लिये ही एम०ए० एल रूल०बो० नहीं हूं। मैं बाकायदा प्रें केटस करता रहा हूं, लेकिन किसी ने मेरी परवाह नहीं की और ग्रव तो मैं भी किसी ऐसी पाजीशन ही परवाह नहीं करता। लेकिन अभी भी हर स्टेट में और यु० पी० में और दूसरे स्टेटस में ग्रीर डिस्ट्रिक्ट ग्रीर सेशन :जे : में ऐसे लोग हैं, काबिल हैं, लेकिन उन को हाई कोर्टस में जाने का मौका नहीं निलता। जो प्रिविलंज्ड वलासेज के जजेज बहाबै 3 हैं वे जानब्झ कर इन लोगों का रेकार्डखराव कर देते हैं। इस लिये मैं उनसे दरहवास्त कहंगा कि वे इस चीज की समझें ग्रोर इन बोकर सेक्शन्स के लोगों को भी अजेज बनाये इससे हमारा सब का भी फ़ायदा होता और ड।इरेक्टिव्ह प्रिनिपलन को पूरा करने में आपको मदद भी मिलेगो । 🧾 🖠

SHRI KALI MUKHERJEE (West Bengal); Sir, I will not quote any scriptures. But I will just express my feelings and opinions °n these amendments which are massive in Parliament character. has never considered such massive amendments. I do not know about the other countries of the world. As I said, I am not going to quote anything.

This Bill consists of 59 clauses. These amendments have brought out the most important issues which are being debated for the last 20 or 25 years since the Constitution was taken as the main scripture of our social political system. One is, Parliament should be accepted as the supreme body. This has been spelt out very clearly in this Bill which is the creditable part of amendments. One of my friends has quoted Shri Om Mehta that one should be proud for this. It is a proud privilege to be associated with the passing of this amendment Bill in this House. I am

very glad that I have the privilege and the opportunity to make it clear according to this amendment that Parliament is the supreme body. Then, secondly, a new Chapter on Fundamental Duties has been included, about which, possibly, no thought was given before. The experience of these 25 years has given us this knowledge that duties, along with the rights, should also be there in the Constitution. Thirdly, Directive Principles have been given precedence over Fundamental Rights. The Preamble has also been amended, changing the definition of the country from SDR to SSSDR. This change which has been brought about in the Preamble will justify the other amendments in the Constitution. The change is from a 'Sovereign Democratic Republic' to a 'Sovereign Socialist Secular Democratic Republic of India. These are the four salient points which will make any progressive man and any democrat in the country to accept these amendments in all sincerity. As I mentioned before, I deem it a privilege to be associated with the passing of this measure.

Now, Sir, I would like to draw your attention and the attention of the Government to certain shadows which are there in this Bill and which need to be enlightened. One is, whom are we going to serve? The people. People means what? Everybody comes within the purview of the term 'people'. Certainly, we have to identify the people we are going to be serve. We should analyse this term economically. Let us divide them and identify them. Income-tax payees in the country constitute 5 per cent approximately. The number employed in organised industries and institutions, whether public or private institutions, comes to 20 million approximately. This constitutes 3.3 per cent of the total population. Then, Sir, if you go to each village you get 10 to 12 persons as the rich peasants. Taking all together, it is estimated that 1 per cent of the peasants can be regarded ag

peasants. They are affluent. They are excluded from all types of taxes agricultural taxes etc. That is why I have taken them separately. Taking all of them together, I find it is 4.8 per cent or broadly 5 per cent of the population who can be taken •as upper section of the social strata, who either get the maximum living conditions or affluence, or the minimum taking the working class also into consideration. The working class in my country is a privileged class in •the sense, as the Prime Minister has rightly said, as against an unemployed, the employed is a privileged class. In that sense, he is relatively privileged as compared to the unemployed. Therefore, Sir, there is 95 per cent of -the population who are not gainfully -employed or who are not certain to £et a job. If you take them population-wise, 5 per cent of the population means 25 per cent of the manpower, i.e., who get some amount of food and other things including the -affluents. That is because of 5 men constitute a iamily by and large in •our country. Therefore, when you say five per cent, it means 25 per cent. That means over 75 per cent of our people are below minimum or subsistence level or below, what we call, the poverty line. Therefore, the Constitution which is an instrument for socio-economic revolution shall have to function for those persons, this 75 per cent of the population, who are not given an assurance of a job or certainty of a meal, neither of these. And in this Constitution, if it has to work for them, there should be 'Right to Work' in the Chapter on 'Fundamental Rights'. In the Fundamental Rights you must provide ior 'Right to Work'. It is true you cannot provide them with work now but the Constitution is meant for generations. Unless it is laid down in the Fundamental Rights, nobody would think of it. It should be brought in the Directive Principles as well. It should be given superior position so that the people, the huge unemployed in the rural sector, who have no opportunity in life, who are dying one •after the other, could find some work.

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The other day, one of my friends rightly said that they are dying one after the other. When the Prime Minister has taken upon herself to fight against the vested interest—she has been fighting, she has shown her element since 1969 when she fought against such a terrific opposition and reaction inside the Congress and outside the Congress—I believe this provision must be there in the Fundamental Rights.

Then, Sir, I would like to say that in the Fundamental Rights Chapter we have got the Right to Property. This is not in consistent with the ob jectives of the Forty-fourth Amend ment Bill. This wording should not 'Right to property' there should not be there. It should be curbed or abolished. It should be rewarded to bring it in conformity with the objectives of the Forty-fourth Amendment Bill. I must be short in speech because my time is, I believe, limited, I do not want that you go on ringing the bell, forcing me to sit down.

Sir, since 1951 you have been bringing constitutional amendments. Soon after the Constitution -was passed, Panditji brought an amendment in 1951. It is a fact of life that change is a must. And shall be changes in there Constitution, one after another. You have brought in 44 constitutional amendments during 25 years of the existence of the Constitution—on an average, amendments in a year. This one is such a massive one that one feels it will cover for a few years but that is not the case. In the speeches delivered by our Law Minister, he has said that more will come. If that be the case, I have a constructive suggestion for the consideration of the Minister and Government.

You are maintaining us, the Members of Parliament, throughout the year. In the Lok Sabha already you have given them more—one year and another for years by Constitution the consolidation of the gains of the

[Shri Kali Mukherjee] emergency. Having done that, why don't you give a fresh look at the Constitution as a whole? What are you doing? You are bringing cut-pieces to provide protective clothes to the people as against the vested interests. You are bringing cut-pieces, changing the cotton piece here and putting silk there, changing one piece and putting wool there, changing this part and putting khadi there and so on. You are bringing in cut-pieces and sewing them to patches. It will be inconsistent. Whatever pieces you are getting, you are bringing and sewing them alongwith others. Ultimately all our inconsistencies are coming out and one after another you are going in for amendments, amendment after amendment. Now, both the Houses of Parliament are competent enough to have a look at the amendments and all these things. Let both the Houses of Parliament meet together during the period that we do rot sit for legislative purposes—say, the 'entire period of the next inter-session—and let them discuss this Constitution thoroughly and make it a consistent one alongwith this 44th amendment. Because, there will be a number of anomalies after this 44th Amendment Bill is passed. They are bound to come and this Parliament is absolutely competent to set them right. I am seriously opposed to those who are talking of a Constituent Assembly because this Parliament— both the Lok Sabha and the Rajya Sabha-having come out of the will of the people who have 'elected both the Houses directly and indirectly, is competent to do it. Having got a majority of three-fourths, the Congress Party has taken the responsibility of bringing the country to a free status. It is the Congress Party which brought freedom and it is the Congress Party which brought the first constitution. The Congress Party is for the freedom and progress of the country and the Congress Party has taken the responsibility of constituting the Constitution in a manner that becomes fully consistent with whatever amendments that have 3 P.M. been passed. Whatever line we are going to take, they are to go along the path to prograess. That is why I suggest such a type of thing. Let the Government think of it. During the next intersession period why not we sit down and give a de novo, fresh look at the entire Constitution and bring about changes wherever changes are required and make it reflect the will, desire and aspirations of the people of the country?

Thank you very much.

DR. RAJAT KUMAR CHAKRA-BARTI (West Bengal): Sir, I rise to support this Bill.

Many Members of this HouSe have already used the words "static" and "dynamic". Fifty years ago, nobody could think of sending anything to the moon, much less to Mars which is farther away. So, the life is changing. Living means dynamic and static means dead. So nothing~can be static in this world; changes are bound to come. Now, how do you propose those changes? We do not want to throw an atom bomb and change the whole thing overnight. If one builda a house, after 10 years or so he has to make certain changes inside because of certain factors; he does not demolish the whole house, yet he does bring about certain changes in it. As Mr. Mukherjee rightly pointed ouf, we are in the process of changing the minor things, bringing amendments after amendments, but the time has also come when we should have a thorough look into the whole Constitution and both the Houses of Parliament may sit together during the inter-session period to go through this process in the coming year and a half or

Sir, I will just mention two items in the whole Bill. In article 226, I expected some changes, some substantial changes, regarding the land, right to prop'erty. Sir, what we have found is that there are thousands of acres of I land lying in many places; for exam-| pie in West Bengal, in 24-Parganas,

here are thousands of acres of land lying there, a part of it vesting in trie Government, and a part of it being held by benamis, and so on. Now, what the people are doing is that they are simply going to the courts which are putting injunctions and some such cases are continuing for years together, so that the actual tillers, the tillers of the land who have been tilling lor 15-20 years, are not getting any benefit because the cases are pending in the courts. Just to emphasise this point, I would like to quote from today's Times of India. There are two photographs. Under the first photograph, it is stated; Mr. Hard-wari Lai, a Harijan of Dhansa village, holds up the land deed issued to him on July 20, 1970, by the Delhi Administration. "We are left only with the deed paper", he says. "The land has been snatched away from us." Under the second photograph) it is stated: "Mr. Ram Kishan, 60-year old freedom fighter of Dhansa village, was beaten up several times by the police in the '40s for protecting Congress leaders who came to address meetings there and unfurl the Tricolour. Today he is a landless Harijan earning his living by selling cups of tea." Sir. the reason why I say all this is that these are not just two examples, there are tousands of acres of land everywhere in the country and there is no way for the Government to take care of this land, to take away this land and properly distribute it amongst the landless labourers because those people have got the court injunctions and the cases have been going on for years together. I find no provision for this in article 226 as put forth in the Forty-fourth Amendment. So my earnest request to the honourable law Minister is to look into this point and do something about it.

Now, I take up article 312. Now, I find here, as my predecessor has said, that because of the bureaucracy, proper implementation of the 20-point programme is not possible: it

is not being done in many places... Sir, I am pleading for the abolition of sub-clause (2) of article 312. Sir, why should there be sub-clause (2)? Article 312 is enough. Article 312

says: " ----- Parliament may by law provide for the creation of one more all-India services common the Union and the States, and, sub ject to the other provisions of Chapter, regulate the recruitment, and the conditions of service of per sons appointed, to any such service." Sir,, this is enough. Now, why are we putting in the amendment after "All-India services", "(the all-India judicial service)"? In sub-clause (2) we find there is Indian Administra tive Service and the Indian Police Service. And, as you know, Sir. all Services—whether these it is All-India Educational Service or Indian Forest Service or the Indian Police Service, or the one which we the Indian Judicial are creating, Service.—are all inferior to the Indian Administrative Service. Though we are saying that those are all-India Services, they are not equal in status, equal in parity; they do not become Secretaries or Joint Sec retaries in the Ministries; thev have the final decision-making power. I may remind the House that for the last 20 years the best brains of this country go in for the professional courses, for the engineer ing, medical and science courses. And xvho goes in for the humanities or the arts? The average students. And there is a competitive examination by the UPSC for these people for the highest services of the land. UPSC picks up these boys at the age of 22 or 23.. give them training at the Administrative Staff College, Mussoorie. They live there in an ivory tower. They are given training for two years. They lose all contact with the masses. After two years of training, they become masters of all subjects. Is this the way to train them? Is this the way to train them to implement the programmes which the Prime Minister has in her 20-point programme out lined? How can you expect the people coming

[Dr. Raj at Kumar Chakrabarti]. out of this training to be able to do the work? Can you expect them to have the necessary technical and professional skill required?

Regarding technical and professional skill, I will give you one example. There is the Krishna Ceramic Glass Factory at Jadavpur, Calcutta. Its management has been taken over by the Government; finance has been taken care of by the West Bengal State Government. But who are on the Board of Directors? There are five people on the Board of Directors of this factory—two retired IAS, two existing IAS and one, an outsider. These five people constitute the Board of Directors of this factory. Can you imagine a glass factory to be run by these people. There are eminent people qualified. There is Dr. Sharma in the Central Glass and Ceramic Research Institute just a mile away from the factory. There are eminent people in Durgapur Glass Factory. Can't you pick up these people and put them up there. There are sick and closed mills in our country. What are we doing? We are sending deputationists. These people come from the general services. What I say is this—there should be an All India Service. That is all right. But the procedure for recruitment for that should completely changed. I will give my suggestion for the consideration of this House and of the concerned Ministry. Recruitment to the All India Services must be from all the State cadres and from the Central Services. In all the States there are Class I and Class II officers who are experienced and who are professional people; there are the generalists and there are also lawyers. Similarly, in the Central Services also there are Class I and Class II people-professional and technical people like lawyers and doctors. There are also the generalists. Now, why don't you pick these people up—even from outside—people having five years' experience in any field. Why don't you pick them up and recruit them through the UPSC. Say that such a person

must have five or ten years' experi ence. After recruiting them through the UPSC, put them in the Administrative Staff College They will learn there. Once they come into the All India Services,, then there will be no difficulty in placing them according to their qualification and proficiency; there will be no difficulty in putting them in the professional fie'.ds, in irrigation or in the PWD or in family planning or in the Law Ministry. In the Judcial Service, we have already prescribed the minimum qualification for entering into the service with the rank of the district judge or something like that. Why can't you do it here also? With the required qualification, they can come into the services straightaway and they can be given training.

My wholehearted reugest to the Minister is that article 312(2) should be completely abolished; article 312(1) should be there and the mode of recruitment should be completely changed. People must be recruited either from outside or from the State and Central Services, from amongst Class I and Class II people, through the UPSC. If they have the proper merit experience, then they should be given further training for one year and * come into after that th?y must the All India Service as a cadre. Then truly it can be an A1H India not when Service. it is done piecemeal like the IAS, the US IPS, and so on. Sir, thing should be looked inta this thoroughly and some thing must be done about it. Otherwise, you see, every day or mostly every session, we hear so much about the brain-drain from the country. Let me put this question before this august House. Why should not there be brain-drain? Suppose I am a good boy and I stood first in the Higher Secondary examination and then I opted for Engineering. After studing for five ..-* I become? I will years, what will become an Assistant Engineer. And where will my career end? I will end as an Assistant Engineer drawing a salary of Rs. 1475 because there is no opportunity in the

State services. Very few people from among the Assistant Engineers become Executive Engineers, and very few irom among the Executive Engineers become Superintending Engineers. What can I do? There is no option for ine, there is no choice for me- That is why the best brains of our country, scientists, engineers, doctors and other .professional want to migrate .to different countries. There is no such treatment there in those countries. There you are rewarded for your work, you are given jobs acto your merit, according .to cording proficiency. Here it is not like vour that. Here professional people cannot take decision. I may become the Chief Engineer in the State but I cannot take any decision. "What can I do? I can simply draw up a project. And who will sanction the project? The project will be sanctioned by a generalist who is sitting at the top at the General level, an IAS man. And what do these people know? They will try to gather opinion from three or four persons and then try to give their opinion. And afterwards what will happen? If there is any fault in the plant or in the industry, then the whole blame "will go to the engineers and not to the IAs officers. For instance, in the Drugapur Steel Plant, it is not the decision of the engineers, the engineers, did not say that the capacity of the plant was 1-6 million tonnes. Who purchased this equipment? Who went abroad to negotiate the purchase of this equipment? Naturally the engineers did not go abroad for negotiating the purchase of the equipment. It is the IAs people who went abroad, inspected the machines and purchased them. Now you know, after the enquiry, the committee of investigation said that its capacity cannot be 1.6 million tonnes and it can be only 1.2 million tonnes. And even it cannot produce because some of the components are completely junk. They have sold to us second-hand things. This type of thing can never occur if we have the right people in the right place.

So, lastly—I will finish; I have taken enough time-I again commend the 44th Amendment Bill. It is very good that we have brought Education under the Concurrent List because education is a very complicated subject. All over the country we must have a similar pattern of education. So long it has been a State subject and if it is kept with the State alone, then every State w>U try to go is own way. At least there should be some control from the Centre about the educational pattern that is to be followed all over the country. Thank you.

SHRI INDRADEEP SINHA (Bihar): Mr. Vice-Chairman, Sir, speaking on this Constitution Amendment Bill, I would, first of all, draw the attention of the House to the Statement of Objects and Reason. In the Statement of Objects and Reasons, it ha3 been stated:

'•It is, therefore, proposed to amend the Constitution to spell out expressly the high ideals of socialism, secularism and the integrity of the nation, to make the directive principles more comprehensive and give them precedence over those fundamental rights which have been allowed to be relied upon to frustrate socio-economic reforms for implementing the directive principles-"

Now, Sir these objectives as spelt out in the Statement of Objects and Reasons are quite good and I am quite in agreement with those objectives of the Constitution Amendment Bill. But Sir, when we come to some of the clauses, they do not conform to these objectives as formulated in the Statement of Objects and Reasons. I will take up some of these issues.

For example, we are making the very good amendment that our Constitution should aim at the establishment of a socialist, secular and democratic republic. We are adding the words "socialist" and "secular". And that is very correct. And I am fully in support of it. But can we have a

[Shri Indradeep Sinha]

socialist set-up in this country, can we have socialist institutions in this country when right to property is included in the fundamental rights gua-ranted by the Constitution? These two things are contradictory. If we have a socialist system, socialist framework and a socialist economy and socialist Constitution, then socialism does require that all the basic means of production should be owned by the State and not by individuals. But here we have a peculiar Constitution. We call this a socialist Constitution and we lay down the aim of marching towards socialism and building a socialist India. At the same time we retain the right to property as a fundamental right in the Constitution. Now, Sir, I would like to remind you of what Pandit Jawaharlal Nehru had to say on this question in one of his addresses to the Indian National Congress. He said:

"I am convinced that the only key to the solution of the world's problems and of India's problems lies in socialism. When I use this word, I do so not in any vague humanitarian way, but in the scientific, economic sense. Socialism is, however, something even more than an economic doctrine. It is a philosophy of life and as such also it appeals to me. I see no way of ending the poverty, the vast unemployment, the degradation and the subjection of the Indian people except through socialism. That involves vast and revolutionary changes in our political and social structure, the ending of vested interests in land and industry as well as the feudal and autocratic Indian States system. That means, 'ending of private property except in a restricted sense and replacement of the present profit system by a higher ideal of co-operative service. It means ultimately a change in our instincts and habits and desires. It means a new civilisation radically different from the present capitalist order. Some glimpses we can

have of this new civilisation in theterritories of the USSR."

This is from the Presidential Address of Pandit Jawaharlal Nehru to the Lucknow session of the Indian National Congress, held in 1936. These words were uttered a long back by Pandit Jawaharlal Nehru. But it was not possible for the Congress, before which he uttered these words, to adopt the ideal of socialism at that time. It was not possible for the Constituent Assembly, which was called after the achievement of our freedom, to accept the goal of socialism and put this word in the Preamble to the Constitution. We are doing it now, thirty years later. Better late than never and we support it. But while we are supporting the position that the word 'socialism' should be included in the Preamble, how can we agree to retain the right to property as a fundamental right in the fundamental rights chapter of the Constitution? This is an anomaly. And the Law Minister, when he replies to the debate, will please try to explain how he wants to reconcile this anomaly and how he wants to retain this anomalous position.

Secondly, in this draft amendment, ai jvercy dangerous proposition has been made and that is about anti-national activities. I have stated already that I agree with the ideals of socialism,, secularism, democracy and national integrity and they should be enshrined in our Constitution. And, Sir, we are second to none in upholding the unity and integrity of the country. But, Sir, does upholding the unity of the country require banning or declaring any lawful ror-mal trade union activity as anti-national or declaring any normal activities of the working people like the peasants and the workers and other sections of the masses as anti-national? I would like to read out the article to you. Sir

anti-national activity in relation to an individual or an association means any action taken

by such individual or association which is intended or which is part of a scheme which is intended to overthrow by force the Government as by law established

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Sir. overthrowing the government established by law is unconstitutional and in every constitution it is unconstitutional and this is an illegal act. But how can you say that it is also an anti-national act? How can it be anti-national? This government may not last for ever. Suppose here in this country we have a government which does not respect the Constitution and many honourable Members sitting on the other side may feel that this government has to and they may feel that this government go has to be changed. Now, whether that change is to be brought about peacefully or whether that change is to be brought about by force depends oon so many factors including the circumstances prevailing at that time. This will certainly be an illegal act and this will certainly be an unconstitutional act. But, Sir, how can it be termed as an antinational act? I know in the Congress pledge for complete independence was stated that British Government which had deprived the Indian people of their freedom and which had deprived them of their fruits of labour had no right to exist and the people had a right to change the Government. So, Sir, the people's right to change the government is a very sacred right. It may not be legal or it may not be constitutional. how can you term it as anti-national? If you term it as anti-national, then the argument would seem to be that only the existing Government is national and whatever the existing government does national and whoever is against the existing government is anti-national. Now, this thinking becomes clearer still when we take up the second part of this particular clause which says:

or which is intended or which is part of a scheme which is intended to create internal disturbance or disruption of public services..

Now, anything which creates an internal disturbance may be termed as antinational. Now, the workers may strike. They are fighting and they may fighting for wages or they may be fighting for dearness allowance. The workers may be fighting against victimisation and they may be fighting for bonus. So, there are any number of strikes in various industries and a strike does create disruption social services, particularly a strike in the essential services will do so. A strike in the electricity undertaking or in transport service or in the railways or in the 'P&T department does create disruption of social services. Now, can this disruption be termed national? This is a very important question. If these strikes can be termed anti-na-i tional, then what is national? Then, Sir, the workers should in a meek and docile manner obey the dictates of the management and that would be called national. This is a very dangerous thing and the extent to which this thinking can be carried has aeen illustrated in certain recent events in Bihar. Recently, the 30th Session of the AITUC was held at Jamshedpur. Now, Sir, the local authorities do not allow any mass meetings to be held in the name of emergency. Not only that. They said that even the delegates' session could not criticise any policy of the Government or any policy of any rival trade Whv trade union organisatioi holding its conference cannot criticizi the The basic thinkin is that Government. anything which is critical c the Government is anti-national. S the Government has the sole monc poly of keeping the conscience of tr nation, of looking after the good ari wellbeing of the nation, and an I against the Government is agaii j st the nation and anti-Government I anti-national.

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Recently, Sir, in Bihar, in Sitamarhi district, a number of Communists have been prosecuted on the charge of holding a meeting of the organisational committee of the party on the ground that it is not allowed under the D.I.R. And the thinking is that since you are against the Government or since you criticize the Government, your activities are antinational. So already from the experience that we have, we have come to know that anti-Government is being interpreted as antinational, and Sir, I am very, very apprehensive that the retention of this clause will hamper the normal, legitimate trade union activities and, therefore, this clause should go.

Similarly, Sir, there is provision that the Central Government .'nay deploy its forces in various States, without the sanction of the State Governments. Now, Sir, this is a very dangerous thing. Our whole Constitution is based on a system of federalism in which the States have got certain specified powers, the Centre has got certain specified powers, and residuary powers have been vested in the Centre.

Now, this amendment disturbs the whole 'balance of relationship between the Centre and States and encroaches upon what was so far the exclusive preserve of the State Government, that is, maintenance of law and order. Now, according to this amendment, even this right the State will not have exclusively and the Centre will have the right to send its forces. This is a very dangerous amendment. It will seriously erode the autonomy of the States, and a deep thought has to be given to this clause before the House is asked to vote for it.

Lastly, Sir, many voices have already been raised. In clause 59 it has been laid down that for removing difficulties and anomalies, the President can promulgate amendments to the Constitution. This is an unheard of thing. no democratic country

in the world has the President or the Executive been given such wide powers to amend the Constitution even in the name of removal of anomalies, Supposing there are anomalies, what is the difficulty in giving this power to Parliament? So I would suggest that instead of the President being given the power to remove anomalies by promulgating amendments,, this power should be given to Parliament.

Finally, Sir, though the constitutional amendment has evoked seme controversy in the country, yet my party has taken the decision that the aims and objects are good; some of the clauses proposed good-clauses which seek to establish the goal of socialism, clauses which seek to establish the supremacy of Parliament. clauses which seek to establish the primacy of Directive Principles over Fundamental Rights, and so on. So because of these reasons, we have extended general support to the Bill. But general support to the Bill does not mean that we support all the antipeople and anti-national provisions of the Bill which I have already pointed out. the time for amendment And when comes, we will be moving amendments to delete some-of the objectionable provisions of the Bill.

Thank you, Sir.

MAOSOOD ALI (Kamataka): Mr. Vice Chairman,. Sir, I rise in support of the Forty-fourth Amendment Bill. The Law Minister, while making his remarks on the Bill, said that these constitutional amendments have been necessitated by circumstances which were inherent in the society. He said that the Constitution is not only a legal document, but it is a socioeconomic document also. As we know, society always changes, ifs environments change, its aspirations change and it3 ambitions change, A Constitution or for that matter any law in the country will have to represent such chan-

ges in environments, outlook of the people and their ambitions. Sir, our Constitution, as most of us know, was based on the constitutions of other countries, primarily the constitutions of Great Britain, Australia, New Zealand, Canada and the United States of America. The founding fathers of our Constitution thought it fit that the salient features of these constitutions should be incorporated and amalgamated in such a manner in our Constitution that the nascent Indian Democracy should be able to function very well. During the last 27 years of our independence and our practice of the Constitution, we have found that certain changes have been made necessary and that is why, when such changes were felt necessary, amendments were brought to Parliament and Parliament okayed them. The present amendments have aroused, in a much greater degree, a sort of response from the people* and from the parliamentarians and legislators. While large sections of the people have welcomed these amendments there has been criticism as well. There has been a criticism that this is not the opportune time for making any amendments to the Constitution. Sir, it has been rightly answered by my hon. colleagues in this House and in the Lok Sa.bha that the need to change the Constitution has been felt not only by the Government in its day to day administration but by the Parliamentarians also and by the people as such. One day we have to make changes and it is better w'e make them now. But while making such amendments we are confronted with two questions. The first is whether this Parliament is competent to make any changes in this Constitution. Many Hon'ble Members have rightly traced the judicial history and pointed out as to how the Supreme Court first said that constitutional changes could be made by Parliament, Again there was a second judgment upholding the earlier view. But during the course of its third judgment in 1967, known as Golaknath case the Supreme Court

said that no constitutional changes could be made by Parliament. Sir, I am reminded of the commentary by the great constitutionalist, Mr. H. M. Seervai, who has written a monumental book called the 'Constitutional law of India'. While reviewing the Golaknath's case he brought to surface the poor logic of it and showed how inconsistent it was in its conclusions. He argued with the delicacy and legal acumen of a great jurist that Parliament always enjoyed the infettered power of amending the Constitution. And it was precisely this argument which was later on accepted by the Supreme Court in Keshavananda Bharati's case. He put, these questions to strengthen his arguments. He asks first whether we have to take it that the Constitution cannot be changed at all. This can not be true as any society which is alive to the political and economic changes will not accept that the Constitution can remain static. A Constitution is dynamic and will have to reflect the changes in the society by suitable amendments. Then he puts the second question: Who could change this Constitution then? If you say that a Constituent Assembly will have to be set up for amending the Constitution, then the question comes: Who is to set up this Constituent Assembly? Whether under Our Constitution, we have a right to set up any Constituent Assembly or the President has any right to set up any Constituent Assembly or the people have any right to set up this Assembly? The answer is that after making or through search-within the four walls o- this Constitution, we are convinced that no power has been given under the Constitution to any authority in India to set up any Constituent Assembly as such and the realistic conclusion one has to arrive at is that it was the intention of the founding-fathers of our Constitution that if need be this Parliament, which is the supreme and competent authority to meet any such situations, should change the Constitution in whatever manner it likes. And this was the dictum given by the

[Shri Magsood Ali Khan]. Supreme Court in the Kesayananada Bharati's case. But, as it has been pointed out rightly, the Supreme Court propounded another theory of 'basic structure' of the Constitution. It said that this 'basic structure' can not be changed at any time. Our Prime Minister Shrimati Indira Gandhi, while dealing with this subject in Lok Sabha, very rightly asked: Where is this basic structure to be found? Any structure of a democracy is to be found either in the written Constitution or within the premises of the unwritten Constitution of any country. Sir. we have defined our Constitution in all its minutest details and I think for that matter no Constitution in the world is as elaborate as ours. Right UP from the Preamble up to the Schedule, we have defined our objectives, the rights of the citizens, the functions of the Executive, the Legislature and the Judiciary, the federal structure, the mode of Elections. so on and so forth. Hence any structure of our democracy, whether basic or super, will have to be found within our Constitution. The bogey of 'basic structure' as has been argued by our colleagues here, has been exploded. And I think this matter is "now being set at rest to the advantage of this country that Parliament is supreme and is competent to change the Constitution in whatever manner it likes.

Sir, coming to another question regarding the composition of this Parliament and the composition of the earlier Constituent Assembly, I would like to know—and I think our hon. Law Minister will be able fo deal with this question in an elaborate manner who is more competent to have a say in the matter of our Constitution—that Constituent Assembly or this Parliament? composition, in its character and in its territorial representation, which is more competent? At that time, as we all know, only class interest was represented and that too on the basis of limited "franchise. The Central Legislature "was not based on universal franchise.

It functioned a's our Constituent Assembly. But our present Parliament is based on adult franchise. We represent the people all over India who, at the time of Elections go to the pells and send their representatives to this august House, And I think, that reason, if any body or any organisation or any authority for is competent to say what changes are required in our Constitution, it is this Parliament which can say so.

Sir, the three wings of the State, as has been pointed out are the executive, the judiciary and the legislature. We drew our inspiration so far as the -Constitution is concerned from the foreign countries. We drew up this Constitution and made it a legal document for the nation, basing it on other. foreign Constitutions. And the structure o" the judiciary, if we have to think of it, is very much the same which the Britishers had given us as a legacy. Sir, the problem to day in our country is that the legal system we are having is not at all suited to the Indian

What is it that we do in our courts? Do we go and present our cases in a court in an upright manner? Every lawyer knows that we don't present f our cases as they are. We concoct our cases and then present them in courts. We do not present the witnesses as such to speak the truth. We tutor them and then present them. Why is it that up till now, though we have been thinking of nyaya pamha-yats right from the time we got independence we have not 'been able to establish them? The result is that the common man suffers and those who have money can only go to courts and get justice and what justice? In the words of one of the fudges before whom I used to appear, it was described as 'paper justice'. He used to say, "Don't think I am doing justice. This > is all "paper justice." This is all "paper justice". What has happened outside the courts, the parties know very well." Sir, having been in the legal field, j am convinced that our

judicial system requires a thorough change. Another point I said before the Swaran Singh Committee that k dispensation of justice should be free of cost in India. It is good that as one of the Directive Principles it has been stated that legal aid should be given free to the poor. But, Sir, I think we are heading towards the entirely chan goal when we have an ged judicial system in India which would fit into our social and economic pattern.

Then, Six, there is the bureaucracy. Bureaucracy is just the same as judiciary is. This was also inherited from the Britishers. Hon. Members have pointed out that all our Plans and even the Prime Minister's 20-point economic programme, if failed and if are failing in certain respects, and in certain regions, it is because the bureaucracy is not acting in the mannei- in which it should act. We gave all the protection to the judiciary and to the bureaucracy in our Constitution and in our laws so that nobody can touch them; but if they go wrong, where i's the machinery to scrutinise them and to see that they are given Sue punishment. A lot of propaganda is going on in clubs and in restaurants and in coffee houses against the politicians to the effect that all politicians, all of them, are corrupt in India. But how about the judicial officers? How about the bureaucrats? I won't Bay that all of them a.re corrupt. I won't say that all of them are incompetent but let there be a few examples from which we desire the satisfaction that our Constitution and our laws have taken care of certain blacksheep and punished them severely. Anyhow; we have come to a stage when the will of the people in its new direction is going to be represented in our Constitution. (Time Bell rings)...

Sir, only two points more I want to make. I find that although the wishes of the people, their ambitions S77 RS—5

and aspirations have been well reflected in the present amendment, there are two objectives which have fallen short of being mentioned therein. Though the Communist Party of India has advocated one of them very vigorously and vehemently, I feel that very many Members on this side of the House who belong to the Congress Party also hold the same ideology that the right to property should have been abolished. Sir, it is true as the Prime Minister has very well said in the Lower House that in India just a few people, have small properties and it is not proper to do away with the right to property and thus deprive them o* their means of livelihood. But, Sir, the question is of principes, of socialism to function in full vigour. If we are true to our salt and want the scheme of socialism to usher in, we will have one day or the other to see that this right to property is abolished. And, when I speak of the right to property being abolished in the same vein and in the same logical sequence, I would say that the means of production will have to be nationalised. In fact, while speaking before the Swaran Singh Committee I made a strong plea that in the Directive Principles there should be added another directive to the effect that the State shall endeavour to natonalise all the means of production, either severally or jointly, at one time or at internals. Only then the Preamble of our Constitution having the word 'socialist' in it 'socialist'.

Sir, I think a day will come when we will ha.ve an amendment representing these two points, which are really the wishes of the have-nots, the Poor. I am entirely in support of the Bill. Thank yyou, Sir.

SHRI SANTOSH KUMAR SAHU (Orissa): Mr. Vice-Chairman, Sir. the Constitution (Forty-fourth Amendment) Bill, 1976 which has come before the House is one of the greatest landmarks in the legislative history,

[Shri Santosh Kumar Sahu]. of this It is not only very voluminous country. with amendments which are proposed in the Bill, it also aims to bring in revolution by the economic and social development and fulfilment of the aspirations of the vast millions of the people of this country. It also reiterates the sovereignty of the people as expressed by their elected representatives in Parliament by declaring that the Parliament is Supreme in legislative matters. TRere have been a lot of hurdles in the course of our development since independence. If we examine the various Constitutions 0-the other countries in the world, nowhere the Constitution has remained static. Amidst the vast changes that we are going to face and the different innovations in all disciplines of life and new social awareness to fuli fil the social aspirations of the people we can never think that the Constitution or any part of it will be unchangeable immutable. The changes we have proposed in the Bill have given a great hope to the poor people of the country who constitute about 90 per cent of the population of our country. In the history of the world, never a Constitution of a country is a printed finality for all time to come. That is why, the founding fathers of the Constitution provided article 368 in our Constitution to provide for the amendments whenever But, in the course necessary. of legal interpretations of the constitutional laws, it was found that some obstacles had been Put t0 the powers of Parliament to bring in amendments, which necessary for the development of the social and econo • mic well-being of the people. From 1950 to 1967, the Supreme Court upheld the decision in Shankari Prasad's case and other cass3, that Parliament has supreme power to amend the Constitution. And it was the opinion of the Supreme Court. In 1967, in the Golaknath's case it was observed for the first time that the Parliament had no power to abridge the Fundamental Rights. Subsequently, in 1969, in another case i.e.

Shantilal Mangaldas case the observation was otherwise. But, finally, when the Government wanted to carry out new socio-economic measures in cases like the bank nationalisation and the privy purses abolition, again this point was agitated by the honourable Supreme Court. Now, in the finality, in the Keshavananda Bharti case, it been observed— though Golaknath's case was overruled—that Parliament has a limited right to amend, especially, that the basic features of the Constitution cannot be amended and new article 31C was declared invalid.

Now, let us examine, what are the basic features of the Constitution. To my mind, it is of prime importance that the Directive Principles which are not justiciable in courts, are also the basic features of the Constitution. If the Directive Principles are fundamental in the governance of the State and the Society at large how does the question come in various judicial interpretations that the Directive Principles become subservient to the Rights of the private individual? In that case, can we make the State really a welfare) State and can we bring about the well-being of the common man? So. these conflicts have been looming large and it is the right time that these amendments have been proposed to bring in a clarity of expression and declare that will of the people as expressed by them by adult suffrage is supreme. Now the problem before the country is as to how we can give a better standard of life to the common man. The problem is, how can we guarantee the right of empoyment to the educate^ masses and the rural masses who had been toiling hard all these years for their survival? These are the questions 0f > prime importance before the country. Sir, I will just quote one of the greatest thinkers on Constitutional laws, Mr. Finer. He has said about people's sovereignty vis-a-vis Parliament and I quote:

"Parliament's sovereignty is only limited by the power of the people and not by no other instrument."

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If this stands today, the question arises whether these amendments can be challenged by legalistic interpretations. It has now been made clear through this Bill That no amendment which has been brought forward by the Parliament in accordance with the due provisions of the Constitution, cannot be challenged on the ground that it abridges the Fundamental Rights. I would say that this is the beginning of a new age. We know what has happened in other countries like the USA. As has been rightly pointed out by many hon. Members, there have been similar situations in the history of Constitutional Law of the USA. When President Roosevelt wanted to enforce the New Deal for the economic betterment of the downtrodden people and the textile workers, the question was raised by the Supreme Court whether he had the powers to do so. But ultimately, when he decided to go ahead with this programme, he went to the polls and obtained the mandate of the people for this. Finally, the Supreme Court accepted the New Deal provisions and in that process, the Supreme Court accepted that the wellbeing of the people is the superior law and whenever the President wants to execute programmes for the welfare of the people, it cannot be questioned.

Coming to this Bill, one of the important features of these amendments is that the Directive Principles have been given their due importance in the Constitution. As you know, the Directive Principles have been carrying our cherished goal. This has been established by our founding fathers of our Constitution when they included this Chapter. In the Preamble, we are including the words

'socialist' and 'secular'. Are these things new to our country? These have been there in the past also. In the 'Glimpses of World History', Pandit Jawaharlal Nehru, who is one of the makers of the Constitution and who is the greatest statesman India has produced, challenged the very basis of the 19th Century Western capitalist democracy which created very unreal equality by giving one vote to every man without ensuring his economic security. According to him, the vote had no value to a hungry man. He also said in 1933:

"The form of Government is, after all, a means to an end, the end being human well-being and human growth."

Therefore, since .we began our struggle for independence, these two aspects, secularism and socialism, have been there. Secularism is our legacy of cultural heritage. These are the two positive aspects of our independence movement. apart from others. The Father of the Nation, Mahatma Gandhi, when he was returning from the Round Table Conference told the Press at London that he represented the starving millions of the Indian people. In the course o' our independence movement, it was rightly pointed out by Pandit Jawaharlal Nehru that many classes of people were struggling for political independence, but that in the coming years, we had to make efforts for achievement of the common goal, the socialistic goal, namely, the welfare of the common people. Through, these amendments, we are making a positive assertion of our cherished socialistic goals which we are going to achieve. But to my mind, this is the beginning. I am also of the opinion that this will lead to further amendments in future when we can aspire that the Directive Principled will not only be there in the Constitution, but will also be implemented in totality. As has been pointed out

LShri Santosh Kumar Sahu] by many hon. friends, this will lead to further developments in the social and economic fields, when every man will be guaranteed the right to work and the opportunity to work. As I said earlier, through these amendments, we are making a positive assertion of our socialistic thoughts and trying to translate them into reality under the able leadership of our beloved Prime Minister, Shrimati Indira Gandhi for the well being of the vast multitude of masses of India, Now we see very important and salient features in this amending Bill, specially clause 9 relating to article 43A. It says:

"The State shall take steps, by suitable legislation or in any other way, to secure the participation of workers in the management of undertakings, establishments or other organisations engaged in any industry."

As you know, this is one of the basic structure of our national policy for increase of production. We all know that this is a step towards achieving our cherished goal of more production by more and more participation of workers. All major sources to step up production should be utilised and by this process the nation should benefit as a whole. These poor people who toil for the increase of production must have their voice. This provision really aims at further well-being of the toiling millions of the workers.

Coming to the definition of the 'antinational activities', it says in clause 5(4) (iii):

"which is intended, or which is part of a scheme which is intended to overthrow by force the Government as by law established."

Many hon. Members have spoken about this. My humble submission to this point is that if we accept democracy as the way of our life, the

Government is formed by election!. In a democracy, nowhere in the world we can expect that the Government which is established by elections can be overthrown by force. Then, it is the negation of democracy. So, this clause is democratic and it only reminds us of the pre-emergency position when political chaos was tried to be injected into the life of the nation. Now the time has come for positive thinking and determined effort towards progress, towards achieving the cherished socialist, democratic goal.

The next question is, j would expect these provisions when applied to, should be applied, with due caution. The Government should be cautious in framing rules. The rules are framed for the development of the society at large. We should see that they may not create hardship for the common man at the lowest level

Finally, Sir, I say that this Constitution Amendment Bill has brought in really a ray of hope for the poor people to develop and achieve the socialistic goal. With the implementation of these amendments, we can push up our programmes to achieve our cherished economic development.

It has been rightly pointed out by the hon. Prime Minister that the emergency has given us a sense of discipline, a sense of new social awareness. We have to consolidate our economic gains. I expect that everybody must support these Constitutional amendments and work for the integrity and unity of India. They must work for more ond more production and for furtherance of our cherished socialistic and democratic goal. I sincerely hope that the judiciary and executive will also co-operate in bringing the prosperity, unity and integrity of India.

Thank you.

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श्री रामानःद यादव (बिहार): उप-सभाध्यक्ष महोदय, मैं संविधान का समर्थन करता हं। यह संविधान हर देश में बनाया जाता है। संविधान इसलिये बनाया जाता है ताकि उस देश में शासन सृब्यवस्थित हुंग से जनताकी स्नावांक्षास्रीकी पृति वरनेके लिये चलाया जाए, उससे काम चलाया जाए। हमारे देश के संविधान निर्माताओं ने भी इसी दृष्टि से संविधान वा निर्माण दिया। जिस समय संविधान बना उसकी बैबग्राउण्ड को जब हम देखते हैं तो हम इस निष्वर्ष पर पहुंचते हैं कि यह संविधान, जिस का आज हम संशोधन वरने या रहे हैं यह कम्त्रोमाइज संदिधान है। उस्में जीपतियों के स्वार्थी को, गरीबों के स्वार्थी को, मजदूरों के स्वार्थों को लंदर एक वस्त्रोमाइज विया गया था। पहले जब हमारे देश का संविधान बना तो उस समय की परिस्थितियों और आज की परिस्थितियों में बहुत फ़र्क आ गया है। ब्राज समय काफ़ी बदल गया है। ऐसी स्थिति में आवश्यवता इस बात की है कि हम अपने संविधान में आवश्यव संशोधन करें। ब्राब: हम।रे देश की जनता की श्राकांकाएं बढ गई हैं, सविधान में संशोधनीं के आधार पर हम आज जो आधिक और राजनैतिक तथा सामाजिक परिवर्तन लाना चाहते हैं उनको प्राप्त करने के लिए हमें प्रयत्न करना होगा। इन्हीं परिवर्तनों को नाने के लिए हमें आज संविधान में संशोधन की ग्रावश्यकता पड़ी है।

हम यह भी देखते हैं कि संविधान में जब जब बंशोधन करने की कोशिश की गई ग्रीर उसको जमता की ग्राधिक हालत और सामाजिक हालत सुधारने के लिये संशोधन करने का प्रमत्न किया गया तो उस कानून को लेकर समाम निहित स्वार्थों के लोग हाई कोर्ट और सुप्रीम कोर्ट में पंहुच गये। इसका निहित बरिणाम यह हुआ कि उन कानूनों को कार्योन्वित

करने में बाधा पैदा हुई। जैसा कि हम लोगों ने देखा कि प्रीवीपर्स के एबोलीशन में बाधा पैदा की गई और उसी प्रकार बिहार में जब जमीदारी प्रथा का ग्रन्त करने का कानन बनाया गया तो वहां पर रामगढ़ के राजा ने कोर्ट में केस कर दिया। आप जानते हैं कि यह एक उच्छा सुधार का काम था। बिरला ने भी उस वक्त यह बात कही थी कि हमारे देश की आर्थिक दशा तभी सुधर सकती है जब हम फ्यूडल लीर्ड्स को समाप्त करेंगे। जब तक हमारे देश से जमीदारी प्रथा समाप्त नहीं की जायेगी तब तक इस देश की आर्थिक स्थिति में सुधार नहीं ग्रा सकता है। नेहरू प्लान में भी यही कहा गया था कि फ्युडल लौडेंस का खातमा जरूरी है। कांग्रेस पार्टी ने जमींदारी एवोलिशन प्रोग्राम को अपने हाथ में बहुत पहले ले लिया था। उसी ग्राधार पर जमींदारी के कानून प्रान्तों में बने । लेकिन रामगढ के राजा पहले हाई कोर्ट में गये ग्रीर पांच साल तक केस बहां पर लटकता रहा। इस बीच में उन्होंने जितनी जमीन उनके पास थी उसका बन्दोबस्त कर दिया और जो उनके पास जंगल थे उनको काट दिया । इस प्रकार से हाई कोटं भ्रार सुप्रीम कोटं कानुनों को कार्य-न्वयन में बाधक रहे है। पिछले दिनों आप जानते हैं लेण्ड रिमाण्ड एक्ट पास किया गया। बिहार में इसके लिये कानून बना । लेकिन कुछ लोग कोर्ट में चले गये। इसी प्रकार से मिनिमम वेजज एक्ट को कोर्ट में ले जाया गया जिसके कारण हजारों केस मजदूरी के कोर्ट स में पड़े हुए हैं। इस बक्त इस प्रकार के ब्राठ सौ केस ब्रदालतों में गये तो उनको कार्यान्वित नहीं होने दिया गया। ऐसी स्थिति में हम समझते हैं कि हाई कोर्ट और मुत्रीम कोर्ट हमारी जनता की प्रगति में एक बहुत बड़े बाधक रहे हैं। इसलिये ग्राज म्रावश्यकता इस बात की है कि इसकी पावर को करटेल किया जाय और इन पर अंकुश लगाया

हम यह भी दखते हैं कि संविधान के

[श्री रामानन्द यादव]

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प्रिएम्बज में संशोधन किया गया है ग्रीर उसमें सोशलिजन ग्रीर सेकले रिजम शब्द जोडे गये हैं। जहांतक सेक्लेरिअम कासवाल हैं, हमारे देश की ब्राजादी के ब्रान्दोलन में सन 1857 के गदर से लेकर श्राज तक जितने भी *ज्ञान्दोलन हुवे हैं* उनमें हिन्द्यों और मसल-मानों ने कन्धे से कन्धा मिलाकर काम किया है। सन 1857 के गदर से लेकर खिलाफत श्चान्दोलन ग्रीर व्यक्तिगत सत्याग्रह तक ग्रीर आरज तक जो भी श्राजादी के श्रान्दोलन हुये उनमें सब लोगों ने मिलकर भाग लिया है ऐसी स्थिति में मैं समझता हं कि सेकलेरिजम को प्रिएम्बल **में** रख कर हमने इस देश की माइनोरिटीज में आस्था पैदा की है और विश्वास पैदा किया है। मैं समझता हं कि स प्रकार के प्रावधान से दूसरे देशों में हमारी प्रतिष्ठा बढती है और हमारे देश में एकता को वल मिलता है। इसके साथ-साथ इस देश में जो माइनोरिटीज हैं, जैसे मुसल-मान, ऋष्वियन, सिख यादि, उनमें एक राष्ट्र की भावता जागृत होती है।

समय पहने पर इस देश के लिये वह वडी चीज थी कि वे क्वीनी करने के लिए तैयार रहेंगे, जैसा कि पहले किया था। उसी तरह से हम दो लडाइयां लडते थे। समाजवाद की भावना से उत्प्रेरित किर हमने दो लडाइयां लडीं। गरीब तबके के लोग यह सोचते थे कि यहां एकता होगी, समाजवाद कायम होगा, हमारी भव की ज्वाला शांत होगी, हमें जमीन मिलेगी, हमें नौ हरियां मिलेंगी, हमें पढ़ते की स्विधा ोगी, हमारे घर वनेंगे, हमारी गरीवी खत्म ोगी परन्तु क्या उनकी यह आशा पूरी हुई? शब्द सोशलिज्ञम त्रिएम्बल में आहते से यह ीक है कि उनकी भावना जगी, लेकिन उसका कायरूप क्या हमा ! लैंड रिकाम एक्ट बना, जमींदारी बोलिशन एक्ट हम्रा, फिर वाद में देखें कि बटाईदार बिल पास हम्रा, सर्वस लैंड डिप्टीब्युशन एक्ट पास हन्ना.

लेकिन क्या इसका असर गरीब लोगों पर हो पाया ? लेकिन शब्द सोशलिस्ट आने से लोगों में यह भावना हो गई कि फिर लेजिस्ले-शन होगा । स पर आधारित होकर इस कार्य को करने से देश में प्रगति गेगी । इस लिए आज जो गरीब लोग हैं, दु:खी हैं. जिनको आज आवश्यकता है, जो पावटीं लाइन के नीचे हैं आज उस गरीबी के अन्दर उनमें एक आशा का संचार हुआ कि स देश में हमारा भी कोई स्थान है, हमारी सगस्या जो भूख की है वह हल गेगी ।

संविधान में जो यह एक सूत्र लाया गया है ड्युटीज का, यह स्वागत योग्य है, संसार 50 देशों ने श्रपने संविद्यान में ड्युटीज रखी हैं। ठीक है अगर कोई अपना कर्तव्य न करे तो उसे खाने का अधिकार नहीं मिलना चाहिये। हर बादमी को कर्तव्य करने का अधिकार होना चाहिये। यह ठीक है कि उनको मनवाने में बड़ी कठिनाइयां हो सकती हैं। लेकिन अगर ड्यूटीज नहीं रहेंगी तो राइट भी नहीं रहने चाहिये। यदि केवल राइटस के श्रधिकार दे दिये जायें तो आदमी निकम्मा हो जाएगा। वह यह सोचेगा कि मेरा राइट है, मझे कुछ नहीं करना है। कर्तव्य के चैप्टर को दिये जाने से उसके हृदय में यह भावना होगी कि मेरा क्या कर्तव्य है और कर्तव्य करने से ही अधिकार प्राप्त होते हैं।

इस संविधान संशोधन में फण्डामेंटल राइट्स के ऊपर निर्देशक सिद्धान्तों की परत की गई है। यह बहुत ही आवश्यक है क्योंकि देखा गया है कि फण्डामेंटल राइट्स को लेकर के कोटों में, छोटे-छोटे कोटीं में निहित स्वायों के लोग चले जाते हैं और उस हालत में हमारी प्रगति रकती है। आज जब फण्डा-मेंटल राइट्स पर निर्देशक सिद्धान्तों की परत मिल गयी तो फिर लेजिसलेशन भी होंगे उसके आधार पर हम कुछ गरीबों के हित में कर सकेंगे और इस देश की गरीबी को खत्म

करते में सब गुब ही यह बड्डा संहाय के सिद्ध होगी।

बड़ा ही अच्छा हुप्रा कि संविधान में
यह संगोधन लाया गया कि कंकरेण्ट लिस्ट में
एजूकेशन को लाया जाय । इसने
सारे देश में एक ही प्रकार की शिक्षा लागू
होगी और देश की एकता जो है वह इससे
बनेगी, वह मजबूत होगी और हमारी शिक्षा में
एक इसता आयेगी और देश में जो प्रान्तीयता
की भावना है वह खत्म हो जाएगी । एजूकेशन को कंकरेन्ट लिस्ट में लाने के बाद दूसरे
जो सबजेक्ट हैं जैसे एग्रीकल्वर आदि उनको
भी इसमें लाना आवश्यक है । मैं महसूस
करता हूं कि एजूकेशन को कंकरेंट लिस्ट में
ला करके सरकार ने बड़ा ही अच्छा काम
किया है।

में साथ ही साथ कुड़ बालियां इसमें देखता हूं और वह यह है कि प्राइवेट प्रोपर्टी का राइट ग्राज भी उसी तरह से बना हुया है। सारी विघ्नों की जड़ प्राइवेट प्रोपर्टी है।

मैं नहीं कहता कि आप प्रत्येक प्रोपर्टी राइट को खत्म कर दें लेकिन आवश्यकता इस बात की है कि प्राइवेट प्रोपेटी का, व्यक्तिगत सम्मति का जो राइट है, अधिकार है, उस पर कुछ न कुछ अंकुण लगाना चाहिये। यह बात ठीक है कि बहुत से लेजिसलेशन बने हैं, कानून बने हैं जिनसे प्राइवेट प्रोपर्टी पर अंकुण लगा है और अंकुण लगाने की आवश्य-कता है। यह देखा जाता है कि प्राइवेट प्रोपर्टी की बगह से हमारी सारी खरा-बियां हैं और यह एक्स-लायटेशन का जो श्रोत प्राइवेट प्रोपर्टी की वगह से बना हुआ है इसको खत्म करने की आवश्यकता है।

(Time bell rings)

यह राइट टुवर्क एण्ड इम्प्लीमेंट का सवाल है। आज हमारे हिन्दुस्तान में बहुत से नौजवान, एजुक्टेड भीर अनएजुक्टेड, अन-इम्प्लाइड हैं, उनकी रोटी की समस्या विकट है। ब्राजाद हिन्दुस्तान में प्रजातंत्र में हर बादमी को रोटी हासिल करने का, रोजी हासिल करने का ब्रधिकार है। यह हमारे संविद्यान में इनकारपोरेटेड होना चाहिये— राइट टुवर्क।

जो ग्रापने इसमें ट्राइब्यूनल्स की व्यवस्था रखी यह एक वैलाकम फीचर है। उन ट्राइब्यनल से हमारे हाई कोर्ट स ग्रीर छोडे-छोटे कोर्टस में जो वर्कलोड था, कार्य-भार था, वह खत्म हो जाएगा और न्याय सस्ता होगा । मेरा ग्रवना खयाल है कि टाइब्य-नल में बकीलों के लिये चरागाह नहीं बनना चाहिये या ऐसा हो कि व्यावहारिक इंग से वहां समस्यायें हल हों। ग्राज क्या है ? न्यायालयों में पैसा काफी लगता है, समय तो लगता ही है। एक-एक ब्रादमी परेतान होता है। अगर अपनी लाइक में किसी ने सिविल केस किया तो उसके मरने के बाद जजमेंट होता है। न्यायालयों में केसेज का ग्रम्बार लगा हुन्ना है। जैसा कि हमारे कुछ मिल्रों ने कहा कि जजेज 4 बजे आयेंगे, एक घंटा बैठेंगे और चले जायेंगे। काम का डिस्पोजल हो नहीं पाता । ट्राइब्यूनल हे हो जाने से न्यायालयों का काम हत्का होगा, न्याय सस्ता मिलेगा ग्रीर उचित भी मिलते की सम्भावता अधिक रहेगी क्योंकि लिटिगे-शन करने की सम्भावना कम होगी। इन्हीं शब्दों के साथ मैं इस संविधान संशोधन विधेयक का अनुमोदन करता है।

MR. DEPUTY CHAIRMAN: Mr. Venigalla Satyanarayana. Not here. Shri F. M. Khan.

SHRI F. M. KHAN (Karnataka):
Mr. Deputy Chairman, first of all, I
would support the amendments. A
lot of my friends have earlier spoken
about them. So, I will not like to
repeat them. These Fundamental
Rights were provided in the year
1927 by Pandit Motilal Nehru and
later on in 1931, these were passed by

[Shri F. M. Khan] the AICC at its Karachi Session. When the Constitution was adopted in the earlier stages, the problems of this country at that time were quite different. People were then thinking in terms of running the administration in a proper manner. Nearly 26 years have passed after that and the thought now is how to preserve the rights that we have got. In the past twenty years, the Fundamental Rights have been questioned in the courts of law in a different manner.

Under article 368, Parliament has the power to amend the Constitution. In a democratic set up, Parliament is supreme. As such, when asked to interpret certain laws, the courts interpreted them in a manner which they thought fit. For example, the Directive Principles were interpreted by the Supreme Court in a different manner, as if they were subservient to Fundamental Rights. But when the ·Constitution was prepared, it was not brought in that manner. The Irish Constitution was also touched upon during those days. But the interpretation of our Suprem'e Court was different. Now that we have decided to give appeals directly only to the Supreme Court, I would feel that the Southern States should also have a branch of the Supreme Court because people from there cannot come all the way to Delhi to file their applications.

The Supreme Court was empowered to protect the fundamental rights, to declare any action or even legislation invalid when found to contravene the fundamental rights. You see, in those days, unlike anywhere else in the world, every person, whether a citizen of India or not, was given the right to approach the Supreme Court of India even at the first instance. This was a new experiment which was tried out in our Constitution. The courts took this in a different fashion and interpreted and applied it even to clauses on murder and other offences in a different, manner. The powers

were given only to interpret, but they have used it in another way.

Another point is, the Opposition parties have been saying that the party in power is misusing or taking advantage of amending the Constitution. Sir, during the celebrations of the twenty-fifth anniversary of our Parliament and Constitution, there were 36 countries which sent letters of appreciation to us. I would quote from the letter received from the United Kingdom which is the mother of democracy. The letter of appreciation came from the Lord Chancellor, House of Lords. It says:

"I have great pleasure in sending you the congratulations of the Parliament of the United Kingdom on the occasion of the 25th Anniversary of the Indian Parliament and Constitution. The United Kingdom has no written Constitution. Our Constitution has been the outcome of long historical processes. Its merit is that it has worked. India has enjoyed a written Constitution which has proved equal to the changing needs and demands of India's progress in development over 25 testing years. This is a tribute to all those involved in the work of Parliament throughout that period.

Your Parliament and the 600 million people it represents have set the world an example in democracy over the last 25 years. I send you my warmest good wishes for the future."

Such letters of appreciation have come from 36 countries in different parts of the world. The changing needs in this country are there all the more. Only a few amendments like these will not satisfy the needs of the people. The 20-point programme has been stopped in so many places by the Supreme Court, by the lower courts, by the higher courts. So I would feel that the Law Minister should think of setting up another committee of

Members of Parliament to go in for another detailed study of the Constitution. And much more time should be given to Members of Parliament also. When this Bill was brought, a lot of things which we wanted to cover, we ould not cover and we were not in a position to do justice to it or give our suggestions to the fullest extent. So I would feel that the Law Minister should think of extending some more time so that-now this has been a new thought-we can also study it a little more and give more suggestions on the question of removing hurdles which have been blocking our way of progress. Another important change made in the Constitution is the inclusion of duties. This is a very much welcome thing.

I would like to welcome the family planning programmes in order to implement the population control measures. Here I feel that special directives may be given to the Members of Parliament asking them to participate in these programmes. The programme as such is very good. But unfortunately the officers who are in charge cf this programme are implementing it in a very hard way. This was not certainly the objective of the Government. This needs lot of publicity from the party side. Therefore, I feel that some provision should be there whereby Members could be involved or some Committees constituted in which the Members of Parliament may associate themselves. This would help in the long run.

Another suggestion which I would like the hon. Law Minister to look into is this. There are many political parties receiving funds from outside. These parties should be banned, as •therwise they will endanger the security 0f the nation. Of course, it will be difficult to prove that they misuse this money. In the Directive Principles right to employment is there. I feel that it should be included in the fundamental rights also.

Unless and until these educated unemployed people are involved in the constructive programmes of the country, the whole system will get itself unbalanced. Therefore, this should be included in the fundamental rights also. With these words I conclude.

श्री भोला पांस^{वा}न शास्त्रो (विहार) : उन-सभापति जी, मैं 44वें संविधान संशोधन विश्रेयक पर बोलने के लिये खड़ा हुआ हूं।

पहली बात जो मुझे कहनी है वह यह है कि इस विशेषक को लाने का यह मौजूद वक्त नहीं था। इसके बारे में मैं नहीं जाना चाहता हूं, यद्यपि विशेषक के प्रच्छे उद्देश्य हैं, पालियामेंट सुप्रीम है, पालियामेंट को संजोधन करने का हक है, इस समय इसका प्रथं दूसरा लगाया जा रहा है। यह प्रथं नहीं लगाया जा रहा है कि केणवानन्द भारती और गोलकनाथ केस की वजह से यह विशेषक लाया जा रहा है। इससे ज्यादा मैं नहीं कहना चाहता हूं।

दूसरी बात यह है कि इसका ग्रन्छ। उद्देश्य रहने पर भी इसको जन समर्थन की कमी रही हैं। कानून मंत्री ने कहा कि तमाम देश में इसका स्वागत हथा है भीर इसका प्रचार काफी हुआ है, मैं इस बात से सहमत नहीं हुं। प्रचार कहां हुग्रा है, ? जरूर दिल्ली और वस्वई में प्रचार हुआ है, अखबारों में प्रचार हथा है, लेटर्स ट्वि ऐडीटर लिखे गये हैं। इससे सर्वसाधारण पूरा लाभ नहीं उठा सका है। सर्वसाधारण अंग्रेजी में यार्टिकन नहीं पढ़ते हैं। यह ठीक है कि इस संशोधन के खिलाफ और पक्ष में बहुत आर्टिकल ग्राये हैं मैं कहंगा कि संशोधन के खिलाफ ऊंचे दर्जे के प्राटिकल धाये हैं। यह मेरी निजी राय हो सकती है । इन संबंध में जरूर हुए है। सिमिनार की भी आवश्यकता है में इसको भी बुरा नहीं अच्छा समझता हं हमको याद है कि पहले जब हमको कांग्रेस का इति-

[श्री भोला पासवान शास्त्री]

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हास पढ़ाया जाता था तो कहा जाता था कि कांग्रेस में पहले नामी वकील बैरिस्टर ग्राते थे, वेही राजनीति में थे। प्रस्ताव पास करके अंग्रेजी शासक को भेजते थे और कहते थे कि वह हिन्द्स्तान को स्वराज्य दें। ग्राज फिर वही बात हो रही है। ग्राप दिल्ली श्रौर बम्बई में सेमिनार करके जनता तक नहीं पहुंच सके हैं । हम यह नहीं कहते कि भ्राप रिफ-रैंडम कराइये, स्राप संशोधन सभा की बैठक बुलाइये। तमाम गांवों में, देहातों में 25 वर्षों से ग्राम पंचायतें काम कर रही हैं, वहां पर म्यूनि-सिपलटीज काम कर रही हैं, वहां जिला परिषदें काम कर रही हैं, जो कि लोक प्रतिनिधि संस्थायें हैं। अप उनसे राय लीजिये। ऐसा करते तो उनको खुशी होती कि उनकी राय की वक्त है। मैं समझता हूं वह अंग ब्रापका सुना है। मैं इससे कभी सहमत नहीं हुं कि इसका काफी प्रचार किया गया है। ग्राप कहते रहिये यह ग्रलग वात है। इस बात पर मुझे सिर्फ इतना ही कहना है। **अब मैं विधेयक** की दो-चार बातों की तरफ ग्रापका ध्यान खीचुंगा ।

पहली बात जिसकी तरफ हमारा ध्यान गया है वह है संशोधन 31(सी) । इसमें राष्ट्र विरोधी तत्वों को कैसे दवाया जाए, यह नया सुझाव दिया गया है। मैं श्राप से पूछता हं कि आपके पास इससे पहले भी कोई हथियार है या नहीं, कोई कानून है या नहीं जिसमें राष्ट्र विरोधी तत्वों को आप दबा सकते हैं? अगर है तो इसको यहां लाने की क्यों जहरत पड़ी। इसकी आपको बताना पड़ेगा और बताना चाहिये। जब आप जवाब देंगे तो आप बताइयेगा। मेरी राय में इस बिल में ग्रगर डाकंस्ट ग्रीर ब्लैकस्ट क्लाज है तो यही है। कौन इन्टरप्रेट करेगा कि कौन राष्ट्रविरोधी है, कीन राष्ट्र द्वोही है। कल आप मिनिस्टर नहीं रहियेगा, साधारण द्यादमी रहियेगा तो मौका पड़ने पर आप भी इसके

शक्तंजे में आ सकते हैं गिरफ्तार किये जा सकते हैं और अधिकारी कमर में रस्सी डाल कर जेल भोज सकते हैं। क्या ग्रापने यह सोचा था? मिनिस्टरी में यह अरूर सोचा होगा श्रीर शायद मिनिस्टरों **ने** यह सोचाहोगाकि हमाराक्याहो सकताहै, हमारा तो राज ही है। वह तो खुद मालिक हैं ।

एक माननीय सदस्य : अब आप यह महसूस कर रहे हैं ?

श्री भोला पासवान शास्त्री: हमने तो शुरू दिन से ही महसुस किया है । ग्राज भी करते हैं ग्रौर जब मिनिस्टरी में थे तो भी करते थे। श्रमी आप सोखिए। बीच में इस तरह के रिमार्कस मत कसिये।

मैं निजी अनुभव से कहता हं कि देशभक्तों को पुलिस ने मीसा में गिरफ्तार किया है जिससे मुझे शमिदा होना पड़ रहा है। खैर, छोड़िये इस बात को। मैं यहां से बोल रहा हूं और आप वहां बैठे हुए हैं आप ज्यादा रिस्पोंसिबल है और मैं कम रिस्पोंसिबल हं ऐसा मैं नहीं मानता है।

श्री एवं श्रारः गोखले: हम तो आपको ज्यादा रिस्पोंसिबल मानते हैं।

श्री भोला पासवान शास्त्रो : हां, ज्यादा तो नहीं कम भी नहीं हैं। रिस्पोंसि-ब्लिटी के साथ बात करता हूँ। मैं पूछना चाहता हुं कि विल में इस क्लाज को लाने का क्या उद्देश्य है आपका ? मैं तो यही समझता हं कि आज इस देश में एक रूलिंग क्लास पैदा हो रही है। उसकी रक्षा और उसका शासन बनाये रखने के लिये यह क्लाज है। मैं समझता हूं कि यह क्लाज ठीक नहीं है। देश विरोधी तत्व कौन हैं, इनको व्याख्या करना बहुत मुश्किल है। मैं कान्नदां नहीं । लेकिन

श्राप इस बात को ग्रच्छी तरह से जानते हैं कि युह मुनासिव क्लाज नहीं है। इसीलिए मैं इस संशोधन को डार्कस्ट ग्रीर ब्लैकेस्ट क्लाज कह रहा हूं। ग्रगर मेरे बस की बात होती तो मैं इस क्लाज को उड़ा देता और मझे बोट देने की फीडम होती तो मैं इसके पक्ष में बोट नहीं दे सकता था । लेकिन हमारे श्रोम मेहता साहब बैठे हुए हैं, इसलिए हमें उसके पक्ष में ही बोट देना पड़ेगा । अगर मैं स्वतंत्र रूप से बोट देता तो मैं इसके पक्ष में वोट नही देता। मैं मिनिस्टर साहब से कहता हूं कि ग्राप ग्रमी मिनिस्ट्री में हैं, इसलिए ग्रापको कोई कुछ नहीं कह सकता है । लेकिन ग्रापको भी इससे खतरा हो सकता है ग्रौर प्राइम मिनिस्टर को भी हो सकता है । यदि द्वाप लोग सत्ता में न रहे तब प्रेजीडेन्ट या वाइस प्रेजीडेंट जब ग्रपने पदों पर न रहें और कानूनी बचाव की गंजाइश न हो तो उनको भो खतरा हो सकता है। इसलिए आपको इस पर सोचना चाहिए । जो लोग शासन को चलायेंगे उनके हाथ में ग्राप सब पावर देना चाहते हैं। मैं इस बात को जानता हुं कि पुलिस के अफ़पर और अन्य लोग इसको किस तरह से ग्रमल में लाएंगे। इसका न्टरप्रिटेसन हमारे अधिकाी लोग ही करेंगे... (Interruption)। मैं चोफ़ मिनिस्टर रहा हं तो यह कोई बहुत बड़ो बात नहीं है। मैं कोई आका नहीं हो गया है।

श्री नुपति रंजन चौधरी (ग्रासाम) : लेकिन शास्त्री जी, कांस्टिट्यूशन तो जनता का होता है।

MR. DEPUTY CHAIRMAN: If you want to interrupt, you must be in your seat, Mr. Choudhury.

श्री भोला पासवान शास्त्री : जो वातें मैं कह रहा हूं ये मेरी निजी राय है। मैं इस क्लाज को सख्त मुखालकत करता ं। मैं भी

मिनिस्टर रहा हूं। मेरी तब भी यह राय थी श्रौर ग्राजभी यही राय है। चुंकि पार्टीका आदेश है, सलिए मैं इसके पक्ष में ही वोट दुंगा । लेकिन मैंने अपनी राय ग्रापके सामने रखदी है। (Time bell rings) उपसभापति जी, ग्रगर मेरा समय हो गया है तो मैं बैठ जाता हूं।

श्री उपसभापति : श्राप दो तीन मिनट श्रीर बोलना चाहें तो बोल लोजिये।

श्री भोता पासवान शास्त्री: उपसभा-पति जी, दूसरी बात मैं इस बिल की बनिस्वत यह कहना चाहता हूं कि इसमें जो ग्रापने फण्डामेन्टल इप्टीज रखी हैं इनको रखने को कोई ग्रावश्यकता नहीं थी। जैसा न्याय मंत्री जी ने अपने भाषण के आरम्भ में कहा कि यह लोगों की राय थी कि इनको संविधान में भामिल किया जाये, लेकिन मेरी निजी राय यह है कि इनको रख कर आपने काम श्रीर बढ़ा दिया है। श्रापने तो इनको 10 कमान्डमेन्ट्स की तरह से रख दिया है। में समझता हं कि हमारे देश के 95 प्रतिशत लोग अपनी डय्टीज को जानते हैं। देश भर के लोग इस बात को जानते हैं। मैं ग्रापको यह बताना चाहता हूं कि अब मैं बिहार में पो०डब्ल्यू०डी० मिनिस्टर थातो मुझे उस बक्त की यह बात याद है कि अब चाईना का ब्राक्रमण हुआ। थातो जो लोग आत-पात के आधार पर मिनिस्टर बने थे वे डर गये कि ग्रब उनका क्या होगा? वहां प एक लान में मिटिंग हुई। देश की रक्षा के लिये मैंने जनता में जो भावना देखी उससे में दंग रह गया था।

श्री भोला पासवान गास्त्री]

ग्रापने एक क्लाज के जरि**ए** स्टेट गवर्नमेन्टको तो खत्म कर दिया। ग्रभी फ़ैडरल स्टब्चर है। इस सम्बन्ध में ग्रापने लोक सभा में अवाब दिया था, वह अवाब मैंने पढ़ा था। वही रेडीमेड जवाब होगा।

ग्रापने राष्थ सः कारों के बिना पुछे, ग्रगर वहां ग्रेव एडमिनिस्ट्रेशन सरकमस्टेंसेस पैदा होंगे यहां से फ़ोर्स भेजी आयेगी। वहां के डी० एम०, वहां के चीफ़ मिनिस्टर ग्रौर मिनिस्टर किसी से नहीं पूछेगी और वह फ़ोसं अपने कभाण्डर के मातहत रहेगी, विसी की नहीं सुनेगी। ये बातें सुनने में बड़ी अच्छी लगती हैं। स्टेट में जो पहले भी चीफ़ मिनिस्टर होता था वह ग्रापकी सहायता के बिना शायद चल नहीं सकता था। तो फ़िर इसकी क्या आवश्यकता थी। फ़्रैडरल स्ट्रेक्चर का जो आइडिया भ्रव खतम है सीखने, ट्रेनिंग लेने, प्रोग्राम ग्रादि को फ़्रेस करने का राइट मिलेगा और उसको फ़ेस करेंगे और संभालेंगे। अब जब इसका ोलिटिकल इस्तेमाल होगा तो राज्य सरकार की बात तूतीखाने की ग्रावाज हो जायेगी । भ्राप स्टेट गवर्नमेंट की ोलिटिकल पावर ले रहे हैं ? ग्राप इसका जवाब यहां पर यही देंगे कि आप इस **पावर** का सही इस्तेमाल करेंगे। इसका किसी भी तरह से गलत इस्तेमाल नहीं ो पायेगा। त्राप यह चाहते हैं, यह हम जानते हैं लेकिन लाको इन्टरपरेट करने वाले जो इस्थरे लोग हैं के इस बारे में कुछ और सोच सकते हैं में यह शिकायत की बात नहीं करता है इस सम्बन्ध में कुछ श्रीर विचार करते तो अप्छा होता । मैं इसका विरोध नहीं करता

हूं। यहां पर कर्म से कम ऐसा कर दीजिये कि फैडरल स्ट्रैक्चर बना रहे। मुख्य मंत्री, चीफ सेकेट्री को किसी से सलाह लेने की गुंजाइश रहने दीजिये।

श्री ग्रोम मेहता : ग्राप तो बहुत कुछ जानते हैं।

श्री भोला पासवान शास्त्री : इसलिये कम से कम इतना कर दीजिए कि इस तरह जो इसमें प्रावधान किया गया है वह न किया जाये। इससे प्रदेश सरकारों की हालत वही हो जायेगी जो म्युनिसपैलिटीज की होती है कि हम जब चाहते थे उनको सुपरसीड कर जाते थे। वहां का चेयरमैन हमारी बात नहीं सुनता है, वहां फलां का श्रादमी है इसलिये उसको हटा दो। स्टेट गवर्नमेंन्ट को ऐसा नहीं बनाना चाहिए। हम भ्रापसे निवेदन करना चाहते हैं कि जैसा कि आपने प्रियेम्बल में सोशल्जिम श्रीर सेकुलराजिम को रखा है,। यह ऐसी बातें हैं जिनको होना चाहिए । परन्तु इसमें प्रापर्टी का राइट रखा हुम्रा है। जिस देश में प्रापर्टी का राइट रहेगा समाजवादी देश नहीं हो सकता । समाजवाद में व्यक्तिगत प्रापर्टी कभी हो नहीं सकती है। इसलिये मैं कहता हूं कि ग्राप यहां पर समाजवाद का यह नाटक कर रहे हैं। यह नाटक है। यह पोलिटिकल हथकंडे भ्राप भ्रपना रहे हैं।

इसमें एक पायस चीज को, पवित्र चीज को गंदा क्यों कर रहे हैं? श्राप नहीं ला सकते हैं, धनियों के पीछे दौड़ते हैं श्रीर गरीबों की बात करते हैं, यह समाजवाद होगा? ब्राप धनियों के पीछे दौड़ते हैं और गरीबों को फुसलाते हैं। इसी एटीट्यूड से क्या समाज-वाध होगा? क्या तमाशा कर रखा है

MR. DEPUTY CHAIRMAN: I will call the next speaker now.

श्री भोला पासवान शास्त्री: कांस्टीट्यूएंट अरोप बलो में सवाल श्राया था, अमेंडमेंट दिया गया था। पच्चीस वर्ष बाद आप ला रहे हैं। हम आपकी सिसेयरिटी में डाऊट नहीं करते हैं। अच्छा है, इसको नहीं करिये लेकिन हम सजेशन देते हैं।

MR. DEPUTY CHAIRMAN: I am calling the next speaker Smt. Saroj Khaparde.

श्रो भोला पासवान शास्त्रो : मेरा विश्वास जानिए तो यह समाजवाद नहीं है ।

MR. DEPUTY CHAIRMAN: I have - called the next speaker.

श्री मोला पासवान शास्ता : देश में जातपांत के नाम पर टिकट बंटता है, जाब्स में प्रमोगंस होती हैं, नौकरी दी जाती हैं आज स्वराज्य के पच्चीस तीस वर्ष बाद भी। यह रिडिक्युलस स्थिति है, इसको यथाशी ब्र हटा दीजिए। इन्हीं तीन-चार सुझावों को मैं निवोड़ में रखना चाहता हूं। इस बिल में कुछ बातें ब्रच्छी हैं....

MR. DEPUTY CHAIRMAN: I have called the next speaker. I was very lenient and I gave you enough time.

श्रो भोता पासवान शास्त्री: अव्छातो समापन करता हूं।

श्रोमतो सरोज खापकें (महाराष्ट्र) : श्रीमन्, संविधान संशोधन विवेयक जो पेश किया गया है मैं उसका हार्दिक स्वागत करती हूं तथा चूर्ण समर्था करती हूं। मैं समझती हूं कि संविधान में जो संशोधन किये जा रहे हैं वह एक नयी प्रकार की कांति देश में लायेंगे; ये कांति होगी सामाजिक तथा आर्थिक। देश में आपात कालीन स्थिति की घोषणा करने से पहले जो कुछ हो रहा था वह किसी से खिमा हुमा नहीं है, विशेषकर संविधान में दिए गए मौलिक अधिकारों की आड़ लेकर कुछ लोग आर्थिक तथा सामाजिक उन्तित लाने के उद्देश्य में हकावटें पैदा करते रहे हैं। इसलिए संविधान में जो संशोधन रखे गए हैं वे अति आवश्यक हैं।

उरसभारति महोदय, ऋल देश के हर ब्यक्तिकी जुबान पर यह प्रवत है कि संविधान संगोधन में देरी क्यों? और द्वारी तरफ कुछ ऐसे व्यक्ति हैं जो यह कहते हैं संविधान में संशोधन क्यों न हो ? लेकिन देश का जनसाधारण ग्राकुतता से देख रहा है कि संविधान में परिवर्तन किया जाए, उनकी भलाई के लिए किया जाए। संसार के सबसे बड़े गणतन्त्र भारत की प्रधान मन्त्रो ने इस प्रश्नका उत्तर हर जगह दिया है। अपनी ग्राम सभाग्रों में, लोक समा में ग्रीर हर जगह दिया है। उन्होंने कहा कि संविधान में समय समय पर संगोधन उती जनता के लिए है जिसके लिए संविधान बनाया गया है। तभी से हर जगह इस प्रश्न पर गहरा विचार हुआ है। कांग्रेस ने, कम्युनिस्ट पार्टी ने, लोहियाबाला तथा पालखीबाला इन तमाम व्यक्तियों ने इस प्रश्न पर व्यक्तिगत रूप में या सामृहिक रूप में विचार किया है भीर कहा है कि संविधान में परिवर्तन हो तो वे सहमत होंगे वरना सदन से बाहर चले जाएंगे। वेकिन उप समापति जी, संविधान में परिवर्तन

[श्रीमती सरोज खापर्हे]

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वे भी चाहते हैं परन्तु इन सब बातों में दूर, सबसे ग्रधिक और संविधान में परिवर्तन के लिए देश की जनता ने समर्थन दिया है जिसने फैक्टियों से. खेतों और खलियानों से आवाज लगाई है और प्रधान मन्त्री जी से कहा है कि सन् 1971 के चुनाव में जो वायदा किया है गरीबी हटाने का, जिसके अन्तर्गत 20-सूती कार्यक्रम ग्रापने दिया है, जिसके श्चन्तर्गत श्रापने वैकों का राष्ट्रीयकरण किया है, जिसके अन्तर्गत ग्रापने राजे-महाराजाओं के प्रिवी पर्सेज को खत्म किया है, इन तमाम बातों के बावजूद भी हिन्दुस्तान की कोटि-कोटि जनता को ग्राज भी जीवन की पांच म्रावश्यकताएं--रोटी, कपडा, सकान, स्वास्थ्य और शिक्षा--नहीं फिल रही है। क्यों? आखिर ऐसाक्यों हो रहा है? श्रगर श्रापका संविधान रास्ते में श्राता है तो आप परिवर्तन क्यों नहीं करते हैं ? इसीलिए इन तमाम लोगों, पालखीवाला और इन बुद्धिजीवियों से पूरे हिन्दुस्तान की जनता ने कांग्रेस पार्टी को मजबर कर दिया है श्रीर कहा है कि उन्हें संविधान में परिवर्तन करना चाहिए। वह झावाज चंकि किसानों को याद दिलाती है स्त्रौर कहती है कि उन को खाने को नहीं भिलता है। एक तरफ खा-खा कर लोग भर रहे हैं और दूसरी तरफ वह आवाज कहती है कि जो हम से गरीबी का पट्टा लिखाता है, जो हमारी झोपड़ियों को गिरा कर महलों को अपनाता है, खा-खा कर जो मरते हैं वे उस को अपना मौलिक षधिकार समझते हैं और वह सिर्फ अपना अधिकार समझते हैं कि जो बिना खाये मरते हैं और इसी लिये हम उस कानन को नहीं मानते हैं और इसी लिये इस कानून में, संविधान में परिवर्तन आवश्यक है। इस लिये उपसभापति जी, भाज जनता की भावाज ही इस संविधान में संशोधन का मुख्य कारण है। मुख्य कारण हम नहीं, हमारी पार्टी नहीं, या यह पार्टी वाले नहीं, पालखीवाला नहीं, जो बार-बार इस का विरोध करते हैं,

बल्कि उपसभापति जी, मुख्य कारण देश की जनता है जो बार-बार पूछती है कि संविधान किस के लिये है। उपसभापति जी, संविधान हमारे लिये है, देश की कोटि-कोटि गरीब जनता के लिये है यह सेठ साहकारों के लिये नहीं है, यह स्मगलरों के लिये नहीं है। इस एलेक्शन मैनीफोस्टो को ले कर हम 1971 में जनता के सामने गये थे। उस में हम ने वायदा किया था कि हम गरीबी को हटायेंगे ग्रीर संविधान के कारण उस में जो कठिनाइयां आयोंगी उन को दूर करने के लिये हम संविधान में परिवर्तन करेंगे।

प्रधान मन्त्री श्रीमती इन्दिरा गांधी जी के 20-सुत्री कार्यक्रम ने देश को एक नयी दिशा दिखायी है। यह एक ऐसा महान यज्ञ है जिस के झन्तर्गत सदियों से पिछडी हई अनस्चित जातियों तथा अनस्चित जनजातियाँ के प्राधिक तथा सामाजिक विकास की तरफ विशेष ध्यान दिया गया है देश की लगभग 23 प्रतिशत जनता इन जातियों की है। उन की दयनीय दशा किसी से छिपी हुई नहीं है। मैं आशा करती थी कि संविधान में ऐसे क्रान्तिकारी संशोधन लाते हुए इन पिछड़ी हुई जातियों के विषय को भी आंखों से ग्रोझल नहीं विया जायेगा तथा उन की प्रगति के लिये संविधान में विशेष प्राविजन किये जायेंगे । परन्त ऐसा नहीं हम्रा । मैं विशेषतः सदन का ध्यान म्राटिकल 335 की स्रोर दिलाना चाहती है। वह इस प्रकार है:---

"The claims of the members of the Scheduled Castes and the Scheduled Tribes shall be taken intoconsideration consistently with the maintenance of efficiency of administration in the making of appointments to services and posts in connection with the affairs of the Union or of a State."

'Consistently with the efficiency o administration',

शब्दों की ब्राइ ले कर हजारों अनुसूचित तथा अनुसूचित जन जातियों के श्राधियों को उन पढ़ों पर जो उन के लिए धारक्षित हैं नहीं रखा जा रहा है। मैं सरकार से प्राधंना करती हूं कि जल्दी ही कोई ऐसा संशोधन लाया जाये कि जिस से यह शब्द संविधान से निकाल दिए जायें। इसी प्रकार संविधान में इन जातियों की अधिक तथा सामाजिक उन्नति के लिये विशेष प्राविजन किये जाने चाहिएं।

26, 27 वर्ष के अनुभव के पश्चात यह निष्कर्ष निकलता है कि जनता संसद से विशेष ग्रामार्थे रखती है ग्रीर संसद का जनता की चिके प्रति विशोध दायित्व है। संसद संविधान के अन्तर्गत जनता की योर श्चपना दायित्व पूर्ण करने में कठिनाई श्रन्भव कर रही है। जब भी जनता के आधिक तथा सामाजिक विकास के लिए कोई साहसिक कदम उठाए गयं तब वेस्टेड इन्टरेरट के संविधान के किसी न किसी धारा की आड ल वर उन का विरोध ही नहीं, बल्कि बहिल्लार किया है। इस कार्य में विरोधी दलों ने भांति-भांति की बाधाएं डालीं। न्यायालय भी अपना दायित्व समाज की ब्रोर, उन के प्रति, न निभा सके और हमें संविधान के 44वें संशोधन की ग्रोर ग्राना पडा। इसके लिए सरदार स्वर्ण सिंह ग्रीर माननीय गोखले जी बधाई के पात हैं। जब से सरदार स्वर्ण सिंह कमेटी ने अपना प्रतिबेदन दिया है. तब से संविधान में संशोधन देश का ही नहीं परन्तु सारे संसार का ही चर्चाका विषय बन गया है। मैं बडे ध्यान से देश और विदेश की चर्चाओं का अध्ययन करतीं रही है और मुझे यह कहते हुए हार्दिक प्रसन्नता हो रही है कि देश की स्थिति को ध्यान में रखत हुए यह संशोधन धृति भ्रावश्यक है ग्रीर मुझे ग्राणा है कि यह संशोधन देश को

एक नई स्फूर्ति और प्रेरणा देगा और उन्निति के मार्ग पर अग्रसर करेगा।

उपसमापित जी, हम नहीं वहते कि इस देश में महलों को गिरा दिया जाय लेकिन यह बात निश्चित है कि इन महलों पर भीर मंजिलें तब तक जड़ने नहीं देंगे जब तक कि बगल की झोंपड़ी इसके बराबर नहीं ग्रा जाएगी। हमारा समाजवाद, हमारा परि-वर्तन और हमारा संविधान यही कहता है ग्रीर इसी भावना के साथ ग्राज हम ग्रपने संविधान में परिवर्तन का समर्थन करते हैं। परिवर्तन यह है कि इस देश की कोटि-कोटि जनता जो भृखी प्यासी है और इस समाज में नीचे रहती है, उसके जीवन की 5 ग्रावश्यक-ताएं, रोटी, कपड़ा, मकान, स्वास्थ्य और शिक्षा देने के लिए हम यह परिवर्तन कर रहे हैं। हम चाहते हैं कि इस देश में वह समाज-वाद द्याये जिस समाजवाद के ग्रन्तर्गंत उनको. जीने का उतना ही ग्रधिकार हो जिलना अधिक खाने वालों को है। उनको भी मकान, शिक्षा, स्वास्थ्य, कपड़ा प्राप्त करने का पूरा ग्रधिकार हो। हिन्द्स्तान में ब्रिटेन की तरह 200 वर्ष का राज्य नहीं है। यहां ब्रिटेन की तरह महल नहीं खड़े हो सकते हैं।

(Time bell rings)

इसलिए यह ग्रावश्यक है कि हिन्दुस्तान दौड़ करे, गिर जाये तो भी दौड़े, पैर टूटे तो भी न रुके ग्रीर ग्रंपनी तरककी करे। हिन्दुस्तान की जनता श्रीर ग्रंधिक बदींग्न नहीं करेगी। हिन्दुस्तान जैसी ऐतिहासिक भूमि पर, ऐसी ऐतिहासिक घड़ी में, इस ऐतिहासिक संविधान के संभोधन का हम स्वागत करते हैं। हमारे देण की जनता इसका स्वागत करती है ग्रीर मैं ग्राशा करती हूं। कि इससे देश में एक नई कान्ति ग्रावेगी और नया रूप मिलेगा। इन्हीं शब्दों के साथक मैं इस प्रस्ताव का समर्थन करती है।

श्री नागे इंगर घ्रसाद आही (उत्तर प्रदेश): उपसभापति जी, मैं इस संविधान संशोधन विधेयक का सनर्थन करते हुए यह निवेदन करना चाहता हूं कि संसद् को संविधान में संशोधन हरने का पूरा पूरा अधिकार है, रहा है और जागे भी रहेगा।

हमारे देश के मुनियों ने जिन्होंने कानून बनाने की शुरुष्ठात की थी, मनु और पाराशर शृिष्ठ ? इन दोनों ने कानून को युग्धमं कहा । युग्धमं का अर्थ यही होना है कि समय के अनुसार कानून बनने हैं और समय के अनुसार कानून बन्दलते हैं । कोई कानून स्थायी नहीं होता, कोई संविधान स्थायी नहीं होता । देश की परिस्थितियों के अनुसार संविधान में संशोधन आवश्यक होना है ।

शीमन, संसद की सार्वभीम सत्ता की सभी ने स्वीकार किया है । किसी ने इसको चैलेंज नहीं किया है। मैंने कहीं कहीं देखा कि इस तरह की बात कही गई कि सुप्रीम कोर्ट ने इपकी सुनिमेमी को चैलेंज किया हो और इस पर कुछ लोगों ने सुप्रीत को की निनदा की, कुछ ने धमकी दो और कुछ ने चेतावती दी। मै निवेदन करना चाहता हं कि इस तरह की बात बहुत ही अनुचित है। हाई कोर्ट ग्रीर सुप्रीम कोर्ट के जजेज उतने ही रिस्पेक्टफुल भीर रिस्पांसिक्ल हैं जितने कि पालियामेंट के मैम्बर्स । उन्हें बोलने का अर्धिकार नहीं है, आरंपकी बातों का जवाब देने का ग्रधिकार नहीं है, इसलिए उन्हें ध्रमकी दी जाए. उनकी निन्दा की जाए या उन्हें चेतावनी दी जाय, यह उचित नहीं हैं।

सुप्रीम कोर्ट ने आपकी प्रगति के रास्ते में, स्थापके संविधान में तबदीली के रास्ते में कभी बाधा नहीं पैदा की । अगर कोई बाधा पैदा की गई तो वह आपके राइट आफ प्रापर्टी के कारण हुई, आण भी जिसे आप बदलने के लिए नियार नहीं है । बैंक नेशनइल जंगन को बैलेंब किया गया तो वह क्वैंटर आफ कम्पेसेशन

के पाधार पर किया गया, इसी राइट आफ प्रापर्टी के जाञ्चार पर चैलेंज किया गया। ग्राप येन केन प्रकारेण इसकों बनाये रखना बाहते हैं। मैं नहीं जानता कि क्या संबंध ग्रापका संपत्ति वालों से है। ग्राज भी ग्राप सम्पत्ति वालों की सम्पत्ति पर हाथ उठाने को तैयार नहीं है । भूप्रीम कोर्टने कभी प्रापके रास्ते में बाधा नहीं डाली । श्रीनन, पार्लियामेंट की नुप्रमैसी को कभी भी किसी भी फैसले में सुबीय कोर्टने चैनोंज नहीं किया और नहीं नुत्रीम कोर्ट ने यह कहा कि मैं सुत्रीम है। सुप्रीम कोर्टने कभी यह कलेम नहीं किया कि मैं उप्रीम हं। पानियामेंट की अप्रीमेमी को नुप्रीम कोर्ट ने माना है ग्रौर ग्राज भी मातती है। श्रीमन् इस बात को **नजरग्रंद**ाज नहीं बाहिये कि **ुप्रीमेसी** डेमोक्रेमी लाइअ इन पीपुल्स । हम नो पीपन्म के मा उवपीस हैं। इसलिये पीपन्स की दी हुई सुप्रीमैसी हमारे पास है। उनकी दी हुई सुत्रीमें की उसकी भावना की हम ताईट करते है इसलिये हुन नुप्रीम हैं। इस संबंध में मैं एक बात ग्रीर कहना चाहता है। त्रिएम्बल में समाजवाद शब्द जोड़ कर यह संनोष कर लेना कि समाजवाद हिन्दुस्तान में स्थापित हो गया, यह धोखा देने के सिवाय और कुछनी है। यह किस के साथ घोखा है ? यह पार्टी के साथ धोखा है, देश की जनता के माय घोखा है ग्रीर म संमद के साथ घोखा है। समाजवाद ग्रीर समाति दोनो एक साब नहीं तड सकते। एक तरफ गरीव जनता है जिसकी ग्रामदनी 100 रुपये भी नहीं है ग्रीर दसरी तरफ बिरला ग्रीर टाटा है जिनकी प्राप्तरनी घटों की लाखो रुपये हैं। आप इन को छने को तैयार नहीं हैं। पाजादी के 30 सालों के बाद भी धाटा ख्रौर बिरला को आप ग्राज छने को तैयार नहीं है ग्रीर बात करते हैं सभाजवाद की। कहां **है समाज**ः बाद ! यह देश की जनता के साथ धोला है । एवे कभी भी समाचवाद नहीं भाता। यह जाब्दिक समाजवाद है श्रीमन्, जब तक राइट ट प्रोपर्टी है तब तक समाज्वाद

श्राप बेसिक स्टुक्चर की बात करते हैं। अगर कोई बेसिक स्टक्चर हो सकता है तो वह हो सकता है सेक्यलरिज्म । यह संसद, इस देश की व्यवस्था को, इस देश को हिन्दू स्टेड डिक्लेयर नहीं कर सफती, यह है वेसिक स्टबचर । यह बेसिक स्टबचर है कि हम इसको मोनार्की डिक्लेयर नहीं कर सकते। डमोकेसी को समाप्त करके मोनार्की हिक्लेयर करना यह हक संसद को हासिल नहीं है। यह बेसिक स्ट्रबचर है।

अब में आपका ध्यान धारा ३६ की श्रोर आकवित करना चाहता हं जिसमें जजेज की ज्वालिफिकेणन की बात कही गई है। इसमें यह कहा गया है कि दिब्यनल के मैंश्वर भी हाई कोर्ट के जज जपाएंट हो सकते हैं । दिब्याल के मैम्बर्स स्टेट्स में कैसे ग्रणएंट हो जाते हैं इसको गोखने साहब जानते होंगे क्योंकि वह ज्यादा तजर्वाग्छते हैं। हम तो सिर्फ इशारा करना चाहते हैं कि कभी-कभी स्टेट मिनिस्टर या दसरे लोग ऐसे लोगों को मेम्बर बना देते हैं जिन्हें कानन की कोई जानकारी नहीं होती। उन्होंने कहा कि जिनको कानून की विशेष जानकारी है उनको ड्रिब्यनल का मेम्बर बनाया जाएगा। लेकिन मेरा निवेदन है कि इस पर न्याय मंत्री जी पनः गौर करें।

दूसरी बात मैं घारा 45 के संबंध में कहना चाहता है। इस संबंध में न्याय मंत्री जी ने लोक सभा में कहा कि राज्य सरकारों 977 RS-6

को बर्खास्त करना कभी कभी जरूरी नहीं होगा। लेकिन जब वहां पर ला एण्ड आईर की हालत ग्रेव हो तो ग्रामीं को वहां पर भेजा जा सकता है। मैं पूछना चाहता हूं कि स्टेट गवर्नमेन्ट की जब यह प्राइमरी इयटी है कि ला एण्ड ग्रार्डर की स्थिति को ठीक रखे ग्रीर जब ग्रापने देखा कि उसने ला ग्रीर ग्रार्डर को ठीक प्रकार से नहीं रखा है तो ग्राप उस स्टेट गवनंभेन्ट को बर्खास्त क्यों नहीं कर देते हैं । ग्राप स्टेट गवनंमेन्ट को भी बनाये रखें ग्रीर वहां पर सेना भी भेजें, इससे मिसग्रन्डरस्टेंडिंग ग्रीर कंपगजन क्रिएट होगा ग्रौर कंफन्टेशन भी पैदा होगा। स्टेटों में डिस्ट्किट मैजिस्ट्रेट ग्रापके ग्रार्डर को मानेंगे या स्टेट गवर्नमेन्ट के ग्राईर को मानेंगे। में समझता हूं कि किसी राज्य में अगर ला एंड ग्रार्डर की स्थिति खराब हो तो वहां पर स्टेट गवर्नमेन्ट को खत्म किया जाना चाहिए ग्रीर प्रेजीडेन्ट रूल लागु होना चाहिए। जब सारी पावर ग्रापके पास ग्रा जाएगी तो ध्राप फिर ऐसी कार्यवाई कर सकते हैं। लेकिन ग्रापने जानबृज्ञ कर कंपयुजन ग्रीर कं फ़र्न्टेशन पैदा करने की कोशिश की है। मैं समझता हं कि ऐसी हालत में आपको स्टेट गवर्नमेन्ट को खत्म करना चाहिए। इस घारा से देश के विभिन्न भागों में ग्रसंतोष पैदा होगा ग्रौर बगावत की भावना पैदा होगी। इसलिए मेरी राय है कि आप इस पर थोड़ा विचार कीजिये। ग्राप ब्युरोकेसी को अधिकार दे रहे हैं। आप जानते हैं कि ब्युरोक्रेसी ने इस देश में डैमोक्रेसी को फार्स बना रखा है हमारे देश के अफसर लोग प्रधान मंत्री के 20-सूत्री कार्यक्रम का मखील उड़ाते हैं ग्रीर ग्राई० ए० एस० के ग्रफसरों के क्लबों में ग्राप जाइये तो ग्रापको यह सूनने को मिलेगा कि कोई काम मत करो, सिफं 20-सूती कार्यक्रम को चलाओ। इस तरह से ये लोग 20-सूत्री प्रोग्राम का मखौल उड़ाते हैं। मैं समझता हं कि 20-सुबी प्रोग्राम में जो कुछ भी कमी हो रही है वह सब ब्युरोक्रेसी की वजह से हो रही है। जहां

Amdt.) Bill, 1976

[श्री नागेश्वर प्रसाद शाही]

कहीं भी मीसा और डी० धाई० धार० का दुरुपयोग हो रहा है वह ब्युरोकेसी की वजह से हो रहा है । लेकिन बदनामी हमारी केन्द्रीय सरकार की होती है। इसलिए ब्रावश्यकता इस बात की है कि धारा 311 में संशोधन किया जाये।

ग्राखिर में मैं यह कहना चाहता हूं कि न्याय मंत्री जी ने लोक सभा का कार्यकाल 6 वर्ष का कर दिया है, लेकिन राज्य सभा का कार्यकाल या राज्य परिषदीं का कार्यकाल सिर्फ6 वर्ष ही रखा है । इस संबंध में मेरा कहना यह है कि चुनावों ने इस देश में जातिवाद, सम्प्रदायवाद ग्रादि ब्राइयों को जन्म दिया है । इसको जितना ही कम किया जाये उतना ही अच्छा है । मैं तो चाहता हं कि इसको स्रोर बढ़ा दिया जाये ग्रीर 10 साल का कर दिया जाये। ग्राप यह निश्चित कर लें कि चार महीने या छ: महीने तक चुनाव होगा और उसके बाद 10 साल तक कोई चुनाव नहीं होगा। ग्राप जानते हैं कि चुनावों से साम्प्रदायिकता ग्रीर जाति-वाद को बढ़ाघा मिला है। पिछले 25 साल में चुनावों के कारण हिन्दू महासभा ग्रीर मस्लिम लीग जैसी संस्थाओं को बढ़ावा मिला है । इसलिए इनको जितना टाला जासको उतना ही अच्छा है। एक मिनट में श्रीमन्, समाप्त करता हूं।

इसलिये श्रीमन्, मेरा सुझाव है कि लोक सभा का टर्म और विधान सभाओं का टर्म, जिला परिषदों ग्रौर म्युनिसिपैलिटीज ग्रीर पंचायतीं का टर्म 10 साल ग्रीर राज्य सभा का 9 साल होना चाहिए, इससे कम नहीं होना चाहिए । यह अन्याय है न्याय मंत्री जी। राज्यसभाका टर्म 9 साल होना चाहिए । ग्राप पार्टी डिसिप्लिन के नाम पर हम लोगों को मजबूर मत कीजिये। न्याय की मांग है कि राज्य सभा का टमं 9 साल होना चाहिए, श्रीमन् ।

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): What do you say, Mr. Gokhal'e? How do you react?

MR. DEPUTY CHAIRMAN: Now I think you complete. I will call the next speaker now.

श्री नागेक्वर प्रसाद शाही: ग्राखिर में एक वाक्य कहना चाहता हूं। जिस तरह से सारा संशोधन हो रहा है इससे देश की इन्टेग्रेटी ग्रीर युनिटी के लिये इतना प्रयास हो रहा है। यह जो 370 बजाया हुआ है, इस देश के गले में घेर क्यों बनाया हम्रा है, इस घेंर को खत्म की जिथे, पूरादेश एक है । जो देश में यूनिटी है, जो इन्टेग्नेटी है, उसको बनाये रखने के लिये 370 ड्राफ्ट करना भी म्रावयक है । धन्यवाद ।

SHRI K. L. N. PRASAD (Andhra Pradesh): Mr. Deputy Chairman, Sir, I rise to support these historic amendments wholeheartedly. I have, with keen interest, heard the inspiring and thoughtprovoking speeches of our Prime Minister, the Congress President, Shri Borooahji, senior leaders, constitutional experts and other friends.

Sir, what is the Constitution? Is it a stone or a mixture of cement and iron, a piece of wood or a mountain, making it difficult to move it, change its posture or shape it to a size making it possible for use? No, Sir. The Constitution is a true reflection of the hopes and aspirations of the people meant to shape the destinies of millions and millions of people whose well-being depends on having an appropriate Constitution which cannot be static. It is a scared and living document and a living document could never be a static one, but will be flexible to make the needed changes from time to time. In thig changing world, the events move fast and will not wait for any slow-moving vehicle to catch up- In these changing times, the needs and requirements people to keep

changing and unless our Constitution too is kept uptodate making necessary changes whenever they are called for, we canont keep pace with the moving times. Secondly, is it for the first time we are amending the Constitution? Circumstances and conditions which prevailed a decade ago are quite different today. We have to learn by experience and mould ourselves to the changing times. Considering these aspects I do not see why there is so much of uproar against this move in certain sections for amending the Constitution which is going to benefit the millions of our country. I fail to understand why some of my friends on my right- most of them are absent-are so much agitated and speak of the basic structure of our Constitution. What is the basic structure? A structure which becomes out of date. requires modification and that is what is being proposed now. These amendments were gone into in greater detail by the Swaran Singh Committee and the public debates were going on for the last one year or so. Further, the Law Minister, Shri Gokhaleji, has so ably presented these amendments in both the Houses. Our Prime Minister is not only the undisputed leader of our country but is recognised as one of the very few outstanding statesmen of the world today. Experience has shown us during the last one decade that whatever major decisions she had taken, whether it be Bangla Desh or Bank Nationalisation Or Simla Accord and in many other sphereSi have proved beyond doubt that they were not only very correct decisions but have enhanced the prestige of our Nation in the eyes of the world. She had clearly expressed in great detail how these amendments are going to benefit the nation. After all this, to say that these amendments are brought out in haste, is baseless. Some of the Members of the Opposition have chosen not to participate in the discussion on this amending Bill. If they are true representatives of the people, they should participate, express their views frankly instead of keeping them-

selves away from it. After all, this is a national issue. It is not proper to give it a political colour. There is a proverb that you can wake up a sleeping man but certainly cannot wake up a person who is pretending sleep. This, I feel, applies aptly to our friends in the Opposition.

Sir, I am not going into the controversy of the Judiciary, but would only like to place my point of view. The Judiciary no doubt will have to be respected but at the same time they should also be within the limits of law. They are there to interpret the law but not to make the law. Had the Courts been observing this -code of conduct, perhaps there would not have been any need to amend the Constitution in this regard. As the Prime Minister and the Congress President had rightly observed, Parliament is the supreme body to make the law and it is for the Courts to interpret the law and not go beyond thia point. They were right in their observation that either the Executive or the Judiciary could at best claim for autonomy and not sovereignty. I am sure this fact cannot be denied by any one. After all, there need not be any conflict between the Judges and the Executive if only they confine themselves to the prescribed limits. The recent judgements of the Supreme Court as well as some of the High Courts in regard to some of the provisions of our Constitution have been contrary to the provisions of law. They even went to the extent of saying that Parliament had no power to change the basic structure of the Constitution. But, what was the basic structure? The judgment did not specify this. Therefore, it became all the more necessary to amend the Constitution so that the Judiciary could no longer be a stumbling block for progress. Even now the rights of the Supreme Court nor of the High Courts have been curtailed but only the powers are specified. Whatever is said and done, even these Judges are

LShri K. L. N. Prasad]

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drawn from the same strata of society and to think that they are in the entirely the only angles and others are not, is not proper. The Prime Minister this morning had observed that most of the Judges are good, but there are some exceptions who are creating the trouble. Sir, it is also true that either in bureaucracy or in Executive or elsewhere, it is only those few exceptions that create lot of mischief. The good and bad are there in every field of activity—let it be among Judges, let it fee among the Executive or bureaucrats or others.

Sir, now turning to the question of imposition of the emergency, it is today a well-known fact how the nation has benefited by its promulgation. Discipline has crept into all levels of administration, agricultural and industrial production has increased, the economy which was in a very bad shape has revived to a great extent. For the first time we are surplus in foodgrains and finding it difficult to find covered storage. The masses are not at all affected by the emergency but are benefited. The people who are affected are only those who w'ere indulging in antinational activities. If we look back and think for a moment the elements that forced the Government to promulgate the emergency are only those who are now making a lot of noise ahout the emergency. They are no longer in a position to continue their activities of creating situations like lawlessness, hooliganism, labour unrest resulting in loss of production, and so on and so forth. Now, whatever one might say, the primary duty of any Government is to consolidate the gains made during the emergency. What a common man wants is food to eat, clothing to cover his body and shelter to hide his head. When something is being done in this direction, he is not bothered whether the elections are held now or a year or two later. Instead of our concentrating on primary and basic needs of the people, we seem to be more worried about

the elect) vns. Secondly, there were occasions when the elections were held much before the so-called tenure. The Lok Sabha itself was dissolved without completing its full term-There were State Assemblies which -were dissolved even within months after the elections. Therefore, there is no substance in what the Opposition is talking about. It was alleged by the Opposition that the Congress did not have the mandate from the people to change the Constitution. The Election Manifesto of the Congress in 1971 was quite clear wherein it was stated that it would be our endeavour to seek further constitutional remedies and amendments as might be necessary to overcome the impediments in the path of social justice. This itself is a clear indication of the fact that the Congress had received a clear mandate from the people to amend the Constitution.

The Constitution should be further amended restricting the size of the family. This is very important and vital, considering the growth of our population year after year. Thanks to Shri San jay Gandhi who has been Very forcefully advocating this issue. In fact, this 5-point programme is one which is most noncontroversial. Who can say that the antidowry campaign or keeping the surroundings clean or for that matter tree plantation are not good? As a matter of fact, the rate at which our population is increasing, I am reminded of an advertisement by Air India some time ago saving that 'we are producing every year one Australia', whose, population is only 15 millions. At this rate, the future of our country in every respect will be the gloomy and until and unless we arrest this growth and control the population, no Government, however good it is, can find resources to feed these millions, clothe them and provide shelter to them. The family planning scheme has been with us for quite some time. There is a Ministry too at the national level. But who were aware of any positive work done in this respect until Shri sanjay Gandhi

In order to make the Constitution an 'effective instrument, it is very necessary to carry out these vital changes which are needed to bring about socioeconomic justice to the masses. Therefore the amendments proposed should be fully supported.

Fundamental rights protect the rights of the individual and the directive principles protect the interests of the masses. It is needless to say that the directive principles will have and should have precedence over the fundamental rights.

If democracy is to survive and if the hopes and aspirations of the people are to be met without allowing them to go into frustration leading to great disasters, we have to keep on amending the Constitution responding to the changing needs of the people.

With these observations, I wholeheartedly support the Bill-SHRI GIAN CHAND TOTTJ (Hima-chal Pradesh): Mr. Deputy Chairman, I rise to support the Bill before the House. The most important question is which constitutes sovereign power in the political system. And there is a view that this is shared by the Judiciary, by the Executive and by Parliament. That impression is erroneous

Sovereignty lies with the people and it is delegated by the people to Parliament at the time of the general elections. Now, this sovereignty which has been delegated to Parliament is not delegated either to the Executive or to the Judiciary. As a matter of fact, the Judiciary and the Executive are the two arms of Parliament to govern the country and to bring about the desired socio-economic reforms. Hence, sovereignty lies only With Parliament.

We have heard another criticism that this Bill is being rushed through in a hurry. These amendments are before the country for the last one year. The Swaran Singh Committee has received about four thousand memoranda. That Committee had also given an opportunity to each and every political party and worker to place their points of view before it. If some of the politicians or political parties have chosen not to go before that committee.. there are only two inferenceseither those political parties want to shirk responsibility or they do not have much to say against this Bill. Sir, another view has been placed that there should be an opinion poll or referendum on the Bill. Now, this is the 44th amendment of the Constitution. Neither in regard to the Constitution that was framed by the Constituent Assembly nor in regard to the 43 amendments made so far, has there ever been any demand either for an opinion poll or for a referendum. These are suggestions which are politically motivated only to delay the amendments which the Indian National Congress wants to bring in.

Sir, at the time of the 1971 elections, it was categorically stated that "the Indian National Congress would seek such further constitutional remedies and amendments as are necessary to overcome impediments in the path of social justice". And the Indian electorate gave a massive mandate to the Indian National Congress to carry out these remedies. Then where is the point of asking fop an opinion poll or a referendum?

tShri Gian Chand Totu]

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Sir, I welcome the changes in the Preamble. There have been no sudden changes in this respect. Our policy has been secular. We have been endeavouring far social transformation. However, it is for us again to highlight these two aspects. We have not only kept these in the past, but we wish to stress that these would be our guiding principles in the future also.

Likewise I welcome the incorporation of duties as well as giving due place to the Directive Principles. The Indian society stresses too much on individual rights. As a matter of fact, this individualism has been the bane of Indian nationalism throughout the ages. We are divided into so many sections and crosssections hi the society. The great religions of the world, Islam and Christianity, have also picked up these classes and castes only in this country. Sir, there should be remedies for any excesses done by the bureaucracy against the individual, but the individual rights should not be allowed to hamper the progress of the whole country. There has to be a balance between individual rights and the rights of the community.

I welcome the provision for deployment of the Central forces in a State without the consent of the State. India is not only a country; it is a sub-continent. And there have been fissiparoug and separatist tendencies not only after independence but throughout the ages. Some political parties did come into power in the States, which neither believed in democracy nor in the unity of the country. Sir, how is it forgotten that till only recently in the largest city in this country, Calcutta, the streets became deserted before darkness set in because the law and order situation went to One of its lowest depths and the State Government was not accepting the Government of India's suggestion to send its forces there? I also welcome the provision regarding tribunals. Some of the

tribunals already functioning, like the income-tax tribunals, are doing good work and are inspiring public confidence. As a matter of fact, the vast majority of Indian masses are not getting fair justice due to abnormal delays in the High Court and in the Supreme Court. Justice delayed is justice denied. Yet there are appeals which are pending for over, not one year, not two years, not three years, but ten years.

I welcome the provision that there should be no appeal in the High Court against the judgements of the tribunals. Otherwise there will be no meaning in the constitution of these tribunals.

The emergency has, no doubt, im proved discipline in the services. But in the sensitive sectors, the quantum of bribe has gone high. It is not possible in the present set up to re move corrupt Government servants. Therefore, there should be some new provision enabling the Government to dismiss such corrupt employees after summary trials. Or Govern ment service should be made tempo rary on 'hire and fire' basis. Any how this is a serious matter. Only recently I met the Collector of Cen tral Excise in Chandigarh and bro ught to his notice the corrupt practi ces of some of his subordinates. He agreed with me. He said he knew it but he had no remedy except to trans fer them. Transferring corrupt officials is no punishment. Because of the emergency, naturally the bure aucrats have much more patronage and much more power. I feel there should be some provision for dealing with known corrupt personnel in the services. At the moment the proce dure is so cumbersome that the offi cer who would like to punish the guilty people himself becomes victim and he has to defend himself.

One point I would like to stress and that is about the population control. No doubt there had been some steps taken in the matter especially after it was taken up by the youth

any public office.

than two children should be asked to go

in for sterilisation before he can stand for

SHRI KAMESHWAR **SINGH** (Bihar): Mr. Deputy Chairman, I wholeheartedly welcome the Fortvfourth Constitution Amendment Bill. We were excepting it much earlier, but our Prime Minister—our beloved leader wanted to give a chance to the entire country to discuss and debate on it before it is brought before the House. This ig a historic moment and I am confident after these amendments are made our Prime Minister will be bringing forward more socialist measures and further changes in the Constitution in order to serve the downtrodden in this country.

Mr. Deputy Chairman, the most commendable part of this amendment is the chapter on duties. This means the era of licentiousness is finished. I am quite surprised to hear from some of my friends on the right that they do not appreciate it. They say fundamental rights have been curtailed or completely washed away. They say so because they are all lost. They are reactionaries and naturally they will be lost. They do not work. They keep on sitting and make their living. It is very simple. If they live on doles, that is a different thing. But to be a parasite on the masses is the most heinous crime in opinion. That is what they are doing.

The supermacy of Parliament in my opinion should not have been challenged by the courts of law. But in the past it was done. After this amendment is passed, the Constitution Amendment Bills and the Parliament will be beyond the purview of courts of law. Therefore this

is a very progressive measure. When ever progressive measures were brought forward in the past, the reactionaries went to the court of law where they were struck down. A lot of time was wasted in this process and also a sort of confusion was created by the judiciary. After this amendment, no such activities can be carried on by the people on my right.

The most amazing thing i3 that the opposition has been saying—of course minus the CPI—that they will not participate in the debate here in this House and in the other House as well. But curiously enough, Shri Krishan Kant—I wish he was here to listen to me—said in his speech that he was speaking for all democratic-minded Congressmen and for the opposition parties who were not participating. He posed himself as the spokesman of those parties. This is the biggest hypocrisy on his part—to pose himself as the spokesman of all democracy-loving Congressmen, as if he has a contract to speak on behalf of others; as if he has the sole contract for democracy. And, Sir, it is most heinous, in my opinion, and it is so for the Opposition parties also. They do not want to come individually and speak. But they will send one man to speak on their behalf which, to my mind, is not good. I wish to refer to Mr. Krishan Kant's speech in this connection. At the same time, Sir, they also say that they have not participated in the debate

MR. DEPUTY CHAIRMAN: Mr. Kameshwar Singh, the very fact that he spoke shows that they have all participated in this.

SHRI KAMESHWAR SINGH: That is all right, Sir. But Mr. Krishan Kant says this. I am not saying that. They have said that they have not participated there. My reference is to Mr. Krishan Kant's speech because they have not participated in the other House. That means he is representing those who have not participated there and he is represents

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ing them here. That I want to make clear. Moreover, Sir, Mr. Krishan Kant has cast aspersions on this House. Mr. Krishan Kant has said something and he has cast aspersions on this House and it is a serious reflection on this House. He has said: The present Parliament, which has outlived its period of legitimacy is hanging by the thread of the emergency provisions of the Constitution." Sir, this is a most serious-thing . . .

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SHRI MOHAMMAD YUNUS SA-LEEM: But that is not applicable to this House.

SHRI KAMESHWAR SINGH: May be. But he has said this about Parliament and I think Rajya Sabha is a part of Parliament. I am talking about Parliament as a whole. But, Sir, I would like to point out to my honourable colleagues here that this is an aspersion on the entire Parliament and a resolution should be moved and Mr. Krishan Kant should be reprimanded on the floor of the House and he should be made to come here and apologise before the entire House. If this is not done, then, Sir, I can tell you that we as Members of Parliament will keep on hearing all sorts of things regarding this Parliament. These people, Sir, will always find fault with all the progressive measures because they are used to licentious way of life. Therefore, as a corrective measure thig is most important.

With these words, Sir, I thank you for having given me an opportunity. Thank you, Sir.

श्री गुरुदेव गुप्त (मध्य प्रदेश) : माननीय उपसभापति जी, संविधान (44वां संशोधन) विधेयक, 1976 को लेकर प्रतिपक्षी सदस्यों ने एक भारी वितंडावाद इस देश में मचा रखा है। लगता है कि देश में आरूढ़ कांग्रेस सरका र तथा उसकी नेता प्रधान मंत्री श्रीमती इंदिरा

गांधी इस संविधान संशोधन के द्वारा कोई ऐसा कदम उठाने जा रही है जिससे देश में मानो कोई कहत पड जायेगा ग्रीर देश का समृद्ध वर्गनष्ट भ्रष्ट हो जाएगा। इस प्रकार की गलत तस्वीर विरोधी दल के ग्रधिकांश नेता देश में उपस्थित कर रहे हैं। जब कि स्थिति ठीक इसके विपरीत है। श्रीभन, मैं ऐसे लोगों से निवेदन कहंगा कि वे ठंडे दिल से विचार करें कि काश्मीर से कन्याकुमारी भ्रीर भ्रटक से कटक तक भ्राज जो भारत कांग्रेसी शासन के ग्रन्तर्गत ग्रखण्ड है वह पहले कभी ऐसा नहीं था। वह न तो इस प्रकार से गौरी हक्मत के वक्त था और नहीं मुगल सल्तनत व उसके पूर्व हिन्दू शासन के बक्त था। वह वर्तमान पीढी के लिए सीभाग्य की बात है कि गांधी जी व नेहरू जी के पुण्य प्रताप से हमारा ग्रखण्ड भारत ग्राज पुनः लोकतंत्रीय झंडे के नीचे खड़ा है। इसलिए मैं विरोधी दल के लोगों से निवेदन करूंगा कि वे लोग ग्रपनी विचारधारा में थोडासा परिवर्तन करें ग्रीर यह देखने की कोशिश करें कि क्या उन्होंने किसी लोकतंत्रीय कार्य की प्रशंसा या समर्थन किया है। जब बैंको का राष्ट्रीयकरण किया गया याः जब प्रिवीपर्स समाप्त करने का कानन लाया गया या श्रन्य जो भी प्रगतिशील कदम उठाये गये उनमें उन्होंने बाधा डालने की कोशिश की। श्राज संविधान में संशोधन इसलिए किया जा रहा है ताकि जनता की आधिक स्थिति में सुधार हो और इस देश में निहित स्वार्थों के लोग तोड़-फोड़ की कार्यवाई न कर सकें भीर इस देश के प्रगति के रथ को अवरुद्ध न कर सर्के।

श्रीमन्, इन संशोधनों में यही भावना निहित है कि भारत के विभिन्न भागों में बसे गरीब किसान, परिस्थितियों से जझते खेतिहर मजदूर आदि थे, वे श्रधिकाधिक सामाजिक न्याय पासकें। वे किसान जो भ्रपने हक जानते भी नहीं हैं, कांग्रेस शासन की सहायका के बिना क्या न्याय पा सकेंगे। यदि वे अपने हकों को जानते तो क्या 10, 20 रुपये लिये कर्ज पर इतनी पीढ़ियों तक बंधक श्रमिकों के रूप में वे काम करते ? विद्रोह न कर देते वे ऐसे सामाजिक अन्याय के प्रति ?

में जानना चाहंगा कि क्या किया प्रति-पक्ष के लोगों ने उनको इस बंधक मजदूरी से छड़ाने के लिये ? क्या किया उन्होंने साहकारों के ऋष से किसानों को ऋष करने के लिए ? क्या किया उन्होंने खेतिहर मजदूरों को न्युनत । बैतन दिलाने के लिये ग्रौर क्या किया उन्होंने श्रमिकों को धन्ना सेटों के कारखानों में भागीदारी दिलाने के लिये और आज जब प्रधान मंत्री श्रीमती इंदिरा गांधी ने 20 सुत्री आर्थिक कार्यक्रम द्वारा तथा श्री संजय गांधी ने 5-सुत्री कार्यक्रम द्वारा ऐसे लोगों को उनका हक दिलाने और शीझ न्याय दिलाने के लिये संविधान में संशोधन करने की ग्रावश्यकता समझी तो उन्हें न्याय का गला घटता हम्रा दिखाई दे रहा है।

श्रीमन्, संविधान में मौलिक ग्रधिकारों में विचार स्वातंत्रय श्रीर प्रकाशन की स्वतंत्रका दी गई किन्त जब देश में नेता लोग पुलिस ब्रौर फौज को विद्रोह करने की सलाह अपने भाषणों में देने लगे और कतिपय समाचारपतों ने विदेशी लोगों तथा विदेशी सरकारों की सहायता से प्रभावित होकर देश में जो रचनात्मक कार्यक्रन हो रहा है उसको विध्वं-सात्मक कार्यक्रम का जामा पहनाया और मिथ्या प्रचार करने लगे। तो क्या कोई भी समझदार व्यक्ति इसे पसन्द करेगा ? कोई भी शासन चाहे वह यहां का शासन हो या बाहर का हो इसको होने देना चाहेगा । मैं समझता हूं कि ऐसे लोगों को कतई छट नहीं दी जा सकती है ग्रीर विचार स्वातंत्रय के नाम पर या विचारों की ग्रभित्यक्ति के

नाम पर जो मौलिक श्रधिकारों की बात करते हैं वे ः पने को घोखें में रखते हैं और हनारे देश के गावों में बसने वाले हजारों, लाखों. करोडो लोगों को भी भ्रम में डालते हैं। इसलिये माननीय उपमाभाध्यक्ष जी मैं चाहता हं ग्रीर मेरा यह निवेदन है कि जो यह संविधान में संशोधन किया जा रहा है यह नितान्त श्रावण्यक है सीर इससे देण का कल्याण होगा। म्राज यह बात कही जाती है कि संविधान के द्वारा न्यायपालिकाओं के अधिकार छीने जा रहे हैं, यह भी कहा जाता है कि संसद ग्रीर न्यायपालिका में टकराव है. इस प्रकार की गलत बातों से विपक्षी लोगों को क्या जिलने वाला है ? क्या वे बाणा करते हैं कि इससे जनता का बोट उनको मिल सकेगा। मैं समझता हूं कि इस मिथ्या भाषण से उनको भ्रान्ति हुई है। उनको बोट नहीं मिल सकेगा. उनको जनता का समर्थन नहीं मिल सकेगा श्रीर सनका यह दिवास्वपन बनकर रह आयेगा ।

संविधान की प्रस्तावना में श्रीमन्, समाजवादी तथा धर्मनिरपेक्ष शब्दों को जोड़े जाने का जो प्रस्ताव किया गया है वह स्त्र्य है। इससे हमारे कांग्रेसी जामन की नीत स्पष्ट होती है। संविधान कोई स्थिर दस्तावेज नहीं हैं बल्कि वह एक जीवंत दस्तावेज नहीं हैं बल्कि वह एक जीवंत दस्तावेज नहीं हैं बल्कि वह एक जीवंत दस्तावेज हैं जिसे सामाजिक हित के लिये बनाया गया है। अतएव इसमें सामाजिक उत्थान के लिये प्रावण्यक परिवर्तन संसद के द्वारा श्रावण्यकतानुसार जाये जा सकते है। सके जिये संसद पूर्ण सक्षम है और भारतीय संसद को संविधान में संशोधन करने का पूर्ण श्रिधकार है और उस श्रिधकार का प्रयोग करने पर लगी एक मात्र परसीमा अनच्छे 368 में ही उल्लिखित है।

श्रीमन्, एक बात मैं और कहना बाहुंगा कि संविधान के जनक तथा विष्व के महान विचारक पंडित जवाहरलाल नेहरु ने संविधान

[श्री गुरुदेव गुप्त]

के बारे में भाषण करते हुए कहा था, इसे मैं द्रापकी अनुनति से पढ़ना चाहुंगा।

> "कानन वर्तमान परिस्थितियों के ग्रनसार बनाए जाते हैं ग्रीर उनका उद्देश्य हमे अपनी हालत सुधारने में सहायता देना है। ग्रगर परिस्थितियां बदल जाती हैं तो पुराने कान्न कैसे मुनासिब हो सकते हैं ! उन्हें जनाने के साथ बदलना चाहिए नहीं तो वे लोहे की बेड़ियां बन जाते हैं जो हमें प्रागे बढ़ने से रोकती हैं जब कि दनिया आगे बढ़ती है। कोई भी कानुन अपरिवर्तनीय नहीं हो सकता है, उसे ज्ञान पर आधारित होना चाहिए भ्रीर जैसे जैसे ज्ञान बढ़ता है बैसे बैसे कानन को भी उसके साथ बद्धना चाहिए"।

श्रीवन एक स्रौर सामाजिक विचारक बामस पेन ने ग्रपने विचारों को इन सशक्त शब्दों में प्रकट किया है :

"किसी भी देण में कभी भी, ऐसी मंसद या ऐसे लीग या ऐसी पीढी न तो थी, न होगी, और न हो सकती है जिसे यह अधिकार या शक्ति हो कि वह हमेशा के लिए भावी पीढियों को बांध सके...भरने के बाद भी शासन करने का दम्भ और ढिठाई सभी किस्म के निरंक्श गासनों में सबसे अधिक गुस्ताखी और मर्खता से भरी हैं।"

(Time bell rings)

श्रीतन, अंत में मैं प्रधान मंत्री श्रीमती इन्दिरा गांधी एवम् विधि मंत्री श्री गोखले को इन क्रांतिकारी संशोधनों को लाने के लिए बधाई देता हं ग्रीर उनका मक्त हुदय से स्वागत करता हं । मेरी यह मान्यता है कि इन संशोधनों के द्वारा ही देश की स्वाधीनता

एवम् अवाण्डताकी रक्षा होगी। इससे एक समद्भ लोकतांत्रिक भारत का निर्माण हो सकेगा। इससे देश के कनजोर वर्ग को, देश की ग्रनपढ़ ग्रीर मूक जनता को बाणी मिलेगी। सैकड़ों साल मे उन्हें पहली बार अपने अधिकारों ग्रीर कर्त्तव्यों का ग्रनभव होगा ग्रीर जब देश के विभिन्न ग्रामीण ग्रंचलों में बसने वाली लगभग 80 प्रतिशत जनता को ग्रपनी कर्तत्र्य-परायणता का बोध होगा, उनके अर्थिक स्तर में सुधार होगा और उनका सकिय सहयोग देश को मिल सकेगा, तभी देश में समाजवादी समाज की रचना हो स्केगी। केवल ठारे लगाने से समाजवाद देश में आ सकता था तो सभाजवादी दल की वह नहीं होती (Time bell rings)

सनाप्त कर रहा हं। कि समाजवाद क्या है---संक्षेप में हम कह सकते हैं? बहुनन हिताय, बहुजन सुखाय और यही है हमारी प्रधान मंत्री का 20-स्त्री आर्थिक कार्यकर्न. जो उन्होंने देश को दिया है। उन प्राधिक कार्यंक्रमों की भल भावना यही है और उन्हीं के पाध्यम से देश में समाजवादी समाज की रचना हो सकेगी।

इन शब्दों के साथ मैं इस विश्लेषक का सप्तर्थन करता हुं।

[The Vice-Chairman (Shri Ranbir Singh) in the Chair]

SHRIMATI SARASWATI DHAN (Orissa) Mr. Vice-Chairman, Sir, I rise to support the Constitution (Fortyfourth Amendment) Bill, 1976 and congratulate the Government for bringing this Bill in proper time. The Constitution was framed some 26 years back by the leaders of the country. The situations and conditions have changed much. Many events have taken place in the socioeconomic condition of the people. If we stick to the plea that Constitution is a sacred document and amendment to any part of it will amount to a trespass, it will mean that we do not

want any progress. The Constitution has to reflect the aspirations and will of the people. The Forty-fourth Amendment Bill is one such historic step in this direction. Some of the Members of the House have expressed that Parliament has no right to amend the Constitution. The Party in Government has more than two-thirds majority. People of India have confidence in the Congress Party and our Prime Minister Shrimati Indira Gandhi. The amendments will certainly usher in welfare of the people and by and large will provide social justice to tihose who have been long deprived of their basic needs. So, this Parliament has all the authority to bring such a Bill

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Sir, tfie amendment to the Preamble seeks to name our country 'socialist and secular' being democratic in nature. It was the dream of the Father of the Nation and the great statesman, the late Prime Minister Pandit Jawaharlal Nehru, that India be a socialist country without any discrimination. Also, it was tiheir desire that India should set an example of a secular, socialist, democratic sovereignty in the world. So, the amendments sought in the Preamble to the Constitution will lay the foundation for achieving the desired goal of tile suffering and toiling masses of India. Anti-national activities should be strictly dealt with and political parties indulging in such activities should be banned.

Sir, 1' am happy that justice will be given to poor by way of legal aid as it is very expensive to go to a court. Claim or rights without duties and responsibilities will drift us into chaos and confusion, and it is improper to seek only rights and forget our responsibilities. Duties towards t)he nation and the society should be taught from early ages at schools so that the children would become worthy citizens future There

should be a code of conduct for the representatives of the people also. Inclusion of education in the Concurrent List is yet another step to prove that we largely are dedicated to the national cause. The System of education should be of the same type throughout the country. Now it differs from State to State and university to university. Such unsystematic arrangements sometimes become the cause of unruly atmosphere in the field of educational institutions.

Sir, by introducing 43A in the Constitution, India is going to open a new area of trade union movement under &e process of peaceful and democratic revolution. Workers' participation in the management is very necessary. Now the time has proved beyond doubt that judges are not the final custodians of law. Any law in a democratic country is meant for the people. Therefore, it ia very prudent to claim that Parliament which represents the people has the right to bring about changes and make laws. Thia Bill reasserts the sovereignty and the supremacy of Parliament. It will make clear the doubts that some of the judgments have created. Sir, the Government have taken steps in implementing revolutionary programmes like land ceiling, abolition of Privy Purses, nationalisation of banks, etc. Now, I would suggest that Government do take necessary steps towards ceiling on urban property and march towards socialism and progress.

With these words, Sir, i wholeheartedly support the 44th Constitution Amendment Bill, 1976. Thank you, Sir.

श्री इवाहीम कलानिया (गुजरात): माननीय उपसभाध्यक्ष जी, इस संविधान संशोधन विधेयक का समर्थन मैं इस लिये करता हं कि मझे भ्राज लगता है कि हमारा समाज-वादी समाज की स्थापना करने का जो एक आदर्श था जो एक स्वप्त था उस दिशा में

हमारी नेता प्रधान मंत्री श्रीमती इंदिरा गांधी जी ने यह विधेयक ला कर एक साहसिक कदम उठाया है। यह कदम हिन्दुस्तान की तारीख में स्वर्णक्षरों में लिखा जायेगा। हमारे दिवंगत प्रधान मंत्री पंडित ज्वाहर लाल नेहरू तथा वर्तमान प्रधान मंत्री श्रीमती इन्दिरा गांधी के दिल में गरीबों, निर्धनों ग्रौर पिछड़े हए हरिजन मजदूरी तथा दबे हुए समाज के लोगों के लिये सब कुछ करने का स्वप्न था। लेकिन सामन्तवादी शक्तियों, प्रत्याघाती शक्तियों, कम्युनल फ़ोर्सेस, राइटिस्ट लोग तो कुछ करने ही नहीं देते थे। इन सब को कांग्रेस ने बाहर निकाल दिया, तब यह कार्य सफल हो सका । श्रव काग्रेस सच्चे शब्दों में, सच्चे ग्रर्थ में समाज-वादी दिशा की तरफ़ जा रही है। समाज्याद की शुद्रात सबसे पहले गुजरात के सौराष्ट्र में मेरे वतन महुग्रा शहर में जसवन्त मेहता की नेतागिरी में नौजवानों महग्रा म्युनिसिपैलिटी का इलेक्शन 1949 समाजवादी टिकट कर लड कर की ! उनमें मैं भी एक केंडिडेट था। शत प्रतिशत समाज-वाद के नाम पर हम इलेक्शन में कामयाव हए। ग्राज तक वहां से समाजवादी युवक अब कांग्रेस में है वे विजयी होते रहे हैं। 25 वर्ष में शत प्रतिशत इलेक्शन में कामयावी समाजवाद के नाम पर महुछ। की जनता ने दी है। कभी कोई सदस्य हारा नहीं है। वहां की जनता को पूरा विश्वास समाजवाद में है। महुग्रा समाजवादी जनता का एक नम्ना है।

भारत में सोशलिस्ट ग्रीर सैक्यूलर संशोधन राष्ट्र का ध्येय लक्ष्य यानी ग्राधिक श्रीर सामाजिक परिवर्तन का दिशा सुचक माना जायेगा लेकिन दुख की बात यही है कि जो लोग समाजवाद वे हिमायती थे, श्री अशोक मेहता, जयप्रकाश नारायण वगैरह जो समाज-वाद लाने की बात किया करते थे वे ग्रब भी

देश में समाजवाद लाने के लिये ठीस कदम उठाये जा रहे थे तो वे िसकी समाज्याद में कोई विश्वास नहीं वे जनसंघ ग्रीर सामंत-वादी लोगों, राइटिस्ट, एवं प्रत्याघाती लोगों के साथ बैठ गये। उन्होंने देश में अनाकी फ़ीलाई, स्नास का एक वातावरण उत्पन्न किया, हेवक (Havoc) दिया ग्रौर गुजरात विधान सभा को भंगकरा दिया । वे लोग इलेक्शन से नहीं ग्रां सकते थे, सिर्फ़ सत्ता पर ग्राना था। इसलिये नारे लगाये कि ''सिहासन खाली कर दो कि जनता आती है।" हकी वत में जनता उनके साथ नहीं थी, सो काल्ड लीडर थे जो विदेशों के पैसे पर चलते थे। उनको सिहासन चाहियेथा: सिंहासन की गद्दी को जनता की सेवा करके पाई जा सवती है। जिसने देश को नुकसान पहुंचाया देश को बरवाद करके सिहासन लेने वे दौड़े लेकिन "वह बैठे जेल के सिंहासन पर।" तस्करों को बन्द कर दिया, फ़ासिस्ट लोगों को बन्द कर दिया, विदेशी ऐजेन्टों को, 'गा फ़सादियों को बन्द कर दिया तब देश का उत्पादन बढा है। ग्रीद्योगिक मान्ति हुई है, तस्करी बन्द हुई है, बाजारों में चीजें मिल रही है, कीमतों में कुछ कमी हुई है, अब पहले से कुछ कठिनाइयां कम है यह आयाज जनता की है। जेल के सिहासन वालों को, उनकी पार्टी वालों को जनता की कोई चिन्ता नहीं है।

संविधान संगोधन का जो विरोध करते हैं वे विदेशी सहायता पाने वाले जासूसी का काम करने वाले लोग है। बाकी गरीब, किसान, मजदुर वर्ग, शिक्षित वर्ग ग्रीर बहजन समाज ने सरकार के पास मेमोरंडम दिये। इन लोगों की तरफ़ से समाचार पत्नों में श्रपीलें ब्राई। जनता के संशोधन का समर्थन करने के लिये 🦣 इससे ज्यादा सबुत क्या हो सकता है ? संविधान संशोधन को कानून के फ़ॉदे में डालकर सुप्रीम कोर्टने भी प्रगति

रुकवाई है। इन सब ने देश की सेवा क्या की है ? एक दिन में लाखों कम कर सरकार को क्या देते हैं ? जब कि श्रमजीवी ग्रपना पसीना बहाकर ईमानदारी से दिन में ज्यादा से ज्यादा दो तीन रुपया कमा सकते है जो कि देश के ग्रनेक लोगों के उपयोग में ग्राते है एवं देश की सच्ची सेवा करते हैं जब कि तस्कर, ब्लेक मार्केट करने वाले, वकालत करने वाले वकील लोग एक केस का पांच हजार से पचास हजार रुपया कमा सकते हैं। वह समाज पर पैसे के जोर पर काबू पाते है। उनके लिये "संविधान उनका वैंक है।" पैसे की अरूरत होती है तब संगोधन के विरुद्ध होता है और पैसे कमाते हैं। ये वकील दिन का 25-50 हजार रुपया कमाते हैं। एसे नये संविधान में कान्तों को बदलना होगा यह मांग ग्राज को नहीं है। समाज में परिवर्तन के साथ कानुनों में भी संशोधन होना चाहिये। पुराना तथा प्रगति के अवरोधक कानुन बदलेंगे नहीं तो ससंद में लोगों का विश्वास चला जायेगा। संसद को लोग गली-गली में ले जायेंगे। देश में जुडिशियरी बहुत मनमानी कर रही थी। वह कानन के टैक्नीकल शैतान को बहुत महत्व देती है। उसे नंगे, भखे ग्रीर मरते हुए की हमददी नहीं है। वह यह समझती है कि "जो हम माने वह खदा, जो हम कहे वह सब करें''। कोर्टका क्रिटीसिय्म करने वाले को सजा मिलती है। कानून जो बना है वह धनी वर्ग के लिये बना है गरीब भलें ही मरता रहे। "फ़ंडामेंटल राइट्स राजा-महारा**जाग्रों एवं** पंजीपतियों के हक में है गरीबों के हक में नहीं।" समाज की वास्तविक प्रगति को देख कर ही जडिशियरी को चलना चाहियेथा लेकिन वह चली नहीं जिससे गरीबों का विश्वास जिंडिशियरी से उठ गया। देश में व्यूरोकेसी भी ऊपर उठती जा रही थी जिससे प्रगति के हर कदम पर रुकावटें ग्राई। यह सब कैसे हो रहा था ? इसी वजह से संशोधन हो रहा है। पिछले वर्षों में जुडिशियरी को बीच में लाकर ' 'जनता को घर बनाने देने में" रोड़ा ग्रटकाया गया । पैसे वालीं की हिफ़ाजत करने

के लिये एक कोर्टमें दूसरे कोर्ट में मामले चलाये गये। लैंड एक्वीजिशन टाऊन प्ला-निंग स्कीम के लिये "स्टे ग्रार्डर निकाले गये", म्युनिसपैलिटी के प्रेजीडेट को गिरफ़तार करने के आईर निकले। इससे गरीब जनता के घर बनाने की योजनात्रा में हकावटें आहै। 15 वर्षों तक महन्रा म्युनिसिपैलिटी में मैं प्रेजीडेन्ट रहा हं। महन्त्रा स्युनिसपैलिटी ने टाऊन प्लानिंग के लिये 1955 में प्रस्ताव पास करके सरकार को भेजा ग्रीर सरकार ने लैंड एक्वोजियन एक्ट ग्रादि की कार्यवाही शरू की । उनकी तवारीख पालियामेंट के रिकार्ड पर रख रहा हूं जो देखी जा सकती

Proposal for acquisition sent to Government with resolution of G. B. on 12th December, 1955 Notification under Sec. 4 was published on 10th September, 1956 and under Section 6 on 15th July, 1958. The award was declared on 9th June, 1959. Amount of compensation of Rs. 10,500]- credited next day on 10th June, 1959.

Civil Suit No, 454159 filed by the Khatedar and a Stay Order was issued on 1st July, 1959 by the Senior Civil Judge, Bhavnagar for not giving possession of the land. The Award was quashed by the Court on the technical ground that the notices were issued in the name of deceased Kana Nathu etc.

Fresh acquisition proceedings were started. A proposal was submitted to Government on 18th August, 1962. The parties file Sp. Civil application No. 1098163, so the proceedings were delayed for about 4 years. This Writ was withdrawn by the parties and an award was published on 25th September, 1968.

The amount of compensation of Rs. 52,612.50 and Rs. 2,087.50 being the amount of compensation of the

standing crop were credited by the Municipality on 26th September, 1968. The possession of the land Revenue Survey No. 411|3 was taken by the Mamlatdar, Mahuva on 6th October, 1968 and handed over to the Municipality on the very date.

Then after the following Civil Suits, Criminal Complaints and the Special Civil applications were filed by the parties: —

- (1) Civil Suit No. 453/68 filed in the Civil Court Bhavnagar on €-10-68 SUNDAY and Stay-Order was issued by the Court.
- (2) Special Civil Application 1263/68 filed in the Gujarat High Court to quash the Award etc. on 13-10-68 SUNDAY.
- (3) Criminal Case No. 409|68 for contempt of the High Court filed in the Gujarat High Court.
- (4) Criminal Case No. 1442168 filed in the Bhavnagar Court on 20-10-68 SUNDAY against the President, Chief Officer and other two employees (IP.C. 3, 114, 117, 188, 447, 457). Bailable warrants were issued on Diwali.
- (5) Civil suit No. 30|69 filed in the Court of Civil Judge (S.D.) Blhavnagar.
- (6) Revision Application No. 8|69 filed in the District Court of Bhavnagar against the orders of Civil Suit No. 30|69 and 34)69.
- (7) Civil Revision Application No. 1226J69 filed in the High Court, Ahmedabad.
- (8) Land Reference No. 48|69 filed in the District Court, Bhavnagar.
- (9) Special Civil Suit No. 20|70 filed in the Civil Court (S.D.) Bhavnagar.

6 P.M.

(10) First Appeal Mo. 802|71 filed in the Gujarat High Court against the order of Revision Application No. 8)69.

Most of the Civil Suits, Criminal Cases, Special Civil applications were filed on Sunday.

Civil Suits and Writs were filed to delay development progress of the Town Planning Scheme.

Most of the Civil Suits, Criminal cases, complaints were withdrawn as they were simply filed to delay the progress of the Scheme and to demoralise the office-bearers and the officers of Municipality.

(5) Criminal Case No. 1442]68 filed against the President without obtain ing previous permission under Section 254 of the Gujarat Municipalities Act, 1963, that too on Sunday, Diwali.

Though the possession of the land was taken by Government and handed over to the Municipality on 6th October, 1968, this case was wrongly filed under IPC Sections 3, 114, 117, 188, 447, 453 to demoralise the officebearers and officers of the Municipality.

- (6) Criminal Case No. 409|68 for contempt of the High Court was wrongly filed. The possession of the land was taken over by the Government on 6-10-68 and handed over to the Municipality on the very date. Stay issued by the High Court not to take possession of the land was ineffective as it was received after taking over possession. There was thus no contempt of the High Court committed. Still, however, this case wag filed which was ultimately withdrawn.
- (7) To sum up litigations numbering 15 and suits, special civil applications, criminal cases, first appeal, revisions were filed. Number of stay orders were issued for which there is no account.

इस तरह कानून ने कोर्ट ने 20 वर्ष तक काम करने दिया और 20 वर्षों के बाद ही

कांग्रेस पार्टी एवं महवा म्यनिसिपैलिटी के विषय में आपस में सबझीता हमा । मैंने महवां की म्युनिक्षिपल कमेटी का उदाहरण श्रापके सामने रखा। हमने वहां पर टाउन प्लानिंग की स्कीम रखी और एग्रीकलचरिस्ट ग्रीर नानएग्रीकलचरिस्ट के लिए मास्टर प्लान बनाया। लेकिन कोर्ट में जाकर लोगों ने हमारे कामों में बाधा डाली। ग्राखिर में जनता उठ खड़ी हुई। इसी जनता की भलाई के लिए आज संविधान में संशोधन किया जारहा हैं। जो चीजें जनता की प्रगति में बाधा डालती थीं उनको हटा दिया गया हैं। जो लोग ईरानी कालीनों में बैठते थे उनको स्नागपतालग गया हैं कि तस्करी से उनका भला नहीं हो सकता हैं। गरीब लोग जो स्टील की प्लेटों पर खाते हैं ग्रीर वडी कठिनाई से अपने दिन विताते है उनकी भलाई के लिए कदम उठाये गये हैं। याज सारे देशा में तस्करों के खिलाफ वा**र**न्ट निकाले गये हैं।

मजे की बात यह कि कोर्ट ने ऐसे सार्वजिक कार्य के लिए भी म्युनिस्पिलटी के प्रेसिडेन्ट वर्गेरह पर किमी नल केस के आधार को लेकर रिवचर (Sunday) को कोर्ट खोल कर गिर्मतारी का वारंट निकालते थे ग्रीर वह समय दिवाली के थे जिससे प्रेसीडन्ट का मोरल टूट जाये। खास करके कान्म में प्रेसीडेन्ट को गिर्मतार करने के लिये सरकार की इजाजत होनी चाहिए लेकिन कोर्ट ग्रमनी मनमानी करती रही और इस तरह 20 साल तक कोर्ट ने पिनक परपज की योजना होने नहीं दी। इन संविधान संशोधनों से श्रव कोर्ट पिनक कार्मों में रकावटें डाल नहीं सकेंगी;

श्वेनिफिट आफ डाउट" का लाभ अव तक कोर्ट में तस्करों, प्ंजीपितियों वर्गरा को निलता रहा हैं। अव श्वेनिफिट आफ डाउट" गरीबों के लिए होना चाहिए । हम अव संशोधन में "गेशलिस्ट" और "सेक्यूलर" आमुख में ला रहे है तो "ज्यूहीशरी एवं एग्जीक्यूटिव व्यूरोक्रसी" को मार्ग दर्शन विद्धांतों के पालन की शपथ दिलानी चाहिये; जिससे सामाजिक परिवर्तन की दिशा में अमजीवियों; गरीबों और दबे हुए वर्ग को लाभ हो तथा हम हमेशा "बेनिफिट आफ डाउट" का सामाजिक त्याय में उपयोग करेंगे। "ज्यूडीशरी तथा एग्जीक्यूटिव" को ऐसी हर अगह शपथ नये सिरे से दिलानी चाहिए।

हमा रे संविधान में जो स्नामुख है उसमें सोशालिफ न सौर सेक्टुलेरिज न शब्द जोड़े गये हैं। मैं समझता हूं कि इस संविधान संघोधन विधेयक से इसारे देश के गरीब तबके को लाभ होगा इसीर हमारे देश की जनना का भला होगा। इन शब्दों के साथ मैं इस संशोधन विधेयक का समर्थन करता ह।

SHRI KRISHNA KRIPALANI (Nominated): Mr. Vice-Chairman, Sir, as I rise to support the Constitution (Forty-fourth Amendment) Bill, I cannot help wondering at the excitement raised by its introduction. Those who are for it, an overwhelming majority, are jubilant, almost overjubilant as though a new heaven is to be brought into being. Those who are against it are in despair, scared out of wits as it were and presage direct doom. What, in fact, will happen, Sir, with the passage of this Bill is that Parliament can, and will, henceforth enable Government to have a freer field and fuller opportunity of doing the greatest good to the greatest number of our people. Greater opportunities of doing good and greater power of doing so effectively must mean greater responsibilities. And responsibility, Sir, must weigh heavy on those who bear it. It adds a few more thorns to the crown of power, whoever wears it. And so, let our jubilation be tempered with humility and fear of God —lest we err.

[Shri Krishna Kripalani]

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Sir. as the Law Minister explained the main purpose of the Bill is to establish, unequivocally and once and for all, the supremacy of our Parliament as sovereign. The Parliament can make any law and any change in the Constitution, and no Court of law will be competent to question its authority, because Parliament reflects the will of the people who are the ultimate source of all authority. But this must inevitably mean that what this Parliament does, the next or a subsequent Parliament can undo. If the people find that the amendments have not conduced to their good, they are free to send, at a subsequent election, representatives who will re-amend the Constitution and pass laws to suit their needs. If this he not democracy, what then is democracy? The Opposition, were it not so distracted and demoralised, should, in fact, appreciate that what the Bill seeks to achieve is the ulti-macy of the will of the people.

There is another aspect of the ques. tion to which, Sir, I would beg to draw your attention. It is not the letter of the law that matters in the long run as the spirit in which it is worked, just as it is not the letter of the scripture that matters as the way a religion is lived. The Hindu scriptures have not been re-written, but widows no longer burn themselves on their husband's funeral pyres, children are no longer sacrificed at the altar of the goddess, women can inherit property, widows can remarry and wives can even discard undesirable husbands. (I wish more of them would do so.) All these drastic changes have taken place, almost a total revolution in a once hidebound society, thanks to a few great leaders and reformers of the 19th and the present century who had the courage and imagination to revitalise the snirit of their religion. And so, Sir, irv humble support of the Amendments before the House is based, not on the assumption that these Amendments wilj make our Constitution perfect—nothing manmade is ever perfect—but because i have faith that the Prime Minister's wisdom and courage will make the best use of them for the good of the nation and because I have faith in the collective good sense of our people.

Sir, nothing great can be achieved, no good can ever come to fruition, if we lose faith in ourselves and in the future of oue country. I was recently in England for some time and was pained to see a widespread misunderstanding of what had happened and was happening in our country. News items, articles and editorials in the press were often gross distortions of facts. The British editors, deprived of their own authentic reporters in India, were being fed with garbled brought by casual versions irresponsible visitors, and, I am sorry to say, by our own Indian intellectuals socalled who would brief and goad the British press to malign India.

On the other hand, the British people as a whole couldn't care less t.bout what was happening in India. They had and have enough problems and > scandals of their own to occupy their concern. And now, since the Prime Minister has, wisely and courageously, lifted the restrictions on foreign press agencies, the British press will be better informed an,} itg tune, let us hope, will gradually change, if it has not already changed.

Having said this much, Sir, let me end by drawing the attention of the House, of the Prime Minister and the Law Minister to a sad lacuna in our Constitution that seems, unfortunately, to have been overlooked. Sir, while the Constitution has from its inception provided for a nominated * representative of the Anglo-Indians in the Lok Sabha—and I am glad it had done so—there is no such provision for a representative of the Sindhi minority, scattered all over India. The Anglo-Indians were compensated for the loss of patronage of the erstwhile

British masters, but the unfortunate and exiled Sindhis wlho lost their homeland as the price of India's freedom, and who lost, besides, their cultural homogeneity and were scattered like orphans all over the country, received no such compensation. A brave and resourceful people, they bave, by their own exertions, made good since, wtiereveithey could find a home. But their language i3 in serious danger of being lost and their cultural and social integrity has been sadly eroded.

For some time after Independence, Sir, the Sindhis had four stalwarts to speak for them, when necessary, in Parliament—Acharya Kripalani, a host in himself and reinforced by a talented brave and loyal Bengali wife, Shri Jairamdas Daulatram and Dr. Choi-tram Gidwani in the Lok Sabha and Prof. N. R. Malkani in this House.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Shri R. K. Sidhwa was also Deputy Home Minister.

SHRI KRISHNA KRIPALANI: But today the Sindhis have no voice to speak for them in Lok Sabiha, and are not likely ever to have an elected representative, being too scattered to make a constituency. The only remedy is to provide in the Constitution for a representative of the Sindhi minority, to be nominated by the President as a Member of the Lok Sabha, as in the case of the Anglo-Indian minority.

I hope and earnestly Plead, Sir, -flhat both the Houses of Parliament, the Prime Minister and the Law Minister will heed my appeal and take early steps to repair this lacuna and redress this injustice to a small but important, a brave and enterprising minority of India.

I thank you, Sir, for your patience. 377 RS—7

شری سکندر علی وجد : جنابوالا - جب آتھ گئے بازار سے کاھک تو ہم آ ئے - کئی میں : نہیں نہیں ھم آپ کو سننے کے لئے بھتھے ھیں -

شری سکندر علی وجد: میں ایپ دستور کی چوالیسویں ترمیمی بل کی دل سے تائید اور خیر مقدم کرتا ہوں - جو احماب یہاں تشریف رکھتے میں ان کا بھی بہت ممنوں موں - مجھ سے ایک منستر نے جو قانوں کے بہت بوے ماعو هیں لائق آدمی میں کہا ہے . .

उपसभाष्यक्ष (श्रो रणवीर सिंह) : भ्रापभीतो जजरहचुके हैं।

شری سکلدر ملی وجد : زيادة يومي أور لمبي کی میں جو قانوں نہیں جانتے اور میری قسمت میں بھییہی تھا کہ ۲۷ برس تک میں جم رہا تو سیلکووں وکیلوں کی بحث سنتا رہا ، چار پانپے سال سے یہاں تقریریں سی رہا ہوں ۔ تو مجهے دوسووں کی باتیں سائے کی عادت ہے - میں نہیں جاہتا که آپ کو بور کروں - میں صرف دو باتیں کہونکا یہ بل جو آیا ہے اس کے ديباچے ميں دو الفاظ هيں سيكولرزم اور سوشلزم یہ پری ایمیاں اندراکاندھی کے بغیر نہیں لایا جا سکتا تھا ۔ یہ اس سے عِبِلِے نہیں آ سکا - پلڈت جی چلفتے تھے ابوالكلام آزاد جاهتے تهے ليكن حالات

[شری سکلنر علی وجد] ایسے تھے کہ رہ یہ لفظ دیباہے میں لا نهيس سكه - ثمام اقليتون أكو مائفرتيز کو تهورا سا شبه تها که هم کهیں یہاں کے سیکلڈ ریے سٹیزن تو نہیں ھیں۔ اس بل ہے ان میں ایک ہمت اور طاقت پیدا هرگئی هے که یه ملک بهی همارا هے - متعسوس هو رها هے انوکها سهاتاین - آیم ایک ساده جهونیزی هی سہی اپنا گهر - ایک بات یه کہتے هیں لوك هم سے - تو يه دو لفظ أكثي -کسی نے یہ بھی کہا ہے که پراپرتی رائت کے ساتھ سوشلزم نہیں ہو سکتا ہے یہاں چل نہیں سکتا حالانکہ دوسرے بہت سے ساک ھیں سوشلت جن میں جائداد كا حق هـ دوليند هـ يوكوساويه هـ - يه هبارے ایے هلدوسقان کا سوشاؤم ہے - هو چپز اپے ملک کے لحاظ سے بلتی ہے۔ روس کا کمیونزم الگ ہے - چین کا كمهونوم الك هـ اور العانية كا كميونوم الک ہے - سب کے کمیونوم الک الک میں ۔ ملک کے لحاظ سے قانون هبنا چاهیئے پهر همارے قانون میں جو ترسيم هو رهي هے وة زندة قانون ھے - زندہ لوگوں کے لگے بنایا جا رہا ھے۔ پتھروں کے لئے نہوں ھے۔ هم تو ایتامک انرجی تک پہنچ گئے لیکن قانوں نهیں پہلچا - کبھی کبھی قانون بہت یہجے وہ جاتا ہے - هم نے کہا تھا کہ جمع اور قانون بهت پیچه رهتے هیں ليكن اب نهيں چلے كا - [لوك نهيں مانتے ۔ اب قانون کو ملک کے ساتھ رهنا جاهيئے -

ایک بات مجھے یہ دہتی تھی دہ و همارے دو لوگ بہت متعالقت میں ههن - ایک تو دفتری صلحب هین لرر ایک جهاگلا صاحب هیں - دفترن صلحب کو تو همارے کانگریس کے یریڈیڈنٹ بررا صاحب نے داخل دنتر کر دیا - داخل دفتر اس کو کہتے هیں که کیس کلوز هو گیا – قائل کو ويكارة روم مين ركه ديا جائي - أب وا ہے۔ جامتے میں که یه جوتیکنیل سبجکت ہے اتنا ہوا مسله ہے اس کے لئے سیمنار جو اس کے لگے قسکشی ہو ۔ یہ کوئی کریکت کا میچ ہے کہ ایڈن گارتن میں هوکا بربورن استدیم میں هوکا یا راملیلا مهدان میں هوا - اب تو لوگ ایسے جلسوں میں نہیں آتے - شام کو ان كاخط آجاتا كه كلستي تيرشي مين ہوی غرابیاں میں - اس کو پوھو -🥦 جحث یه چل رهی هے اور هم سپ سن رهے هيں ۔ يه سب سن سنا کر الوكون نے كنچه فيصله كيا هے - يه سب بہانے هيں اس قانون کو بدنام کرنے کے اس حکومت کو بدنام کرنے کے اور اندرا کاندھی کو بدنام کرتے کے حقیقت اس میں کچھ نہیں ہے۔ تو دو بوے جیے هیں ان میں ایک

[شری سکندر علی رجد] جمع اور ایک دن چهاگلا صاحب نے یہ فیصلہ کیا -

"With one stroke of pen he decided that all other officers were junior by five years to the officers of the Bombay State."

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بمبئی کے لوگ تو بہت قابل ھیں، ولا ھم سب سےسھندر ھو گئے۔ انہوں نے سب کو چانچ سال کی سیلریتی دے دی۔ بہاں سپریم کورٹ کے تین ججوں کی سهنریتی پر ھنکامہ تھا جو سھریم کورٹ سے ریٹائر ھونے والے تھے ۔ بہت ھنکامہ منچا اور دو تین سال تک چلتا رھا۔ ھماریہ ساتھھوں نے چھاکلا صاحب کے فیصلہ کے خلاف رہ چھم نے لکھا۔

"This stupid decision of seniority should be withdrawn forthwith."

ایک لائق جیے کا یہ تصفیہ هوا۔
هائی کررت کا کام تو جیسے چلتا ہے
چلتا ہے۔ اس رت کا اثر صحبہ پر بھی
تھا۔ ۲۰ سال کے بعد دو مہیلے پہلے
صحبے اطلاع آئی ہے۔

The honourable Chief Justice and the Judges are pleased to confirm Syed Sikander Ali the District Judge of Bobmay State, from 1958.

The date of confirmation as District Judge of Bombay State was from 1958.

اب ملاھے یہ حق - یہ خوبی ھے -ایک بات اور کہنی ھے چار سال تک ایک بات میں یہاں سنتا

رها هوں اور هم نے ولا آس کا جواب دیئے کا فرض ادا نہیں کیا سبکی ہے اب امدیکا سوئی یه فرض ادا کرین -ایک یات ضرور ہے کہ سنجے گاندھی کے خلاف روز کچھ ند کچھ هوتا تھا -أيك دريم أنهوس لم تعرة لكاينا ده كام زيادة باتیں کہ 🕶 تو میرا دل خوص هوگیا پلات جی کا بھی نعرہ تھا۔ ددآرام حرام هے، تهیک هے اس میں بھی طاقت تھی بہت جاں تھی -يهر الدراجي كا تعرة تها ددغريبي هاتاؤهه اس میں کنانڈ ہے - شاعری کی کچھ الگ ترکیب اور بات هوتی ہے - اس میں بہت نزاکتیں ہیں۔ میں نے سپچا که شاعری میں اُس کی ھیڈنگ لائی چاھیئے۔ میں نے اس کا کورس لکھا ہے میں نے سلھے کاندھی کا قصیده نهیل لکها - اندرا کاندهی پر لکہا ہے ملک پر لکہا ہے - ارز معمو هر څشونت سلگه اور حسين پر يه الزام هے که هم کمیٹیڈ آرٹسٹس هیں ہے شک - هندوستان کو خوبصورت اور طائتہ بنانے کے لئے هم کستیت هیں اس کو گرانے کے لگے باہر جا کر ڈلیل کرنے کے لئے هم کمیٹیڈ نہیں هیں -میں نہیں چاھٹا که لمبی بات کروں کیونکہ ابھی میں نے کہا ہے کتا ده کام زیاده باتیں کم ۱۰ یه جو آپ کا امینڈمیلٹ ہے یہ بھی اس وقت پورا هو سکتا هے جب کام زیادہ باتیں کم هونکی - اِب نظم سلیگے -

[شری سکندر علی وجد] کام زیادہ باتیں کم (کور*س*)

کام زیادہ باتیں کم لا تسمه لتس لليا لا تابع لتس لليا ایدا رستا خدمت کا اب مے منزل چلد قدم کام زیادہ باتیں کم کام زیادہ باتھی کم

سپ کی منسی هم سب کی هلسی سب کی خوشی هم سب کی خوشی فربت هوگی دور تبهی

سب كا قم هو اينا قم کام زیادہ باتیں کم کام زیادہ باتیں کم

کوئی فاقل رہلے تہ پائے کوئی کاهل رهائے ند پائے کوئی جاهل وهائے نه پائے هم رکهتے هيں يه دم خم کام زیادہ باتیں کم کام زیادہ باتیں کم

معلت سے ہے شان وطن متعلت هے ایمان وطن مهكهن ريكستان وطن تازی پهولوں پر شیلم کام زیادہ ہاتیں کم كام زيادة باتهن كم

هلد وطن هم سب کا هے هلد چس هم سب کا هے ملد کا دھن ہم سب کا ہے ملد کے رکھوالے میں هم كام زيادة باتيس كم کام زیادہ باتھی کم

ا تدهی رسین جالین بدل روب دکھائے آبے میں کل +140ء موج علم و عمل کنا جمنا کا سلکم کام زیادہ باتھی کم کام زیادہ باتیں کم

میں شروع کے دو بلد پوھنا چاھتا هول كهونكه بروا صاحب أكث هين ولا څود شامر هيں۔ ایدا رسته عزت کا ایلا رسته هست کا اینا رسته خدست کا اب مے منزل چلد قدم کام زیادہ باتیں کم کام زیادہ باتیں کم

سب کی ملسی ہم سب کی ملسی سب کی خوشی هم سب کی څوشی رغربت هوگی دور تبهی سب کا قم هو ایلا قم کام زیادہ باتھی کم کام زیادہ باتیں کم

†[सिकश्वर प्रली वण्व (महाराष्ट्र) : जनावे बाला; जब टठ गये बाजार से गाहक तो हम आर्थे।

कई माननीय सबस्य ! नहीं, नहीं हम द्यापको सुनने के लिये बैठे हैं।

श्री सिकः वर सली वज्व: मैं अपने दस्तुर के चवालीसवें तरमीमी विल की दिल से ताईद ग्रीर खैरमकदम करता हं। जो एहवाब यहां तशरीफ़ उखते हैं उनका भी बहुत समन्न हं। मुझ से एक मिनिस्टर साहब ने जो कानून के बहुत बड़े माहिर हैं, लायक श्रादमी हैं। कहा है . . .

खपसभाष्यक्ष (भ्रो रणवीर सिंह) ! धाप भी तो जज रह चुबे हैं।

भी सिकावर शासी वण्य :.... कि इस बिल पर उन लोगों ने ज्यादा वड़ी और लम्बी तकरीरें की हैं जो कानून नहीं जानते। मेरी किस्मत में भी यही या कि 27 वरस तक मैं जजरहातो सकड़ों वकीलों की बात सुनता रहा। चार-पांच साल से यहां तकरी**रें स्**न रहा है। तो मझे दूसरों की बार्ते सूनने की धादत है। मैं नहीं चाहता कि ग्रापको बोर करूं। मैं सिर्फ़ादो बातें कहुंगा कि ये बिल जो ग्राया है इसके दीबाचे में दो ग्रह्फाज हैं--सैक्**ल**रिज्**म ग्रो र** सोशक्तिज्य--यह प्रीएम्बल इन्दिरा गांधी के बगैर नहीं लाया जा सकता था। ये इससे पहले नहीं आ सकता। ५ण्डित जी चाहते थे; भव्युल कलाम धाजाद चाहते थे लेकिन हालात ऐसे थे कि वे ये ग्रल्फ़ाज प्रिएम्बल में ला नहीं सके। तमाभ श्रकलीयतों को भाइनोरिटीज को थोड़ा सा गुबहा था कि हम कहीं यहां के सेकिंड रेट सिटीजन तो नहीं हैं। इस बिल से उनमें एक हिम्मत ग्रीर ताकत पैदा हो गई है कि यह मुल्क भी ठना रा

है। महसूस हो रहा है अनोखा सुहाबनापन। स्राजये एक सादा झींगड़ा ही सही अपना घर भी आज कहते हैं लोग हमसे । तो ये दो लफ्ज आ गये। किसी ने यह भी कहा है कि प्रापर्टी राइट के साथ सोगलिज्य नहीं हो सकता है। यहां चल नहीं सकता, हालांकि दसरे बहुत से मुल्क हैं सोशिलिस्ट जिनमें आयदाद का हक है, पोलैण्ड है युगोस्लाविया है। यह हमारे श्रपने हिन्दुस्तान का सोश लिज्म है। हर चीज ध्रपने भूलक के लिहाज से बनती है--एस का कम्युनिज्य ग्रलग है; चीन का कम्युनिज्य अलग है श्रीर ग्रलवानिया का कम्यनिज्म प्रलग है। सबके कम्यनिज्य अलग-अलग हैं। मृत्य के लिहाज से कान्त होना चाहिए । फिर हमारे कानून में जो तरमीम हो रही हैं वह जिन्दा कानून है। जिदा लोगों के लिए बनाया जा रहा **है, य**ह पत्थरों के लिए नहीं हैं। हम तो एटोमिक एनर्जी तक पहुंच गये, लेकिन कान्न नहीं पहुंचा-कभी-रूभी कानून बहुत पीछे रह जाता हैं। हमने कहा था कि जज और कानून बहुत पीछे रहते हैं, लेकिन प्रव नहीं चलेगा । लोग नहीं भानके अब—कानून को मुल्क के प्ताय रहना चाहिए।

एक बात मुझे यह कहनी थी कि हमारे दो लोग बहुत मुखालिफ हैं एक तो दफ्तरी साहब हैं और एक छागला साहब हैं। दफ्तरी माहब को तो हमारे कांग्रेस है प्रेसीडेंट बरूआ साहब ने दाखिल दफ्तर कर दिया । दाखिल दफ्तर उसको कहते है कि केस क्लोज हो गया: फाइल को रिकार्ड रूम में रख दिया जाये। अव वे चाहते हैं कि। ये जो टैक्नीकल अब्जेक्ट हैं: इतना बड़ा मसला है, इसके लिए सेमिनार हो; इसने लिए डिस्कशन हो, यह कोई किनेड का मैच है कि एडन गार्डन में होगा बेबोर्न स्टेडियम में होगा या रामलीला मैदान में होगा। ग्रव तो लोग ऐसे जलसों में नहीं हाते, शाम को इनका खत आ जाता कि करिटीट्यू कन

[HA] Amdt.) Bill, 1976 204 Syed Sikander All, the District Judge of Bombay State, from 1958.

The date of confirmation as District Judge of Bombay State was from 1958.

ग्रव मिला है यह हक, यह खूबी है।

एक बात ग्रीर ऋहनी है। चार साल तक एक बात में यहां भूनता रहा हूं ग्रीर हमने उसका जवाब देने का फर्ज ग्रदा नहीं किया। मनिकन है अब अम्बिका सोंनी यह फर्ज ग्रदा करें। एक बात जरूर है कि संजय गांधी के खिलाफ रोज कुछ न कुछ होता था। एक दिन उन्होंने नारा लगाया "काम ज्यादा बातें कम"-तो मेरा दिल खश हो गया । पंडित जी का भी नारा था "ग्राराम हराम है" ठीक है इसमें भी ताकत थी, बहत जान थी फिर इन्दिरा जी का नारा था "गरीबी हटाग्रो" इसमें कमांड है। शायरी की कुछ ग्रलग तरकीव ग्रीर बात होती है--इसमें बहुत नजाकतें हैं। मैंने सोचा कि शायरी में इसकी हैडिंग लेनी चाहिए। मैंने इसका कोरस लिखा है। मैंने संजय गांधी का कसीदा नहीं लिखा-इन्दिरा गांधी पर लिखा है, मुल्क पर लिखा है, मुझ पर, खुशवन्त सिंह पर भीर हसैन पर यह इल्जाम है कि हन कमिटिड आर्टिस्ट हैं--बेशक । हिन्दुस्तान को खुवसूरत ग्रीर ताकतवर बनाने के लिए हम किमटिड हैं। इसको गिराने के लिए. बाहर जाकर जलील करने के लिए हम कमिटिड नहीं हैं। मैं नहीं चाहता कि लम्बी बात करूं; क्योंकि ग्रभी मैंने कहा है कि ''काम ज्यादा बातें कम"। ये जो ग्रापका अमेंडमेंट है यह भी उस वक्त पूरा हो सकता है जब काम **ट्यादा बातें कम होंगी। भव नज्म सुनिये:---**

काम ज्यावा बातें कम

काप ज्यादा बातें कम

श्रपना रस्ता इञ्चत का, श्रपना रस्ता हिम्मत का ।

श्री सिकन्दर ग्रली वण्दी
में बड़ी खराबियां है, इसको पढ़ो बहस यह
चल रही है ग्रीर हम सब सुन रहे हैं। ये
सब सुन सुना कर लोगों ने कुछ फ़ैसला किया
है—ये सब बहाने हैं इस कानून को बदनाम
करने के ग्रीर हक् भत को बदनाम करने के,
श्रीर इन्दिश गांधी को बदनाम करने के,
होत इन्दिश गांधी को बदनाम करने के,
हे इनमें एक हमारे चीफ़ जस्टिस छागला
साहब हैं। जब रि-आग्नाइफेशन शाफ़ स्टेट
हुआ तो हम हैदराबाद से बम्बई ग्राये।
सीराष्ट्र के जज ग्राये। मध्य प्रदेश के जज
ग्राये—हम कोई सी डेढ़ सी जज थे ग्रीर एक
दिन छागला साहब ने यह तस्कीयां किया:

"With one stroke of pen he decided that all other officers were junior by five years to the officers of the Bombay State."

बम्बई के लोग तो बहुत का बिल हैं से हम सबसे सीनियर हो गये—-उन्होंने सबको पांच साल की सीनियोरिटी दे दी। यहां पर सुप्रीम कोर्ट के तीन जजों की सिनियोरिटी पर हगामा था। जो सुप्रीम कोर्ट से रिटायर होने वाले थे—-बहुत हंगामा मचा श्रीर दो तीन साल एक चलता रहा। हमारे साथियों ने छागला साहब के फ़ैसले के खिलाफ रिट पेश की और सप्रीम कोर्ट के लायक जज ने लिखा

"This stupid decision of seniority should be withdrawn forthwith."

एक लायक जज का यह तस्फीया हुआ पगर हाई कोर्ट का काम तो जैसा चलता है, चलता है। इस रिट का असर मुझा पर भी था। 20 साल के बाद दो महीने पहले मुझे यह इसिला मिली है—

The honourable Chief Justice and the judges are pleased to confirm ग्रंपना रस्ता खिदमत का ग्रंब है माजल चन्द कदम।

काम ज्यादा बातें कम काम ज्यादा बातें कम । सबकी हंसी हम सब की हंसी सबकी

खुणी हम सब की खुणी । गुरबत होगी दूर तभी सबका गम हो ग्रपना गम।

> कान ज्यादा बातें कम काम ज्यादा बातें कम

कोई ग़ाफिल रहने न पाये कोई आहिल रहने न पाये।

कोई जाहिल रहने न पाये हम रखते हैं ये दम ख़म ।

> कान ज्यादा बातें कम काम ज्यादा बातें कम।

मेहनत से है शाने वतन मेहनत है ईमाने वतन।

महत्रें रेगिस्ताने वतन तांजा फूर्ली पर शवनम ।

> काम ज्यादा बातें कम काम ज्यादा बातें कम।

हिन्द वतन हम सङ्गका है हिन्द चमन हम सब का है ।

हिन्द का धन हम सब का है हिन्द के रखवाले हैं हम ।

काम ज्यादा बातें कम
 काम ज्यादा बातें कम।

ब्रत्थी रस्में जायें बदल रूप दिखाये श्राव में कल ।

झूमे मौजे-इत्मो ग्रमल गंगा जमना का संग्रम। काम ज्यादा बात कम काम ज्यादा बातें कम।

मैं शुरू के दो बन्द पढ़ना चाहता हूं; क्योंकि बरुद्धा साहब भ्रा गये हैं--वे खुद शायर हैं।

> ग्रपना रस्ता इज्जत का ग्रेपनी रस्ती हिम्मत का ।

अपना रस्ता खिदमत का अब है मंजिल चन्द कदम ।

> काम ज्यादा बातें कम काम ज्यादा बातें कम।

सबकी हंसी हम सब की हुंसी सबकी खुशी हम सब की खुशी ।

शुरबत होगी दूर तभी सबका ग्रम हो श्रपना ग्रम ।

> काम ज्यादा बातें कम काम ज्यादा बातें कम।

भी नरंथी सिंह (राजस्थान) : उपक सभाष्ट्रयक्ष महोदय, इस विधेयक का समर्थन करते हुए में सदन का ध्यान इस विधेयक का सम्पूर्ण रूप से विरोध करने वाले उम भाननीय सदस्यों के कथन की खोर दिलाता हूं ; जिन्होंने यह कहा था कि यह संशोधन स्वतन्त्रताकी देन हैं उन मूलाधारों के खिलाफ है जिसमें जनतंत्रीय प्रणाली ग्रीर जनतंत्रीय संघीय शासन का वर्णन है। मैं उन्हें याद दिलाना चाहता हुं कि गांधी जी ने स्वतन्त्रता का मूलाधार हर दुखी आंखों से बहते हुए हर आंसू को पोंछ ने का लक्ष्य रखा। जब हम आज मूलाधारों की बात करते हैं तो हम यह देखते हैं कि हमारा देश का हर नागरिक सुखी हो सकता है या नहीं, उसका कष्ट मिट सकता है या नहीं। जब प्रिएम्बल मे दो शब्द जोड़े का रहे हैं--धर्मनिरपेक्ष ग्रौर समाजवाद, तो हम उस मंजिल को याद रखते हैं। यदि पीड़ितों को ५छ नहीं मिला

हम समाजवाद की बात करके श्रीर संशोधन करके उन्हें कुछ दे रहे हैं।

मैं एक बात यह भी कहना चाहता हं कि स्वतन्त्रता जो हमारी आई थी वह भी याद रखें कि वह बड़े बलिदानों के बाद आई र्थी। बहुत लोगों ने कुर्वानी भी दी थी। लेकिन यह भी सत्य है कि जब इम उन बलिदानों की, वीरों की याद करते हैं तो यह भी याद रखना है कि यह एक समझौते के बाद आई थी। जब समझौते के दौरान आजादी प्राती है तो संविधान बनता है उसमें भी कई समझौते होते हैं। हमारे संविधान में भी चाहे प्रिवी पर्स के रूप में हो; चाहे छाई०सी०एस० ग्रफसरों की सुरक्षा के रूप में हो भीर चाहे इसरे रूप में समझौता हो, लेकिन 1969 के बाद इस देश ने एक नई करवट बदली, कांग्रेस जन जो समझौदों को पवित्र भीर पाक समझते थे वे अलग हुए और प्रधान मंत्री जी ने एक रास्ता निकाला, बैंक नेशनलाइजेशन के द्वारा भौर प्रिवीपर्स के उन्मूलन द्वारा । ग्रभी मैं एक बात कानुन मंत्री जी को कहना चाहता हं कि अभी भी समझौते का साया उन पर पड़ा हुआ है। समाजवाद का सिद्धान्त हमने माना, लेकिन उसके साथ-साथ कुछ बातों का मोह हुन नहीं छोड़ रहे हैं। मैंने इसी सदन के 96 वें सज में एक प्रस्ताव रखा था। प्रस्ताव था कि हमारे संविधान में से तिजी सम्पत्तिका जो मौलिक अधिकार दिया गया हैं बहु हटा दिया जाए ग्रीर काम के मुज अधिकार को इसमें जोड दिया जाए। इस सदन की श्राम सहमति थी कि इस प्रस्ताव को माना जाए । लेकिन जब ग्राप समाजवाद का सिद्धान्त भान लेते हैं प्रिएम्बल में तो कोई कभी नहीं रह जाती हैं। इसमें गलत फहमी नहीं रहनी चाहिए। धगर गलत फहमी हैं तो इसको दूर मरने के भी उपाय है। परिवार नियोजन के बारे में फैलाई जाने वाली कहानियों से जैसे हम निवट रहे हैं इनसे भी निबट लेंगे। वैसे सम्पत्ति के अधिकार

की बात को हटाने 'को हमें साफ तौर से मानना चाहिये। जब तक सम्पत्ति का ग्रधिकार हम हटा नहीं देले श्रीर काम का श्रिधकार नहीं दे देते तथ तक निश्चित रूप से लोगों को, जसे कि भोला पा बवान शास्त्री जी ने कहा कि यह शक और शुबहा रहीजाता है कि महीं यह समाजवाद की बात राजनीतिक नारातो नहीं हैं। श्राज जो प्रोसेस हमारी चल रही है वह स्वाभाविक कदम हैं उसमें हमने समाजवाद के रास्ते को ग्रपनाया है।

एक बात और कहना चाहंगा कि अराज भी हमारे में दोष हैं क्या कारण हैं इसका। श्राजभी एक अरादमी के पास एक नहीं. अनेक काम है। हम अपने को लें तो हम वकालत भी करते है और पालियामेंट की मेम्बरी भी करते है। खेती भी करते है और व्यापार भी करते हैं। इसकी कोई सीमा नहीं है। हमारे देश में जो यह स्थिति है कि कुछ लोगों को भरपेटखानाभी नहीं मिल**ता** है, इस स्थिति को बदलना होगा । संविधान के प्रिएम्बल में समाजवाद शब्द को जोड़ा गया है, इसलिये में समझता हं कि सरकार का ध्यान श्रव उस तरफ जाता रहेगा। हमारा यह कर्त्तंव्य है कि प्रस्थेक ग्रादमी को खाना भिले और काम करने को रोजगार मिले इसकी हम ब्यवस्था करें। हर एक को काम = भर पेट नहीं तो पेट भरने लायक काम मिले यह हमारा लक्ष्य होना चाहिये।

उपसभाष्ट्रयक्ष महोदय, एक बात में भीर कहना चाहता हं। उन्होने कहा कि यहां पर संघवाद को छोड़ा गया है। संविधान के संशोधन में यह कहा गया है कि केन्द्रीय सरकार राज्यों मे ग्रवनी फ़ोर्स भेज सकतो है। में समझता हं कि इससे देश में संघवाद पर किसी तरह का कोई बुरा असर नहीं होगा, बल्कि इससे देश की एकता मजबूत होगी। इससे हमादे देश की एकता को कोई खतरा नहीं है। मैंने इसी तरह से

इस क्लाज को इन्टर्नेट किया हैं। इसलिए मैं उनसे कहना चाहता हूं कि इसमें जनता की प्रभुसत्ता और संस्द् की प्रभुसत्ता में टकराव का कोई सवाल नहीं हैं। जनता की प्रभुसत्ता एक तरह से निराकार प्रभुसत्ता होती है और संसद् की प्रभुसत्ता साकार प्रभुसत्ता होती है। जनता निराकार प्रभुसत्ता को चुनाव में प्रयोग करती है भीर संसद् उसको साकार रूप प्रदान करती हैं। इसलिए इसमें टकराव का कोई प्रथन ही नहीं हैं। जनता की निराकार प्रभुसत्ता को संसद वाणी प्रदान करती है। विरोधी दलों का यह विचार बिल्कुल गलत हैं कि संसद संविधान में संशोधन नहीं कर सकती है।

इसके साथ-साथ मैं एक बात यह भी कहना चाहता हूं कि इस देश में सन् 1971 में दो नारे लगाये गये थे। एक नारा प्रधान मंत्री श्रीमती इन्दिश गांधी जी की तरफ से लगाया गया था कि "देश से गरीबी हटाग्रो श्रीर देश को बचाग्रो" श्रीर दूसरा नारा विरोधी दलों की तरफ से लगाया गया था कि 'इन्दिश को हटाग्रो श्रीर देश को बचाग्रो'। इस देश की निराकार प्रभुसत्ता ने इन्दिरा जी को सफल बनाया श्रीर श्रपनी निराकार प्रभुसत्ता को साकार रूप प्रदान किया। इस प्रकार से जनता ने सफ तौर पर संसद को यह श्रधिकार सौंपा कि वह संविधान में उचित संगोधन करे।

इसके साथ-साथ मैं कुछ बातें मूल कर्त्तं थों के बारे में भी कहना चाहता हूं। उन्होंने कहा कि संविधान में मूल कर्त्तं ब्यों को रखना बिलकुल गलत बात है। मैं उनसे पूछना चाहता हूं कि कर्त्तं ब्यों को भी संविधान में स्थान देने की बात कहां से पैदा हुई? मैं समझता हूं कि यह देन विरोधी दलों की है। जब हम अपने देश की शाजादी की लड़ाई लड़ रहे थे तो हम जनता की प्रभुसत्ता की बात कहते थे और लोकतंत्री प्रम्परा पर चलने की बात कहते थे। लेकिन पिछले

कुछ वर्षों में संसद् और विधान सभाओं को तोड़ने की बात कही गई। मैं आपको आपत्का-लीन घोषणा से पहले की स्थिति याद दिलाना चाहता हं। उस बनत हमारे देश में नया स्थिति पैदा हो गई थी, यह किसी से छिना हुआ भहीं हैं। इसलिए ग्राज ग्रावश्यकता इस बात की पड़ी कि नागरिकों के कुछ मूल कर्त्तव्यों को भी संविधान में स्थानदिया जाय। विरोधी दल के सदस्यों और लोगो ने हमारे देश में जो स्थिति पहले पैदा कर दी थी उसी के कारण मूल कर्त्तव्यों को संविधान में रखना पड़ा है। मैं अक्तूबर मास में लन्दन में था। हिन्द्स्तान के जो भी नागरिक वहां पर रहते हैं और रेल या पोस्ट-आफिसी प्रादि में काम करते हैं, उन्होंने बताया कि इंगलैंड में किस प्रकार पौण्ड की कीमत गिरती जा रही हैं भीर भारत में इमरजैन्सी लाग होने के बाद सपये की कीमत किस प्रकार से बढ़ रही है। इमरजेंसी लागू होने के बाद एक वर्ष के अन्दर यह परिवर्तन आया है। मारत ने इस आपतकाल में जो सफलवाएं प्राप्त की हैं वे संसार में बहुत कम देशों को प्राप्त हो तकी हैं।

श्राण यह कहने की हिम्मत नहीं करते कि वह स्थित बदल गई। इतना ही नहीं अभी विश्व बैंक के जो श्रध्यक्ष हैं उनका भाषण श्रभी पढ़ रहे हैं। लेकिन इसके साथ-साथ मैं आपको यह बतलाना चाहता हूं कि ब्रिटेन के हाउस आफ कामन्स के जो लीडर हैं उन्होंने 6 तारीख को क्या कहा ? उन्होंने 6 तारीख को जो कुछ कहा वह मैं श्रापके सामने पढ़ कर सुनाना चाहता हूं। उन्होंने कहा कि हिन्दुस्तान में जो मैंने देखा उस सब को देखने के बाद मैं इस कम्बलूजन पर पहुंचा हूं:—

"It is stupid as well as insulting for us not to know how much socialist planning is involved in what India is seeking to accomplish and how much genuine idealism is ap-

plied by countless number of dedicated Indians in attempting to put some of these principles into prac-

यह तो उनकी प्रतिकिया है जो हाउस स्राफ कामन्स के लोडर हैं। हमारी बात को सबने माना है। विदेशियों की शय पर चलने वाले विरोधियों को ग्रव तो ग्रपना रवैया वदलना चाहिये। लेकिन उसके साथ-साथ मैं दो तीन बातों की ग्रोर कानून मंत्री का ध्यान दिलाना चाहता हं। यह ठीक है कि जुडीशियरी उसमें एक है जिसके कारण वार-वार संशोधन करने पड़े। हमारे जो भूमि सुधार के कानून थे उनको उससे बाधा पहुंची। लैकिन आपने जहां यह कहा वहां इस बात को नजर ग्रन्दाज नहीं कर सकते कि अयरोक्रेसी ने भी इसी तरह का काम किया है जिसके कारण हमारे देश को भारी क्षति हुईं। चाहे साधारण स्थिति हो ग्रथवा श्रापत्कालीन स्थिति हो, हमने 20-सूत्री कार्यक्रम बनाया परन्तु उन्होंने उसके कार्यान्वयन को एक तरह से ताक पर उठा कर रख दिया है। मैं जानता हं कि किस तरह से वे ग्रादेश का उल्लंघन करते हैं। इसके साथ भ्रापको यह व्यवस्था करनी पड़ेगी कि जो ब्यूोकेसी द्वारा अन्याय होते हैं, उनसे नागरिकों की रक्षा कैसे हो। विशेषतौर से अब जब कि ग्राप धारा 226 में से "For any other purposes" शब्दों को निकाल कर उच्च न्यायालय के ग्रधिकार क्षेत्र को सोमित कर रहे हैं। स बात का प्रावधान किया जाना ग्रावश्यक है। इसको कार्यपालिका के बजाय किसी संसदीय संस्था पर छोड़ा जाना चाहिए।

ब्राप लोगों को सुरक्षा दे रहे हैं। लेकिन मैं पूछना चाहता है कि ग्राप सुरक्षा किन को देरहेहैं, सरकारी कर्मचारियों को । संशोधन में 311 धाराको पूरी तरह हटाने की व्यवस्थानहीं की गयी है। लेकिन इस पर विचार करना है कि समाज के किस वर्ग को सब से अधिक सुरक्षाकी आयश्यकताहै।

सूरक्षा देने की जरूरत सरकारी कर्मचारियों को है या उस गरीब तबके को जिसकी कोई सूरका समाज में नहीं है ? हमें सब से पहले उसको सुरक्षा देनी है। ग्राज हम उन्हीं लोगों को सुरक्षा दे रहे हैं जो सुरक्षित हैं। में कई बार कहा करता है कि जो सरकारी कर्मचारी हैं उनकी सब तरह से सुरक्षा है लेकिन जो किसान हैं, जो मजदूर है, उनकी सुरक्षाभीकी जाये।

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दूसरी बात मैं यह कहना चाहता है कि उत्पादन करने बाला चाहे किसी भी तबके में हो, चाहे किसान हो या कोई ग्रन्य चीज का उत्पादन करने वाला हो, उसकी सुरक्षा की गारन्टी होनी चाहिए। म्राज कपास के दामों में 100 प्रतिशत गिरावट है, किसान क्या करे ? इसलिए मैं कहुंगा कि यह जो समाजवाद के घ्येय हैं, मांग है, नये रूप से उन के ऊपर ध्यान देना चाहिए, उस पर विचार करना चाहिए। ये दो विसंगतियां साथ-साथ नहीं चल सकतीं।

ग्रापने शिक्षा को कंकरेंट लिस्ट में लिया है, यह बड़ी खुशी की बात है लेकिन इसमें राष्ट्रीय सम्पत्ति के रूप में जल की क्यों नहीं शामिल किया गया है। इसके धभाव में एक तरफ सिचाई का अभाव और दूसरी श्रोर बाढ़ के प्रकोप से हम पीड़ित होते हैं।

उपसभाष्यक्ष (श्री रणबीर सिंह) : ग्रव समाप्त कीजिये ।

श्री नत्यो सिंह : उपसभाध्यक्ष महोदय, इसलिए जल जैसी चीजों को राष्ट्रीय सम्पदा घोषित करके कंकरेंट लिस्ट में रखना चाहिए तब जाकर के हम जन साधारण में अपना काम पूरा कर सकते हैं। एक बात मैं श्रीर निवेदन करना चाहता हूं ग्रीर वह यह कि एमरजेंसी में बहुत सी बातें ग्रच्छी हुई हैं जैसी

कि मैंने कहा, लेकिन एक बात की घोषणा बाकी रह गई है। राष्ट्र के निर्णाण के लिये मल कर्तन्यों का निर्धारण क्या है ? लेकिन राष्ट्र के निर्माण के लिये उसकी भाषा को प्रति-ष्ठित करना सबसे ग्रावश्यक है। ग्राप ग्रपनी राष्ट्रभाषा के प्रति पूरे कर्तव्य का दायित्व नहीं निभा रहे हैं इसलिये मैं कहना चाहुंगा श्रापने संविधान में 25 वर्ष की मीयाद रखी थी. श्रव ग्राप यह भी संगोधन लाईए ।संविधान में इस संशोधन के बाद कि हमारी राज-भाषा केवल हिन्दी होगी और हमारी प्रान्तीय भाषाओं में उसका अनुवाद करिये अंग्रेजी में नहीं लेकिन भापने अंग्रेजी को जो कंपलसरी बना रखा है, उतको हटाइएगा तमी हम सही मायने में कह सकते हैं कि राष्ट्र निर्माण में पूरी सरह सजग हैं।

इन शब्दों के साथ मैं इस संविधान संशोधन विधेयक का समर्थन करता है।

श्री देवराज पाटिल (महाराष्ट्र) : उप-समाध्यक्ष महोदय, मैं इस विधेयक का हृदय से स्वागत करता हू और एक बहुत ऐतिहासिक

हं। इसमें मेरी दृष्टि से जो संशोधन है उसके प्रगतिशील 4 पहलु हैं। पहला जो प्रगतिशील पहलू इसका है वह है संविधान की प्रस्तावना में संशोधन–संविधानको प्रस्तावना में समाजवाद

इस संशोधन से सारे देश को सही दिशा दी गई है ग्रीर इससे घटनात्मक समाजवाद भारत में रुजू हो जायेगा। घटनात्मक समाजवाद कार्यान्वित करने के लिये बौद्धिक ग्रीर व्याव-

तथा डा० ग्रम्बेडकर ने समाजवाद ग्रीर धर्म-निरपेक्षता की घोषणा की थीं। प्रिएम्बल में समाजवाद शब्द जोड़ने की उनकी इच्छा थी लेकिन ग्राज पंथ प्रधान इन्दिरा गांधी ग्रीर हमारे प्रभारी कानून मंत्री ने उनकी इच्छा को पूर्ण किया है। यह जो धर्मनिरवेक्षता श्रीर समाज-वाद शब्द जोड़े गये है इससे धार्मिक संस्था श्रयवा सांप्रदायिक संस्था को ग्रब निधर्मी ग्रौर सभाजवाद को स्वीकार करना पडेगा। पूरोशामी विचार के जो लोग है, समाजवादी या राजकीय पक्ष जो है, उन को ग्रयने कार्यक्रम च हे वे सत्ता में हीं या न हों, पावर में ग्राए चाहे न भ्राएं समाजवादी कार्यक्रम की ग्रमल में लाने के लिये उन को भी एक दिशा मिल गई है। यह क्वालिटेटिव्ह चेन्ज होने से जुडिशरी से लेकर वर्कर्स और किसानों तथा सामान्य श्रादमी के श्राकटलुक में फर्क हो जायेगा इसलिये भी मैं इस संशोधन का स्वागत करता है।

दूसरा महत्वपूर्ण संशोधन जो है वह संसद की सर्वोच्चता के बारे में है। संसद श्रीर राज्य विधान मण्डल जनता की इच्छाम्रो के प्रति-बिम्ब है। लोकतंत्र का सार यह है कि जनता की इच्छा सर्वोपरि होनी चाहिये। इसलिये म्राटिकल 368 में संशोधन करके संसद की सर्वोच्चता को संवेह से परे कर दिया है ग्रीर संसद की सर्वोच्चता को पुनःस्थापित किया है ।

श्रीमन् ग्राज का दिन महान है जब कि संसद् अपनी प्रमुसत्ता को फिर से प्राप्त कर रहा है। नाथ पैजी का एक बिल ग्राया था, उसमें उन्होंने भी यह प्रयास किया था। उस कमेटी का मेम्बर होने के नाते मझे ग्राज बड़ी खुशी होती है कि ग्रव जनता द्वारा निर्वाचित संसद की सर्वोच्चता को कोई चनौती नहीं दे सकता है।

तीसरा सुझाव मेरा यह है कि निर्देशक सिद्धान्तों को लागू करने के लिये जो सामाजिक ग्रीर ग्रायिक सुधार किये जाते थे उनको रोकने के लिये मूल ग्रधिकारों का उल्लंघन किया जाता था इसलिये नीति निर्देशक तत्वौ को ग्रीर स्पष्ट कर दिया गया है ग्रीर उन्हें मूल अधिकारों पर प्राथमिकता दी गई है।

[श्री देवराज पाटिल]

निर्देशक सिद्धान्तों को मूल ग्रधिकारों से ऊपर करने से श्रभी भारत की सामाजिक और श्राधिक क्रांति के रास्ते में जो भी रकावटें हैं उनको दूर किया गया है। और इस संशोधन से समाजिक और आर्थिक क्रांति लाने के लिये बनाये जाने वाले कानूनों के रास्ते में ग्राने वाली संवैधानिक बाधाएं भी समाप्त हो जायेंगी।

चौथा महत्वपूर्ण संशोधन इस मैं यह है। ग्राटिकल 51 में जहां संविधान में नागरिकों के 10 मल कर्त्तंच्यों का उल्लेख किया जारहा है। नागरिकों को स्पष्ट रूप से राष्ट्र एवम देश के प्रति ग्रपने कर्त्तंच्यों का बोध करा दिया गया है।

श्राखिर में एक महत्वपूर्ण संशोधन आर्टिकल 43 में है जहां उद्योग के प्रवन्ध में कर्मकारों का भाग लेना शामिल है— पार्टिसिपेशन श्राफ़ वर्कसं इत द मैनेजमेंट श्राफ़ इंडस्ट्रीज।

उपसभाध्यक्ष महोदय, वर्तमान संशोधन विधेयक के मुख्य रूप से 4 प्रगतिशील पहलू मैंने वताये हैं उन का परिपालन देश की सारी जनता, सरकार और संसद निष्ठापुर्वक करें तो इस देश में जनतांत्रिक समाजवाद की स्थापना पंथ प्रधान इन्दिरा गांधी के नेतृत्व में होगी। और देश तेजी से आपे बहेगा।

मैं इस संविधान संशोधन विधेयक के बारे में दोतीन सुझाव देना चाहता हुं और वह यह है कि हमारे देश में उस 80 प्रतिशत जनता की लोकतंब की सेवा करनी है कि जो गरीव है। यहां की ग्रधिकतर जनता गरीब है निधंन हैं तो यह लोकतंत्र भी निर्धन लोगों के लिये है ग्रीर हमारा संविधान भी निर्धन लोगों के लिये होता चाहिये और यदि संविधान निर्धन लोगों के लिये है तो उस में उन लोगों की ग्राकांशांग्रों की झलक मिलनी चाहिये; इस दिष्ट से ग्रगर संविधान को देखा जाये तो जैसा कि हमारे पहले माननीय सदस्य श्री काली मुखर्जी साहब ने कहा था कि देश में 94 प्रतिशत लोगएक तरफ़ हैं और 6 प्रतिशत लोग दूसरी तरफ़ हैं। यदि पिछले 25 साल का इतिहास देखा आय तो संविधान का बहुत सा लाभ इन 6 प्रतिशत लोगों को ही मिला है। संपत्ति के अधिकार के लिये पहले भी कहा गया था कि वह कोई मख्य चीज नहीं है और उस के बारे में कई निर्णय भी हो गये थे। यह 6 परर्सेंट लोगों में रिच पेजेंट्स, इनकम टैक्स पैयर ग्रीर ऊपर क्लास के लोग है ग्रौर रुरल पुग्रर जिसकी तादाद 80 प्रतिशत है दूसरे 30 परसेंट में आते हैं ग्रीर वे पावर्टी लाइन के नीचे के लोग हैं। रल पुग्रर जो कृषि का धंधा करते है उन के लिये संविधान में जो प्राविधान किये गये हैं उन के अमल की तरफ़ कोई स्याल नहीं किया गया । संविधान बनाते समय उन पर पुरा ध्यान दिया गया था। संविधान के पार्ट भी में राइट ट फीडम, ग्राटिकिल 19 में फ़ंडामेंटल राइट जो दिये थे उस से 94 प्रतिगत पापुलेशन को कोई मतलब नहीं है। स्पीच एकस-प्रेशन ग्रीर ग्रसेम्बली तथा मुब करने की फीडम, बसने की ग्राजादी ग्रीर प्रापर्टी एकवायर करने की फ्रीडम है लेकिन मैंने अपने प्रांत और जिले में और गांव में बहुत से लोगों से बात की, उन्होंने कहा कि हम को यह सब फीडम से मतलब नहीं है। हमारे पास तो दो हाथ है श्रीर हम देश के लिये काम करना चाहते हैं। देश को हम विकसित करना चाहते

हैं, हम आर्थिक प्रोग्राम में सरकार की मदद करना चाहते हैं। हम को काम दिलाने के लिये संविधान में कोई प्राविजन करने का काम करो। इस के लिये उन्होंने कहा कि राइट ट वर्क का प्राविजन होना चाहिये फ़ांडामेंटल राइटस में। यहां माननीय मंत्री जी ने हम को बताया कि यह जो मलभत अधिकार दिये गये है निदेशक सिद्धान्त इसके ऊपर इस विधेयक में यह बात साफ़ की गयी है। पार्ट चार में डाइरेकिटव ब्रिसिपल्स आफ़ दि स्टेट पालिसी जो दिये गये है उस में राइट टु है ग्रीर यह राइट टुवर्क फंडामेंटल राइट के सिद्धांत के ऊपर हैं। इसका अर्थ यह है कि स्टेट को कोई रोक नहीं सकता लेकिन तो भी कोई इंडिविजग्रल इस को ग्रपने हक में मिला नहीं सकता ग्रीर स्टेट गवर्नमेंट इस के बारे में ग्रगर कोई स्टेप नहीं लेती तो इंडिविज्ञाल उस के लिये कुछ नहीं कर सकता। इस लिये राइट ट वर्क को अगर फ़ंडामेंटल राइट में रखा जाता तो बहुत ग्रच्छा होता।

दूसरो बात जो मैं स्पष्ट करना चाहता हूं वह यह है कि पिछले 25 साल से हम देखते हैं कि इन डाइरेक्टिय के इंप्लोमेंटेशन के में कोई प्राविधान नहीं है। सेंट्रल गर्वनमेंट देख सके कि उन का पालन हो रहा है या नहीं इस का कोई प्राविधान नहीं है। जैसे फोर्स्ड लेबर की बात उस में अभी तक कोई कार्यवाही नहीं हुई। स्त्रो श्रीर पुरुषों को समान काम के लिये समानवेतनकी वात थी डाइरेविटव प्रिसोपल्स में, राइट अगेंस्ट एक्सप्लायटेशन ग्राटिकिल 23 में था, उस में कुछ नहीं हुन्ना। फ़ोर्स्ड लेबर के बारे में जब हमारी इन्दिरा जी ने बीस सुत्री कार्यक्रम दिया तो यह बाडेंड लेबर मुक्त हथा श्रीर समान वेतन का सिद्धांन्त राज्यों में ग्रव लाग हुआ। तो मेरे कहने का मतलब यह है कि डाइरेकटिय प्रिसिपल्स की बात कहने से ही कोई काम नहीं बनता। डाइरेकटिव प्रिंसीयलस में एक कंडीशन है। यह क्या कहता है? वह कहता है:--

"The State shall, within the limit of its economic capacity, make effective provision for securing the right to work."

ग्राज तक किसी स्टेट सर**क**ार **ने** राइट ट्वर्क यानी रोजगार की गांरटी देने यानी जिस को काम नहीं मिलता उस को रोजगार देने का कोई प्रयास नहीं किया। तो मेरा कहनायह है कि यह जो कामहीन लोग हैं उन के लिये और कृषक मजदूर, ग्रामीण कारीगर इन को एक एम्पलायमेंट की गांरटी मिलनी चाहिये।

तीसरे मेरा सुझाव यह है कि लिविंग वेज के बारे में बहुत ग्रच्छा प्राविजन किया गया है। मेरे से पहले जो मित्र बोल रहे थे उन्होंने कहा उस का मैं जिक करना चाहता हं। मैं यहां कोई प्राइस की बात नहीं करना चाहता है लेकिन मैं कहता हं कि संविधान में लिविंग वेज की है। इन को डाइरेक्टिव प्रिसीपल्स में रखा है लेकिन उस के बारे में ग्रभी तक स्टेट सरकारों ने कुछ नहीं किया। दैहात में जो लोग हैं उन को लिविंग वेज ग्राज भी नहीं मिलता है।

"The State shall endeavour to secure by suitable legislation or economic organisation or in any other way to all workers agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leasure ...

[श्री देवराज पाटिल]

हमने तो यह नहीं चाहा, लेकिन हम इतना ही चाहते हैं कि जीवित के लिये उन को लिविंग वेज मिले । इस में एग्रीकलचर के लिये जो प्रावि-जन है उस के अनुसार मैं यह कहना चाहता कि ३ षि मज्दर, **ृषक** लिविंग मिलनी चाहिये। वेज: उस का मतलब यह है कि उन को उपज का उचित दाम मिले। हमारे प्रभारी मंत्री ने कृषक को जो जीवनमान, लिविंग वेज मिलता है वह कहां से भिलता है, ऋग्रिकल्चरल प्रोडयुस साल भर के बाद जब नार्केट में जाता है उससे ऋषकों को जो पैसा भिलता है उस पर उनको जीवन मान वेतन प्राप्त होता है यह बात मानी। जैसे सैलेरीड क्लास को, जैसे ग्रार्गनाइज्ड लेबर है उनका बेतन फिक्स करने के लिये **ग्रा**पने कुछ तर्क दिये **हैं**। इसलिये कृषक का वेतन मान तय करना है तो वह इस पर निर्भर है कि वह जो उत्पादन करता है उसका उसको क्या मिलता है। अगर भाग 20 परसें लोग जो देहातों में रहते हैं, जो कृषक हैं, कृषि मजदूर हैं, कृषि में कृषकों की मदद करते हैं जो खेती करते हैं और उनकी मदद करने वाले आर्टिजन हैं उनको कुछ वेतन गान ग्राप देना चाहते हैं या नहीं ? अगर उन्हें देना चाहते हैं तो कंस्टीटयशन में जो डाइरे-किटव प्रिसिपल्स हैं उनको अमल में लाने के लिये कोई प्राविजन करना पडेगा । 25 साल का इस देश का इितहास इस बात का गवाह है कि आर्टिकिल में प्राविजन होने के बावजुद भी स्टेट सरकारों ने कुछ नहीं किया है । कृषि में रोजगार की गांरटी नहीं दी गई है। कृषि लेबरर को नौ महीने तक काम नहीं मिलता है, दो तीन महीने काम मिलता है। लाखों करोड़ों की तादाद में यह लोग है। धार्गनाईण्ड लेवर की तरह वह वेज की मांग करते नहीं है,वह तो यह मांग करते हैं कि उनको काम दो। लेकिन उनको काम भी नहीं मिलता है। कृपकों को जीवननान देने के लिये

रिम्युनरेटिव प्राइस के बारे में कंस्टीटयुशन में प्रावीजन होमा चाहिये। वह कैसे हो सकता है ? जैसे इंडस्ट्रियल लेवर के बारे में 43 है उसके बाद 43 वी क्लाज जोड़कर स्टेट गवर्मन्ट को डायरेक्टिव दें । इसको संविधान में डाइरेक्टिव प्रिंसिपल का प्रोवीजन करना चाहिये। परिस्थिति को ध्यान में रखते हुए, कास्ट श्राफ प्रोडक्शन जो खेती में काम करता है उन कृषि मजदूरों को उचित वेतन देने, इन सब को ध्यान में रखते हुए स्टेट सरकार को कृषि की जो मुख्य उपज है उसके लिये रिम्युनरेटिव प्राइंस देनी चाहिये।

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यह कहने के बाद मैं यह कहना चाहता हं..

उपसभाष्यक्ष (श्री रणबीर सिंह) : समाप्त करने की कोशिश कीजिये।

श्री देवराव पाटील : श्रापने जो मझे वक्त दिया उसके लिये मैं झापको धन्यवाद देता हं और भारत की गरीब और सामान्य जनता को समानता ग्रीर न्याय दिलाने के लिये श्रीमती इन्दिरा गांधीं जी ग्रौर अपने लॉ मिनिस्टर गोखले साहव ने जो महत्वपुणं संशोधन किये हैं इस के लिये उनको धन्यवाद देता है। THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Dr. Lokesh Chandra, Absent.

श्री श्रारः डीः जगताप श्रावरगांवकर (महाराष्ट्): जनाव नायव सदर साहब आयवान के सामने सरकार की तरफ से जो दस्तर के इसह ल की तबदीलियां **पें**श है उनका खैरमकदम करता हं । आजादी के बाद हमारे नेताओं ने दस्तुर बनाया और हमने श्राज तक कई तरमीमात किय हैं। यह 44वां संशोधन है। लेकिन श्राज हन को बुनियादी तौर से दस्तर में तबदीली लाने की जरूरत वयों महसुस हुई इसको भी सोचने की जरूरत है। जिस अप्रवास की बहबूदी के लिये यह दस्त्र बना उसका पहले चंद मुद्री भर सरमायादार लोगों ने श्रपने मफाद के लिये और पुंजीपतियों ने अपनी पूंजी बढ़ाने के लिये इसका इस्तेनाल

किया । ग्राज मेहनतकश ग्रवाम जो रोटी कपडे के लिये मोहताज हैं उनको क्या हम सही इसाफ दे रहे हैं। आज तक कानून की आढ़ में मजदूरी को कुचलने और उनका खन चसने के लिये और सरमायादारों की मदद करने के लिये जजों ने ग्रपने हुकुम का नजायज तौर से इस्तेमाल किया है और सरमायादारों ने उसका फायदा उठाया है। ग्राज यह कहा जाता है कि इस पालियामेंन्ट को दस्तर में सबदीली करने का कोई हक नहीं है। मैं पूछना चाहता हं कि जिसे ग्रवाम ने चनकर भेजा और जिस पार्टी को दो बटा तीन मैज्योरिटी हासिल है वह पालियामेंट इस दस्तुर के ग्रंदर क्या तरमीम नहीं ला सकती। सबसे बड़े ग्रखित्यारात ग्रवाम को हैं ग्रवाम की चनी हुई पालियामेंट क्रौर राज्य सभा को हैं कि यह भी कहा जाता है कि दस्तुर के तरमीम की बड़ी तेजी हो रही है लेकिन मैं उनसे पूछना चाहता हं कि सोने यालों को नो जगाया जा सकता है लेकिन सोने का बहाना करने वालीं को कैसे चगाया जा सकता है। हम देख रहे हैं कि वे बहस में हिस्सा न लेकर कोई बहाना ढंढ रहे हैं। कानुन इंसान के लिये बनता है, सभाज के लिये बनता है लेकिन जो कानुन इंसान की मदद नहीं करता और सभाजिक ढांचे को सही करने में मदद नहीं करता उसको बदलना जरूरी हो जाता है। साथ ही मैं यह भी कहना चाहता हं कि गरीवों को सस्ता न्याय मिलना चाहिये इसके लिये कानुन बनना चाहिये। श्राज तक हमने देखा कि जो जो कानून बना हथा है उसका इस्तेमाल बड़े बड़े पंजीपित और सरनायादारों के हक में हुआ। है और गरीबों को इंसाफ नहीं मिला है। जो गरीबों का हक छिनने जा रहा था स तरमीम की वजह सै %व उनको इन्साफ मिलेगा।

वें सब इस इस्तूर की तरमीम के 7.00 P.M.

बारे में बहुत खुश हैं। नाराज वे लोग हैं जो गदीवों के नाम से फर्जी हमददी पैदा करके

वोट हासिल करते हैं और सरमायदारों की तरफदारी करते हैं। ध्राज उनके लिये गंजाइश बाकी नहीं है। जनसंध का तो रवैया यह रहा है कि वे ग्रपने देश को बदनाम करने पर तुले हुए हैं। ब्रानन्द नार्गी श्रीर सी० पी० एन० दस्तर को मानते ही नहीं और शरू से बरुद्द चल रहा है। यह सब कैसे बर्दाण्त किया जा सकता है। जाज इसी कारण से दस्तुर के ग्रंदर तबदीली लाई जा रही है। ग्राज हमारे मुल्क में हालत यह है कि कानन की धाड़ लेकर लोग देश को श्रागे नहीं बढ़ने देना चाहते हैं । इसीलिये हमारे देश के लां ग्रीर दस्तूर में यह तरमीम लाई गई है। पालियामेंन्ट का टाइम 5 साल के बजाय 6 साल कर दिया गया है। जनाव नायब सदर साहब मैं हाउस की तबज्जह इस बात की तरफ भी दिलाना चाहता हूं कि जिस तरह से लोक सभा का समय बढ़ाया गया है उसी तरह राज्य सभा का टाइम भी 6 साल के बजाय 9 साल कर दिया जाना चाहिये। ध्रगर हम ऐसा नहीं करेंगे तो यह नाइंसाफी होगी। इसी तरह से राष्ट्रपति श्रीर उप-राष्ट्रपति का समय भी बढाया जाना वाहिये। हमारे अपोजीशम के लोग जो बार बार श्रातंक वाली बातें करते हैं यह कोई अच्छी बात नहीं है। उन्हें ऐसी बातें कहनी श्रव बन्द कर देनी चाहियों। इन श्रत्फाज के साथ मैं दस्तूर में तरमीम का जो यह बिल यहां पर लाया गया है उसकी ताईद करता हुं ग्रीर मुग्रजिज वजीरे श्राजम ग्रीर मग्रजिज गोखले साहव को मुबा-रकवाद पेश करता हुं। मैं फिर इस बिल की परजोर ताईद करता हं।

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Shri V. C. Kesava Rao. He is absent. Then, Shrimati Hamida Habibullah—she is also not here, Shri Gulabrao Patil.

SHRI GULABRAO PATIL (Maharashtra): Mr. Vice-Chairman, Sir, I would have been failing in my duty had I not participated and put forward my views and strong support for the [Shri Gulabrao Patil]

Bill. Sir, this is a historic Bill and has been introduced at a time when we are all cherishing that the wishes and aspirations of tens at thousands and millions of poor people of this country will be fulfilled.

Sir, it is a sad history to tell that during the last ten years or so, this Parliament has not come into conflict but the Supreme Court and the High. Courts—the Supreme Court in particular—have always put obstacles in the path of betterment of the poor people of thi3 country. Whenever any legislation was passed for the betterment of these millions of poor people of this country, the Supreme Court, under the plea of Part Hi of Fundamental Rights, haa turned down all the legislations as void. The present Bill was long overdue. 1 have also the fortune of being one of the Members of the Joint Select Committee for the Bill which was introduced by late Shri Nath Pai who was the champion of the sovereignty of Parliament and supremacy of Parliament. As soon as the Golaknath case was decided by the Supreme Court, it was the late Mr. Nath Pai who introduced the Constitution (Amendment) Bill in the Lok Sabha. After that, article 31C was amended and it was made clear that whatever legislations were enacted to give effect to the Directive Principles contained in article 39(b) and (c) cannot be called in question on the ground that it takes away or abridges the Fundamental Rights contained in Part III. Now, Sir, I must congratulate the hon. Law Minister that he has brought in Part IV as a whole within the purview of article 31C. By amendment of this article 31C, a new hope has been raised and a new chapter will be opened in the country's future history as far as the eradication of poverty, the eradication of the other ills in the society and the ushering in of a socialist era in this country are concerned. Well, I must appreciate that the Directive principles have been given precedence •over the Fundamental Rights. But it is to be noted that most

of the Directive Principles are not enforceable by law. Even if a law i» passed, nobody can go to a Court and get that enforced. Even if there is * law which gives benefits to some people, the beneficiaries also cannot go to a Court and say that this should be enforced. I would request the hon. Law Minister to look into this. Otherwise, it may not be possible to give effect to the various legislations that we may be enacting under Fart IV of the Constitution. It is true that the hurdle which was placed by the Supreme Court has now been removed. Now, the Central and the State Governments shall have to come forward by passing very many legislations for | the amelioration of the condition of the poor people in this country. Therefore, I would humbly submit for his consideration whether this hurdle which is there should not also be removed, though not now, at least in the future.

I would like to point out another significant factor. A new Directive Principle is now brought in, by insertion of article 39A. This will definitely ensure justice which is now being denied. Justice delayed is justice denied. It is not only justice for the sake of justice. Even if somebody has no economic means to ap-> proach the Courts, there also, justice is denied. Now, this has been taken care of by inclusion of a Directive Principle in regard to legal aid. This will go a long way in ensuring justice to the poor people who were not in a position to take their grievances to the Courts of Law for redressal. Here, 1 would only requist the hon. Law Minister to see that the legal aid societies, wherever they are established, are given full support. It will not be passible to implement this principle by merely requesting some lawyers to take up cases free on behalf of the poor people^ From that point of view. I would request / the hon. Minister to keep this in mind when he considers this proposition.

Now, article 226 i3 also proposed to be amended, it is a good thing that

only the Supreme Court will decide on the constitutionality of Central laws. Previously, the High Courts which had the powers gave different judgements. Now, this controversy has been set at rest. From now on, the High Courts will be concerned with the interpretation of the State laws only. As far as the Supreme Court is concerned, it will be concerned with the interpretation of the laws passed by Parliament.

Another point I would like to men tion is that a new Chapter on Fundamental Duties has been included. Sir, without any penalty for the non-compliance of these duties, this will remain a pious wish and will be there only on the statute book. It i3 true that we want our fellow countrymen, our brothers and sisters and the citizens to take to all these duties and carry out these duties faithfully but along with this there must be a provision for some penalty in the event of any breach of these duties. This is the case in other countries also. While moving the Bill for consideration of the House, the hon. Law Minister enumerated a list of Fundamental Duties of a citizen, by introducing a new Chapter. We saw the conditions prevailing in this country one and a half year ago. What was happening in this country? There was looting, arson, closing of schools and colleges. Buses were burnt and law was taken in the streets. MLAs were forced to resign. The people were absolutely unaware of their duties towards preservation of democracy and the dignity of Parliament. I would request the Minister to kindly see that in the near future a penalty clause is added the Constitution. Though this amending Bill contains 59 clauses, I say that in the near future the Constitution will have to be amended further.

Now by amending article 368 the Law Minister hag done a yeoman's job by removing doubts from the minds of some of the people of this country who stated that the authority

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of Parliament is not supreme. Those few who are saying something about this here and there will also come to know that by this amendment of article 368, the supremacy, sovereignty of Parliament to pasg any law, or to change or amend any article of the Constitution has been maintained in unequivocal terms by this amendment.

The other point which was much talked about related to the Fundamental Right to Property. Some of the hon. Members said that the 'Right to Property' should be removed from the Fundamental Rights Chapter. For that some arguments were put forth. Here I may point out to you. Sir, even as a matter of fact, the Socialist countries have given this right to property in their Constitutions. For instance, Hungary, Poland, Yugoslavia, all their Constitutions have provided for thi3 right to property, in Yugoslavia a farmer can hold 10 hacters of land. They can have the right to household and other property. do not know why here some Honourable members, are insisting that this 'Right to Property' should be removed from the Constitution. Our Prime Minister while speaking in the Lok Sabha gave a caution and I would like to bring to your notice what she said. quote:

"We knew how easy it was to spread misunderstanding, specially amongst those who had little property. It was perhaps those who had more who spread the misunderstanding. But whatever it was, the result was that even the man who had little property got upset that his little bit could be snatched. Hence our action not to be pushed into any position which would make it more difficult to implement our programmes."

The Opposition parties who are having the richer class with them, who have the vested-interest class with them and also those who are presiding over the Supreme Court and High Courts, are all bent on [Shri Gulabrao Patil]

seeing that if such an article is introduced so that they will go to the people, create misunderstanding and say, look, here is tine Government which wants to take away whatever little you have. In a country like India this argument of removing 'Right to Property' from the Fundamental Rights does not hold good, particularly when we are making land available to the landless, when we are giving house-sites to those who do not have houses, when we are making money available for construction of houses,, etc. This will go counter to the 20-point economic programme. I do not know how it can lie in the mouths of those hon. Members who are saying that this 'Right to Property' should be removed. Therefore, I would humbly request that this wrong step should not be taken at all. Even in the Nagpur session of the All-India Congress, during Panditji's time, a resolution was passed regarding co-operative farming. Nobody was going to take away the farms. There was no collective farming or anything like that. In spite of that rumours were spread throughout that land was being taken away by the Government. Because of that we had to give it up. There should be no recurrence of such a thing in this country. Therefore, I would strongly appeal that the right to property should be maintained in the Fundamental Rights.

Coming now to the most important point, I am happy that the Law Minister—was occupying the eminent position of a High Court Judge; he also might have issued so many stay orders—has realised what was brought about by giving a stay order, particularly an ex-parte stay order. You know these things, about these cases. Thousands of writ petitions are pending in so many High Courts in this country. It has thwarted the progress of the country, particularly where property was required to be acquired for public purposes. Now I am glad

that you have taken away that jurisdiction of the High Court and that their power to grant stay orders shall be restricted only to casea where the High Court is convinced that there is so much injustice being done, that too within fourteen days the other party being called and heard. This is a very welcome measure that you have introduced.

Another thing is about the setting Up of tribunals. That is also a very welcome measure. Hitherto what happened was, under article 226 it was mentioned "and for any other purpose". "And any other purpose" means anything under the sky. Whatever was done, whether by the Executive, by this Government or by that Government or the Zilla Pari-shad, everybody went to the High Court with a writ petition and because of this so much progress was thwarted. And this was thwarted not by the poor people. This was done for the poor people; this was done to see that their difficulties were removed so that they could get some better standard of living. But the vested interests in this country and the capitalists in this country joined together, formed an alliance and, unfortunately, even the High Court and Supreme Court Judges joined this bogie and it is because of this that progress was thwarted. Now this is another welcome thing but here also I would request the hon. Law Minister not to have clumsy procedures, even for tribunals. Government does many good things but if the procedures are clumsy, the poor people will not be in a position to get justice. Even when the High Court or the Supreme Court grants stay ordens, at least these tribunals should come forward and give them justice.

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): That is allowed.

SHRI GULABRAO PATIL: But the drafting is done by the Law Ministry and that is why I request thr» hon. Law Minister.

Now coming to the Concurrent List, I am glad that education is going to be included in the Concurrent List but 1 do not know why water, as pointed out by some hon. Members, is not being included in the Concurrent List. Water should also be included in tihe Concurrent List. There are so many inter-State river water disputes. We talk of linking the Ganges with the Cauvery and thereby remove famine conditions in this country and preserve the waters which are devastating States like Assam and Bihar, Uttar Pradesth and some other States. Unless we place water in the Concurrent List, we will not be able to achieve all this

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Lastly, Sir, the Prime .Minister in the morning has very categorically stated that un'ess we have a strong Centre, there cannot be a strong country. The events in the past as we witnessed have shown to us that-there are some of my friends who were arguing and I am also of their opinion—as far as the federal character of this country is concerned, it-should be seen that relations between the Centre and States are not strained beyond a certain point.

I am quite sure that when there is a grave situation and when a State Government is not in a position to bring it under control, the Central Government can deploy the armed forces of the Union. In the Union List you are mentioning "in any State in aid of ... ". In the amendment itself you have not mentioned this. My only submission would be that i* should be in the aid of tihe State. Even today, without any report from the State Government, through other sources available, the Government of India can take some steps—they can dethrone a Government tihey can proclaim President's Rule there, they can do some other thing.

With this, I whole-heartedly support all these amendments and I hope

that after passing of these amendments hy Parliament and half of the State Legislatures, the State Governments and the Government of India will take certain steps to see that they are implementing the Directive Principles of xhe Constitution.

Once again, I thank you, Sir.

डा० चन्द्रमणि लाल चौधरी (विहार)! मोहतरिम सदर साहब, मैं तहे दिल से संविधान के 44वें अमेडमेंट बिल का सन्धन करता है। साथ ही साथ मैं इन गरीबों के लिए, दबे हुए श्रादिमयों के लिए यह जो कदम हमारी मोहतरिम इंदिरा गांधी जी ने उठाया है उसके लिए उन्हें मुबा रकबाद देता

मुझे बिहार ग्रौर कई जिगहों में जाने का मौका मिला है। जो दबे हुए समाज हैंड जो दवे हए लोग हैं, उनमें खुशी की लहर उठी है और वे यह समझते हैं कि इस अमेंडमेंट से हिन्दस्तान की गुरवती, श्रीर बेकशी खत्म हो जायेगी ग्रीर हिन्दस्तान के दवे हए लोगों को कुछ राहत मिलेगी। जैसे मेरे लायक दोस्त जज साहब ने कहा कि हमें आज बड़ा एहसास हो रहा है कि खजा हिन्दुस्तान के भन्दर गरीब ग्रीर श्रुल्पसंख्यक एक झोंपडी भी बडी इतमीनान बना सकते है अपने बसर करने लायक । अब यहां के रहने वाले, हिन्द्रस्तान के जो दबे हए लोग हैं उनको ऐसा विश्वास इंदिरा जी के नेतत्व में और उनकी लीडरिशप में हो गया है और जो हमारे बलिष्ठ नेता हैं. उनमें भी उन गरीवों की ग्रास्था ग्रीर विश्वास है।

हम चाहते हैं कि सना जवाद यहां पर ग्राये; सभाजवाद पहले नहीं ा रहा था। बहत सी चीजें जो सामने नहीं आई और लोग जिनको नहीं कर सके वह इंदिरा जी ने किया। बैंकों का नेशनलाइजेशन किया। गरीबों को राहत मिली, रिक्शा वालों को बैंकों के जरिये कर्जे मिलकर राहत मिली जिसकी वजह से

[डा०]चन्द्रमणि लाल चौंधरी]

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गरीबों के घर में भी चिराग जल रहा है। कम से कम उन मालिकों से जो 20-20 **इ**न्हों रखते थे ग्रीर रिक्शा वालों से रोज 6=6या 7=7 रुपया मरते थे: ग्राज उन गिरीबों को जो बैंकों के राष्ट्रीयकरण से राहत मिली है; में शायद उम्मीद करता हूं कि किसी भी लीडरशिप में किसी के घर में ग्राज तक चिराग नहीं जलता था; जलाने का रास्ता नहीं था । इसलिए में 44वें संविधान संशोधन बिल का तहे दिल से समर्थन करता हं ग्रीर जो पार्टी इसकी मुखालफत कर रही है, इसकी आड़ में हम समझते हैं कि पब्लिक और गरीबों को घोखा देने का वह एक षड्यंत्र है। श्राज हर ब्रोर से इन लोगों की लीडरिशप बाजार में हवा में बिकती है कि हम गरीबों का भला करने वाले है। हम ज्यादा तो नहीं कहना चाहते हैं, तेकिन हम उन लोगों की बात जानते हैं जो श्राम लोगों को भड़का कर, मजदूरों को भड़काकर और मालिकों से रिश्वत सेकर अपनी जिन्दगी दिताते है। एक तरफ मजदूरों को लुटवाया और लाठी चार्जं करवाया ग्रीर दूसरी तरफ निल मालिकों से लाखों रुपया लिया ग्रीर ग्राज वह करोड़ों के श्रादमी बन गये। कांग्रेस वालों को यह श्रहसास है कि हम गलत काम नहीं करेगे। चाहे फटा कपड़ा पहना लेकिन कोई गलत काम नहीं कर रहे हैं।

साहब, हम जब दां**यें** से चलते हैं तो पीछे वाले लानत देते हैं, लेकिन उनको इसकी परवाह नहीं है। सारी परवाह तो हमको ही है। सिर झकाकर चलें इनको परवाह नहीं है। लेकिन कांग्रेस के लोग ग्राज भी बुजुर्गों की इज्जत करते हैं लेकिन इससे **दे**श बनता नहीं है। मुस्तफ़ा कमाल पाशा बहुत बड़ा डिक्टेटर हुआ, मुल्क में दुश्मन की फोर्स थ्रागई। वहां के लोगों को उसने कहा कि दरिया पाटना है। सारै

नौजवान एक हो गये और मुल्क को बचा लिया लोगों ने । इस किस्म का जजबा नहीं होगा तो में नहीं समझता हूं कि गरीब के घरों को आप खाना पहुंचा सकगे और पानी पहुंचा सकेंगे।

मेर लायक दास्त ने कहा कि पानी का राष्ट्रीयकरण हो जायेगा । मैं समझता हुं कि श्रगर गवर्नमेंट श्राफ़ इंडिया श्रीर हमारे वरिष्ठ नेता इसको अपने हाथ में लें तो मनासिख होगा । इससे गरीबों को राहत मिलेगी । उनको कही पानी नहीं मिलता है। मैं एक बात ग्रीर कहता चाहता हूं कि हमने कई मर्तबा इंडस्ट्रीज के लिये बड़े-बड़े लोन दिये हैं और स्माल इंडस्ट्रीज के लिये भी लोन दिये हैं। ग्राज जो देहातों में रहते हैं, गरीब जो काश्तकारी करते हैं, खेती करते हैं उनके लिए अभी तक कोई खास राहत महसूस नहीं हो रही है। मेरी आपसे यह अर्ज है कि बैंकस को यह कहा जाए कि 20 हजार, 25 हजार या 50 हजार रुपये, उस काश्तकार को, मजदूर को लोन के दे दें जिससे वह पास सीलिंग के अन्दर जमीन खरीद ले। उसके लिये आप 10 वर्ष, 15 वर्ष या 20 वर्ष निर्धारित कर हें जिसमें वह बैंक को पैसा लौटा दे। ऐसा होने पर मैं समझता हूं 15-20 साल में वह मजदर या काश्तकार मालिक हो सकता है। वह अपने परिवार की जिन्दगी को अच्छी तरह से गुजार सकता है। आपने बहुत से सुबों में कर्जा दिलवाया है, जमीनें भी तकसीम कराई हैं। हमारे वरिष्ठ नेता विषाठी जी यहां बैठे हुए हैं वह अच्छी तरह से जानते हैं। गरीब जनता के बारे में उन्हें ग्रच्छी तरह से मालूम है। कुछ लोग काम को करने नहीं दे रहे हैं। हमारी इंदिरा गांधी जी ने जो 20 सुती नारा बुलन्द किया है वे लोग उसका नारा तो लगाते हैं लेकिन दरसल कार्यंक्रम को फेल करना चाहते हैं। इसको उद्दें में कहते हैं मुनाफिक, जिसका मतलब है करें कुछ श्रीर कहें कुछ । इसलिए मेरी दर्खास्त है प्राइम मिनिस्टर इंदिरा गांधी जी से कि वह इस काम को कर के दिखायें। गरीबों को 25

हजार, 50 हजार का लोन दिलवाइये जिनके पास जमीन नहीं। उसे सीर्लिंग के शन्दर जमीन को खरीदने के लिये बैंक्स व्यवस्था करें। जब तक वह लोन पुरा नहीं कर देता तब तक वह बैंक जमीन अपने हवाले रखे। 15-20 वर्ष में जब वह कर्ज पूरा कर देतो वह जमीन उसी काशतकार की हो जाए। इससे गरीबों को काफ़ी राहत मिलेगी। जिस प्रकार से रिक्शा वालों को, टैक्सी ड्राइवरों को लोन देते हैं उसी प्रकार से इनको भी दिया जा सकता है। इससे गांव के लोगों को राहत मिल सफंगी। इससे वह अमनो-अमान की जिन्दगी काट सकों।

त्रन्त में, मैं शिक्षा के बारे में कहना बाहता हूं। शिक्षा की पद्धित में जो जातिबाद है उसको खत्म करने का संजय गांधी जी ने जो कदम उठाया है उस पर हम को चलना चाहिए। उन्होंने कहा कि जातपात तोड़ो, जातपात बिल्कुल ढोंग है, यह बिल्कुल नाकारा है। हमारे जो बड़े-बड़े नेता है वे अपने-अपने इलाकों में जाकर शिक्षकों को इस इमरजेंसी पीरियड में ठीक करें।

ध्राजकल बच्चे बहुत गलत बानें सीख रहे हैं! इसी कारण से बच्चे एजुकेशन में पीछे रह जाते हैं। एक बात श्रीर कहना चाहता हुं कि बहुत से लोगों ने कहा है कि एजुकेशन के भामले में श्रापका क्या ख्याल है...

ऐसी हालत में अगर हम चाहते हैं कि इस देश में सब को शिक्षा मिले तो हमें लोगों के लिए रात्रि पाठशालाएं खोलनी चाहिएं भ्रीर इसके लिए सेन्टर की तरफ़ से इंतजाम कर के भादमी भेजे जाने चाहिएं। गांवों में ऐसे बहुत से लोग होते हैं जो बेचारे पढ़े-लिखे नहीं होते हैं। हमारे अपोजीशन के भाई चुनाय के वक्त उनसे कह देते हैं कि यही कांग्रेस का निशान है, यही इंदिरा जी का निशान है, इस पर बोट डाल दो। हर जगह यही होता है। इसलिए जरूरत इस बात की है कि गांवों के लोगों को पढ़ाने के लिए इंतजाम किया जाना चाहिए। गांव में रहने वाली हमारी मां-बहिनें हमारी ही मां-बहिनें हैं। इसलिए डेमोकेसी की सफ़लता के लिए यह बावश्यक है कि इन लोगों को पढ़ा-लिखा बनाया जाए।

अन्त में एक बात कह कर मैं बैठ जाऊंगा।

मैं प्राइम मिनिस्टर साहिबा से यह दर्खास्त
करना चाहता हूं कि हमारे बहुत से मेम्बरों
की यह ख्वाहिश है कि जिस तरह से लोक सभा
का कार्यकाल 6 वर्ष का कर दिया गया है
उसी तरह से राज्य सभा का समय भी बढ़ाया
जाना चाहिए। मैं लोक सभा के टाइम को
बढ़ाने के संशोधन का तहेदिल से समर्थन
करता हूं, लेकिन मैं यह भी चाहता हूं कि
राज्य सभा के सदस्यों का कार्यकाल भी बढ़ाया
जाना चाहिए ताकि बूढ़े होने पर उनको कहीं
पर स्थान मिल सके। इन शब्दों के साथ मैं
इस 44वें संविधान संशोधन विधेयक का
तहेदिल से समर्थन करता हूं और इसको
सपोर्ट करता हूं।

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): The hon. Minister will reply tomorrow.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at thirty one minutes past seven of the clock till eleven of the clock on Tuesday, the 9th November, 1976.

GMGIPMRND-RS-II-977 RS-10-12-76-595.